Sixteenth Lok Sabha XIII Session (15/12/2017 to 05/01/2018)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 15, 2017/Agrahayana 24, 1939 (Saka)

No. 246

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Oath by Member

Shri Sunil Kumar Jakhar, member representing Gurdaspur Parliamentary Constituency of Punjab took oath in Punjabi, signed the Roll of Members and took his seat in the House.

11.03 A.M.

3. Introduction of Ministers

The Prime Minister introduced Shri Dharmendra Pradhan, Minister of Petroleum and Natural Gas, and Minister of Skill Development & Entrepreneurship; Shri Piyush Goyal, Minister of Railways, and Minister of Coal; Smt. Nirmala Sitharaman, Minister of Defence; Shri Mukhtar Abbas Naqvi, Minister of Minority Affairs; Shri Raj Kumar Singh, Minister of State (Independent Charge) of the Ministry of Power, and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Shri Hardeep Singh Puri, Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Shri Alphons Kannanthanam, Minister of State (Independent Charge) of the Ministry of Tourism, and Minister of State in the Ministry of Electronics & Information Technology; Shri Shiv Pratap Shukla, Minister of State in the Ministry of Women and Child Development, and Minister of State in the Ministry of Minority Affairs; Shri Anantkumar Hegde, Minister of State in the

Ministry of Skill Development and Entrepreneurship; Shri Gajendra Singh Shekhawat, Minister of State in the Ministry of Agriculture and Farmers Welfare and; Dr. Satya Pal Singh, Minister of State in the Ministry of Human Resources Development, and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation.

11.05 A.M.

4. *Announcement by the Speaker

The Speaker made the following announcement:-

"Hon. Members, I have to inform the House that Shrimati Snehlata Shrivastava has been appointed Secretary General of Lok Sabha and Lok Sabha Secretariat w.e.f. 1st December, 2017. Shrimati Shrivastava has the administrative experience of more than 35 years. She has also worked as Secretary in the Department of Justice, Government of India. I believe that the House will benefit from the vast experience of Shrimati Shrivastava and she will discharge her responsibilities and duties as the first woman Secretary General of Lok Sabha with dedication and integrity.

I have also to inform the House that Shri Anoop Mishra has relinquished the office of Secretary General of the Lok Sabha after completing his tenure on 30th November, 2017. The vast knowledge of Parliamentary work, procedures and constitutional matters of Shri Mishra helped the Presiding Officers and the Members on the Panel of Chairpersons in smooth conduct of the proceedings of the House. Through his efficient administrative skill, he successfully performed the work related to administration and the welfare of the officers and the staff of the Secretariat.

In recognition of his services, I have immense pleasure in announcing that Shri Anoop Mishra has been appointed as Honorary Officer of the House.

I am confident that hon. Members will join me in wishing him good health and success in the years ahead."

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[#]Original in Hindi.

11.07 A.M.

5. Obituary References

The Speaker made references to the passing away of Shri Sultan Ahmed, a sitting member and member of the Fifteenth Lok Sabha; Shri Chand Nath, sitting member of the Lok Sabha; Shri Tasleem Uddin, sitting member and member of the Ninth, Eleventh, Twelfth and Fourteenth Lok Sabhas; Shri Vikram Mahajan, member of the Fourth, Fifth and Seventh Lok Sabhas; Shri Ram Singh, member of the Ninth Lok Sabha; Shri R. Keishing, member of the First and Third Lok Sabhas; Shri P.C. Barman, member of the Third Lok Sabha; Shri Dhanraj Singh, member of the Ninth Lok Sabha; Shri Amal Datta, member of the Seventh to Tenth Lok Sabhas and; Shri Priya Ranjan Dasmunsi, member of the Fifth, Eighth, Eleventh, Thirteenth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned for the day.

6. Questions

As the House was adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.18 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 18th December, 2017.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 18, 2017/Agrahayana 27, 1939 (Saka)

No. 247

11.00 A.M.

1. Reference by the Speaker

The Speaker made following references to:

- (i) Reported loss of lives of 21 persons and injuries to several others in a boat mishap in Krishna River in Vijaywada, Andhra Pradesh on 12 November, 2017.
- (ii) Reported loss of lives of several persons and injuries to many others and also causing widespread loss of property due to Cyclone Ockhi lashing several parts of Tamil Nadu, Kerala, Lakshadweep, Maharashtra and Gujarat during the first week of December.
- (iii) Recent terrorist attacks in United States of America, United Kingdom, France, Spain, Afghanistan, Egypt and Nigeria and also at other places throughout the world resulting in the loss of lives of innocent people and causing serious injuries and damage to property.
- (iv) Loss of lives of 348 persons in two massive earthquakes that struck Mexico on 7 and 19 September, 2017, and another devastating earthquake that struck the Iran-Iraq border on 12 November, 2017 resulting in the death of several persons.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21–40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 231–331 and 333-460 would be printed in the Official Report for the day. Unstarred Question No. 332 was deleted due to resignation of member (Shri Nana Patole).

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

3. Felicitations by the Speaker

The Speaker on behalf of the House congratulated :-

- (i) Men's Hockey Team for winning the Asia Cup by beating Malaysia in the final on 22 October, 2017 at Dhaka, Bangladesh.
- (ii) Women's Hockey Team for winning the Asia Cup by beating China on 5 November, 2017 at Kakamigahara, Japan.
- (iii) Indian boxer and Member of Rajya Sabha, Mary Kom for winning Gold medal in the Asian Boxing Championship at Ho Chi Minh City, Vietnam.
- (iv) Indian weightlifter, Mirabai Chanu for winning Gold medal at the World Weightlifting Championship in Anaheim, United States of America on 30 November, 2017.

12.02 P.M.

4. Resignation from the membership of Lok Sabha

The Speaker informed the House that she received a letter dated 21 September, 2017 from Shri Yogi Adityanath, an elected member from the Gorakhpur Parliamentary Constituency of Uttar Pradesh resigning from the

membership of Lok Sabha and that she has accepted his resignation with effect from 21 September, 2017.

The Speaker informed the House that she received a letter dated 21 September, 2017 from Shri Keshav Prasad Maurya, an elected member from the Phulpur Parliamentary Constituency of Uttar Pradesh resigning from the membership of Lok Sabha and that she has accepted his resignation with effect from 21 September, 2017.

She also informed the House that she has received a letter dated 8 December, 2017 from Shri Nana Patole, an elected member from the Bhandara-Gondiya Parliamentary Constituency of Maharashtra resigning from the membership of Lok Sabha and that she had accepted his resignation with effect from 14 December, 2017.

12.03 P.M.

5. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, I have to inform the House that the Joint Committee on 'The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015' have decided to seek further extension of time for presentation of the Report on the Bill upto the last day of the Monsoon Session, 2018 as the Report could not be finalized by the extended timeline granted by the House i.e. 15th December, 2017. Similarly, the Joint Committee on 'The Financial Resolution and Deposit Insurance Bill, 2017' have decided to seek extension of time upto the last day of Budget Session, 2018 as the Report of the Joint Committee would not be ready for presentation by the timeline given by the House i.e. 15 December, 2017. Motion regarding extension of time of these two Joint Committees could not be moved in the House on 15th December, 2017, as the House was adjourned after making Obituary

References. Hence, I have on behalf of the House granted extension of time as sought by these two Joint Committees for presentation of the Reports."

12.05 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2016-2017.

- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Notification No. S.O.3281(E) (Hindi and English versions) published in Gazette of India dated 10th October, 2017 making certain amendments in the Notification No. S.O.1358(E) dated 27th April, 2017, under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.
- (3) A copy of the Notification No. S.O.2827(E) (Hindi and English versions) published in Gazette of India dated 30th August, 2017 specifying the Schedule of hazardous occupations and processes to the Child and Adolescent Labour

(Prohibition and Regulation) Act, 1986 under sub-section (1) of Section 19 of the said Act.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2015-2016.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2016-2017.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2016-2017.
- (8) A copy each of the Annual Reports for the year 2016-2017 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
 - (i) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.

- (ii) Institute of Hotel Management and Catering Technology
 Thiruvananthapuram.
- (iii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (iv) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (v) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (x) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.

- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xx) Institute for Hotel Management, Bangalore.
- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xxii) National Council for Hotel Management and Catering Technology, Noida.
- (9) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2016-2017.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2016-2017.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2016-2017.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2016-2017, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2016-2017.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Apprenticeship (Fifth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 1139(E) in Gazette of India dated 8th September, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.
- (16) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Goods and Services Tax (Compensation to States) Amendment Ordinance, 2017 (No. 5 of 2017) promulgated by the President on 2nd September, 2017.
 - (ii) The Indian Forest (Amendment) Ordinance, 2017 (No. 6 of 2017) promulgated by the President on 23rd November, 2017.
 - (iii) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (No. 7 of 2017) promulgated by the President on 23rd November, 2017.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the

- Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2015-2016.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following SEZs for the year ended the 31st March, 2016 together with Auditor's Report thereon:-
 - (i) Santacruz Electronic Export Processing Zone SEZ Authority
 - (ii) Madras Special Economic Zone Authority
 - (iii) Visakhapatnam Special Economic Zone Authority
 - (iv) Cochin Special Economic Zone Authority
 - (v) Falta Special Economic Zone Authority
 - (vi) Noida Special Economic Zone Authority
 - (vii) Kandla Special Economic Zone Authority
- (20) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone Authority, Falta Special Economic Zone Authority, Santacruz Electronic Export Processing Zone SEZ Authority, Visakhapatnam Special Economic Zone Authority, Kandla Special Economic Zone Authority, Madras Special Economic Zone Authority and Cochin Special Economic Zone Authority for the year 2015-2016.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.
 - (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.
 - (iii) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Trading Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the STCL Limited,
 Bengaluru, for the year 2016-2017.
 - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2016-2017.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2016-2017.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2016-2017.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2016-2017.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2016-2017.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Coffee Act, 1942:-
 - (i) The Coffee Board (Cadre and Recruitment) Amendment Rules, 2017 published in Notification No. G.S.R.1375(E) in Gazette of India dated 8th November, 2017.
 - (ii) The Coffee Board (Cadre and Recruitment) Amendment Rules, 2017 published in Notification No. G.S.R.1479(E) in Gazette of India dated 4th December, 2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2016-2017.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2016-2017.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the

- Spices Board India, Cochin, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2016-2017.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2016-2017.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2015-2016.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

7. Assent to Bills

- (I) Secretary General laid on the Table the following 5 Bills passed by the Houses of Parliament during the Twelfth Session of the Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 18th July, 2017:-
 - The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017;
 - 2. The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017;
 - 3. The Appropriation (No.3) Bill, 2017
 - 4. The Appropriation (No.4) Bill, 2017; and
 - 5. The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2017.
- (II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 8 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2017;
 - 2. The Footwear Design and Development Institute Bill, 2017;
 - 3. The Collection of Statistics (Amendment) Bill, 2017
 - 4. The Admirability (Jurisdiction and Settlement of Maritime Claims) Bill, 2017;

- 5. The Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017;
- 6. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2017
- 7. The Indian Institutes of Information Technology (Amendment) Bill, 2017; and
- 8. The Banking Regulation (Amendment) Bill, 2017.

8. Report of the Inquiry Committee under the Judges (Inquiry) Act, 1968

Secretary General laid on the Table the following documents under sub-section(3) of section 4 of the Judges (Inquiry) Act, 1968 read with rules 9 and 10 of the Judges (Inquiry) Rules, 1969:-

- (1) Report (Hindi and English versions) of the Inquiry Committee appointed under the Judges (Inquiry) Act, 1968, in respect of Shri Justice S.K. Gangele, Judge, Madhya Pradesh High Court.
- (2) A copy each of the evidence of witnesses tendered before the Inquiry Committee and documents exhibited during the inquiry.

9. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2017-18):-

- (1) 82nd Report on Action Taken by Government on observations/ recommendations contained in 45th Report (16th Lok Sabha) on 'Performance of 100 percent Export Oriented Unit Scheme'.
- (2) 83rd Report on Action Taken by Government on observations/ recommendations contained in 53rd Report (16th Lok Sabha) on 'Land Management in Bharat Sanchar Nigam Limited'.

- (3) 84th Report on Action Taken by Government on observations/ recommendations contained in 19th Report (16th Lok Sabha) on 'Excesses over voted grants and charged appropriations (2012-13)'.
- (4) 85th Report on the subject 'Tribal Sub-Plan' based on C&AG Report No. 33 of 2015.
- (5) 86th Report on Action Taken by Government on observations/ recommendations contained in 60th Report (16th Lok Sabha) on 'Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways'.

10. Reports of Standing Committee on Commerce

Shri Dibyendu Adhikari laid on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 137th Report on Trade with Association of South-East Asian Nations (ASEAN).
- (2) 138th Report on Activities and Functioning of Spices Board.

11. Report of Standing Committee on Science & Technology, Environment & Forests

Kumari Sushmita Dev laid on the Table the 301st Report[®] (Hindi and English versions) on 'Genetically Modified Crops and its Impact on Environment' of the Standing Committee on Science & Technology, Environment & Forests.

^{*} The Reports were presented to Hon'ble Chairman, Rajya Sabha on 25th August, 2017. A copy each of the Reports was also forwarded to Hon'ble Speaker, Lok Sabha.

[®] The Report was presented to Hon'ble Chairman, Rajya Sabha on 25th August, 2017 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

12. Statements by Ministers

- *(1) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Minority Affairs on behalf of the Minister of Women and Child Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 289th Report of the Standing Committee on Human Resource Development on Demands for Grants (2017-18), pertaining to the Ministry of Women and Child Development.
- (2) The Minister of Petroleum and Natural Gas; and Minister of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Petroleum and Natural Gas on the subject 'Ethanol Blended Petrol and Bio Diesel Policy', pertaining to the Ministry of Petroleum and Natural Gas.
- (3) The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State in the Ministry of Environment, Forest and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 240th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Culture.

^{*}At 12.16 P.M.

13. Motions for Election to Committees

(i) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, four members from among themselves to serve as members of the Estimates Committee for the un-expired portion of the term of the Committee *vice* Shri Ashwini Kumar Choubey and Shri Gajendra Singh Shekhawat appointed as Ministers and Shri Sultan Ahmed died and *vice* Shri Nanabhau Falgunrao Patole resigned from Lok Sabha."

The motion was adopted.

(ii) Shri Vishnu Dayal Ram moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Dr. Virendra Kumar appointed as Minister."

The motion was adopted.

14. Motions for election to Committee on Welfare of Other Backward Classes

Shri Arjun Ram Meghwal moved the following motions:-

(i) Motion for election to the Committee on Welfare of Other Backward Classes (2017-2018):-

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

(ii) Motion to join ten members of Rajya Sabha with the Committee on Welfare of Other Backward Classes (2017-2018):-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect 10 members from amongst the members of the Rajya Sabha to join in the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

The motions were adopted.

15. Motion for Election to the Spices Board

Shri Suresh Prabhu moved the following motion:-

"That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986 read with Rule 4 and Rule 5 of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, for

the period till they cease to be members of the House, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.14 P.M.

16. Supplementary Demands for Grants

Shri Arun Jailtley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2017-18.

17. Government Bills – Introduced

- (i) The National Council for Teacher Education (Amendment) Bill, 2017
- (ii) The Payment of Gratuity (Amendment) Bill, 2017
- (iii) The Dentists (Amendment) Bill, 2017
- (iv) The Indian Forest (Amendment) Bill, 2017

The motion for leave to introduce the Indian Forest (Amendment) Bill, 2017 moved by Dr. Harsh Vardhan, was opposed.

Shri Bhartruhari Mahtab opposed the introduction of the Bill and sought clarification from the Minister. The Minister of Science and Technology; Minister of Earth Sciences; and Minister of Environment, Forests and Climate Change replied to the clarification sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

18. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Forest (Amendment) Ordinance, 2017 (No. 6 of 2017) was laid on the Table.

19. Government Bill – Introduced

The Representation of the People (Amendment) Bill, 2017

20. Report of Business Advisory Committee

Shri Ananth Kumar presented the Forty-seventh Report of the Business Advisory Committee.

12.22 P.M.

21. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Harish Dwivedi regarding need to provide Aadhaar card to Leprosy patients and visually and physically challenged persons.
- (2) Dr. Banshilal Mahto regarding improving railway facilities in Korba Parliamentary Constituency.
- (3) Shri Rajiv Pratap Rudy regarding need to complete construction work on Chhapra-Hajipur Section of National Highway No. 19 in Bihar.
- (4) Dr. Ramesh Pokhriyal 'Nishank' regarding need to ensure safety of people and protection of crops from wild animals in Uttarakhand.
- (5) Shri Ajay Misra Teni regarding need to provide adequate warehouse facilities for foodgrains in Uttar Pradesh.
- (6) Shri Pankaj Chaudhary regarding need to construct rake points in railway for transportation of fertilizers in Maharajganj district, Uttar Pradesh.
- (7) Shri Raghav Lakhanpal regarding need to withdraw the decision to shift Divisional Office of Railway Mail Service from Saharanpur to Ghaziabad in Uttar Pradesh.
- (8) Shri Harish Chandra Meena regarding need to ensure construction of toilets as per specified norms under Swachh Bharat Mission in Dausa parliamentary constituency, Rajasthan.
- (9) Shri Ajay Nishad regarding need to construct a road over bridge on Burhi Gandak river at Ratwara Dholi Ghat in Muzaffarpur district, Bihar.
- (10) Shri Gopal Chinayya Shetty regarding need to expedite construction of dwelling units for rehabilitation of residents of jhuggi-jhopri clusters in Mumbai North parliamentary constituency, Maharashtra.
- (11) Shri Arjunlal Meena regarding need to accord approval to the proposed National Highway No. 58 E from Udaipur-Som-Deya via Jhadol to border areas of Gujarat.
- (12) Shri Chintaman Wanaga regarding need to set up a Railway Terminus at Vasai Railway Station and also redevelop, modernise and upgrade the station.

- (13) Shri Mullappally Ramachandran regarding need to provide special financial package to Kerala affected by cyclone 'Ockhi'.
- (14) Shri Gaurav Gogoi regarding status of framework Agreement between Government of India and National Socialist Council of Nagaland (IM).
- (15) Dr. P. Venugopal regarding need to provide financial assistance to Tamil Nadu, affected by cyclone 'Ockhi'.
- (16) Smt. Aparupa Poddar regarding need to conduct a study by experts on the geographical condition of flood-prone villages in Arambag Parliamentary Constituency of West Bengal.
- (17) Prof. Saugata Roy regarding safety of migrant labourers.
- (18) Shri Arvind Ganpat Sawant regarding need to reserve seats for patients suffering from Parkinson disease in AC (III Tier) coaches in trains.
- (19) Shri Srinivas Kesineni regarding need to increase number of seats in Legislative Assembly of Andhra Pradesh.
- (20) Shri P. K. Biju regarding need to restore train services on Palakkadu-Pollachi railway line.
- (21) Shri Y. S. Avinash Reddy regarding need to set up a steal plant in YSR Kadapa district of Andhra Pradesh.
- (22) Shri Prem Singh Chandumajra regarding need to construct a new railway line in Doaba region of Punjab and improvement in railway infrastructure.
- (23) Shri Rajesh Ranjan (Pappu Yadav) regarding need to impress upon the Government of Bihar to withdraw Bihar Panchayat Raj (Amendment) Ordinance, 2017.
- (24) Shri N. K. Premachandran regarding need to restore services of eight passenger/MEMU trains in Kerala.

12.23 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 19th December, 2017.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 19, 2017/Agrahayana 28, 1939 (Saka)

No. 248

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–43 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 44–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–646 and 648–690 were laid on the Table. Unstarred Question No. 647 was deleted due to resignation of member (Shri Nana Patole).

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. S.O.3176(E) (Hindi and English versions) published in Gazette of India dated 29th September, 2017 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017, under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Brahmaputra

- Cracker and Polymer Limited, Dibrugarh, for the year 2016-2017.
- (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2016-2017.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2016-2017.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following notifications (Hindi and English versions) issued under Section 58 of the Delhi Development Act, 1957:-
 - (i) The Delhi Development Authority Engineering Cadre Posts Recruitment Rules, 2017 published in Notification No. G.S.R.953(E) in Gazette of India dated 26th July, 2017.
 - (ii) The Delhi Development Authority (Posts of Commissioner and Secretary) Recruitment Rules, 2017 published in Notification No. G.S.R.1385(E) in Gazette of India dated 14th November, 2017.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2016-2017.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (i) Finance Accounts of Union Government for the year 2016-2017.
 - (ii) Appropriation Accounts of Union Government (Civil) for the year 2016-2017.
- (9) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 44 of 2017)- Accounts of the Union Government (Financial Audit), for the year 2016-2017.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 39 of 2017)- Rejuvenation of River Ganga (Namami Gange), Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 37 of 2017)(Performance Audit)-Implementation of Food Safety and Standards Act, 2006, Ministry of Health and Family Welfare.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 32 of 2017)-Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance, for the year 2015-2016.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 35 of 2017)-Sharing of Revenue by Private Telecom Service Providers upto 2014-2015 (Communications and IT Sector).
- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 41 of 2017)-(Compliance Audit) Department of Revenue-Customs, for the year ended March, 2017.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (No. 42 of 2017)-(Indirect-Taxes-Central Excise), Department of Revenue, for the year ended March, 2017.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. 43 of 2017)-(Indirect-Taxes-Service Tax), Department of Revenue, for the year ended March, 2017.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. 40 of 2017)-Department of Revenue-Direct Taxes, for the year ended March, 2017.

- (x) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 36 of 2017)-Induction of bio-toilets in Passenger Coaches in Indian Railways for the year ended March, 2017.
- (10) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the First Quarter of Financial year 2017-2018, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) National Safai Karamcharis Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2017-2018.
- (12) A copy of the New Delhi Municipal Council (Conditions of Service of Municipal Officers) Regulations, 2016 (Hindi and English versions) published in Notification No. F. 13(126)UD/MB/2014/420 in Delhi Gazette dated 7th April, 2016 under Section 389 of the New Delhi Municipal Council Act, 1994.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2014-2015, alongwith Audited Accounts.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Sikh Gurdwaras Board Election (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1005(E) in Gazette of India dated 9th August, 2017 under sub-section (3) of Section 146 of the Sikh Gurdwaras Act, 1925.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2016-2017.

- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2016-2017.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2016-2017.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Spastic Society of Tamil Nadu, Chennai, for the years 2010-2011 and 2015-2016 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spastic Society of Tamil Nadu, Chennai, for the years 2010-2011 and 2015-2016.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra, Guntur, for the years 2014-2015 & 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra, Guntur, for the years 2014-2015 & 2015-2016.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Manovikas Kendra Rehabilitation and Research Institute for the Handicapped, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manovikas Kendra Rehabilitation and Research Institute for the Handicapped, Kolkata, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Bhairabi Club, Khurdha, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhairabi Club, Khurdha, for the year 2015-2016.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
 - (i) The Central Reserve Police Force, Deputy Commandant (Principal Private Secretary) and Assistant Commandant (Private Secretary), Group 'A'

- Post, Recruitment Rules, 2017 published in Notification No. G.S.R.426(E) in Gazette of India dated 2nd May, 2017.
- (ii) The Central Reserve Police Force, Deputy Commandant (Ministerial) and Assistant Commandant (Ministerial), Recruitment Rules, 2017 published in Notification No. G.S.R.247 in weekly Gazette of India dated 12th August, 2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2015-2016.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Memorandum of Understanding (Hindi and English versions) National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2017-2018.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2016-2017.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Economics Statistics, Mumbai, for the year 2016-2017.

4. Reports of Committee on Public Undertakings

Shri Shanta Kumar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Twentieth Report on action taken by the Government on the recommendations contained in the Eleventh Report of the Committee on Public Undertakings (16th Lok Sabha) on Planning and implementation of Transmission projects by Power Grid Corporation of India Limited and Grid Management by Power System Operation Corporation Limited [Based on C&AG, Performance Audit Report No. 18 of 2014].
- (2) Twenty-first Report on action taken by the Government on the Observations /Recommendations contained in the Fifteenth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings on Indian Railways Catering and Tourism Corporation (IRCTC).

5. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Thirty-fifth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2017-18 on Army, Navy and Air Force (Demand No. 20)'.
- (2) Thirty-sixth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-first Report of the Standing Committee on Defence(16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2017-18 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21).

6. Report of Standing Committee on Chemicals and Fertilizers

Shri George Baker presented the Fortieth Report on the subject 'Implementation of New Urea Policy-2015' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

7. Report of Standing Committee on Commerce

Shri Janak Ram laid on the Table the 139th Report (Hindi and English versions) on 'Impact of Goods and Services Tax (GST) on Exports' of the Standing Committee on Commerce.

8. Reports of Standing Committee on Industry

Shri Birendra Kumar Choudhary laid the following Reports (English and Hindi versions) of the Standing Committee on Industry:-

(1) 284th Report on Action Taken on the 280th Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Micro, Small and Medium Enterprises.

(2) 285th Report on Action Taken on the 281st Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

9. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Smt. Meenakashi Lekhi laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Ninety-third Report on the Action Taken on Ninetieth Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) Ninety-fourth Report on the Action Taken on Ninety-first Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Law and Justice.

10. Statements by Ministers

- (1) The Minister of State in the Ministry of Social Justice and Empowerment on behalf of the Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Chemicals and Fertilizers on `Functioning of Autonomous Institution - Institute of Pesticide Formulation Technology (IPFT), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (ii) the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2017-18), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

(2) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2017-18), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

12.08 P.M.

11. Motion

Shri Ananth Kumar moved the following motion :-

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the $18^{\rm th}$ December, 2017."

The motion was adopted.

*12.39 P.M.

12. Submissions by Members

(i) Shri Kalyan Banerjee made submission regarding retention of Head Office of Hindustan Steelworks Construction Limited at Kolkata.

*Shri Ananth Kumar responded.

12.51 P.M.

(ii) Shri Bhartruhari Mahtab made submission regarding need to take up with China on the issue of contamination of River Siang in Arunchal Pradesh.

Shri Nishikant Dubey, Shri Bairon Prasad Mishra, Smt. Meenakashi Lekhi, Kunwar Pushpendra Singh Chandel, Shri Kamakhya Prasad Tasa, Shri Rameswar Teli and Smt. Bijoya Chakravarty associated.

*Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.02 P.M.)

^{*}From 12.09 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

^{*}Minister of Parliamentary Affairs

2.02 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Vishnu Dayal Ram regarding need to provide adequate human resource for public service in government departments in States particularly in Jharkhand.
- (2) Shri Maheish Girri regarding need to ban pesticides harmful to humans in the country.
- (3) Smt. Darshana Vikram Jardosh regarding need to provide insurance cover for women who suffer from depression.
- (4) Shri Sumedhanand Saraswati regarding need to exempt players and coaches from paying toll tax on national highways.
- (5) Smt. Jayshreeben Patel regarding need to promote lichen-farming and research in the country particularly in Gujarat.
- (6) Shri Sushil Kumar Singh regarding need to construct ROB at Rafiganj and Guraru railway stations in Bihar.
- (7) Shri Sunil Kumar Singh regarding need to establish a Passport Sewa Kendra/Post Office Passport Sewa Kendra in Latehar district of Jharkhand
- (8) Dr. Ravindra Kumar Ray regarding need to amend Environment (Protection) Act, 1986 to save stone crushing industry in Jharkhand.
- (9) Shri A.T. (Nana) Patil regarding need to establish a Textile Park in Jalgaon in Maharashtra.
- (10) Shri Hariom Singh Rathore regarding need to continue operation of trains on metre gauge railway line from Mavli to Marwar in Rajsamand parliamentary constituency.
- (11) Shri Nihal Chand Chauhan regarding need to provide compensation to farmers whose land falls beyond the fencing on international border.

- (12) Shri Kunwar Pushpendra Singh Chandel regarding need to improve healthcare and nutritional services in Bundelkhand region of Uttar Pradesh.
- (13) Shri Ganesh Singh regarding need to provide financial assistance to drought affected Madhya Pradesh.
- (14) Shri Jagdambika Pal regarding need to increase the honorarium of Aanganwadi workers in the country.
- (15) Shri Sharad Tripathi regarding need to grant the status of 'Shaheed' to Bhagat Singh, Rajguru, Sukhdev and other revolutionaries of Indian Freedom Movement.
- (16) Smt. Ranjeet Ranjan regarding need to extend the dam on river Kosi in Supaul and Madhubani districts to Saharsa district in Bihar.
- (17) Shri M. K. Raghavan regarding need to set up an AIIMS like institute at Kozhikode, Kerala.
- (18) Shri Deepender Singh Hooda regarding need to grant 'Shaheed' status to personnel of paramilitary forces and also take welfare measures for them.
- (19) Shri P. Nagarajan regarding need to continue Sugarcane Breeding Institute, Coimbatore, the National Research Centre for Banana, Tiruchirappalli and the Central Institute of Brackishwater Aquaculture, Chennai as the premier Research Centres under ICAR.
- (20) Dr. (Smt.) Ratna De (Nag) regarding need to discourage youngsters from playing 'Blue Whale' game.
- (21) Shri Balabhadra Majhi regarding need for improvement in BSNL services in Nabarangpur parliamentary constituency of Odisha.
- (22) Shri Krupal Balaji Tumane regarding need to provide remunerative price of paddy and soyabean to farmers in Maharashtra.
- (23) Smt. P.K. Sreemathi Teacher regarding need to set up a CGHS dispensary at Kannur in Kerala.

- (24) Smt. Kothapalli Geetha regarding need to set up a railway Zone at Vishakhapatnam in Andhra Pradesh.
- (25) Smt. Supriya Sule regarding need to regulate use and sale of pesticides in the country.
- (26) Shri Tejpratap Singh Yadav regarding need to establish a Kendriya Vidyalaya in Mainpuri district, Uttar Pradesh.
- (27) Shri Dushyant Chautala regarding rural electrification in Hisar Parliamentary Constituency of Haryana.
- (28) Shri Jose K. Mani regarding late running of train in Trivandrum Division of Southern Railway.

2.03 P.M.

14. Government Bills - Passed

Time Taken: 1 Hr. 07 Mts.

(i)# The Repealing and Amending Bill, 2017; and

(ii)# The Repealing and Amending (Second) Bill, 2017

The motions for consideration of the Repealing and Amending Bill, 2017; and the Repealing and Amending (Second) Bill, 2017 were moved by Shri Ravi Shankar Prasad.

The following members took part in the combined debate:-

- 1. Smt. Meenakashi Lekhi
- 2. Shri Kalyan Banerjee
- 3. Shri Pinaki Misra
- 4. Shri Vinayak Bhaurao Raut
- 5. Dr. Ravindra Babu Pandula
- 6. Advocate (Shri) Narendra Keshav Sawaikar

Shri Ravi Shankar Prasad replied to the combined debate.

(i) The Repealing and Amending Bill, 2017

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

#Discussed together.

(ii) The Repealing and Amending (Second) Bill, 2017

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

(iii) The Central Road Fund (Amendment) Bill, 2017

Time Taken: 2 Hrs.35 Mts.

The motion for consideration of the Bill was moved by Shri Nitin Jairam Gadkari.

The following members took part in the debate:-

- 1. Shri Rajiv Pratap Rudy
- 2. Prof. Saugata Roy
- 3. Shri Rabindra Kumar Jena
- 4. Shri Arvind Ganpat Sawant
- 5. Shri Srinivas Kesineni
- 6. Shri Konda Vishweshwar Reddy
- 7. Dr. P.K. Biju
- 8. Shri Mekapati Rajamohan Reddy
- 9. Shri Om Birla
- 10. Shri Jai Prakash Narayan Yadav
- 11. Shri Prem Singh Chandumajra
- 12. Shri Dharmendra Yadav
- 13. Shri Sirajuddin Ajmal
- 14. Shri Dushyant Chautala
- 15. Shri Harish Dwivedi
- 16. Shri Kaushalendra Kumar
- 17. Shri Rajesh Ranjan alias Pappu Yadav
- 18. Shri Kamakhya Prasad Tasa
- 19. Dr. Shrikant Eknath Shinde
- 20. Shri Vara Prasadarao Velagapalli
- 21. Shri Bishnu Pada Ray

- 22. Shri Gajanan Kirtikar
- 23. Shri Idris Ali

Shri Nitin Jairam Gadkari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitin Jairam Gadkari.

The motion was adopted and the Bill was passed.

5.46 P.M.

15. Government Bill – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 14 Mts. Balance: 1 Hr. 46 Mts.

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2017

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

Shri Ramesh Bidhuri took part in the debate and his speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 20th December, 2017.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 20, 2017/Agrahayana 29, 1939 (Saka)

No. 249

11.00 A.M.

1. Starred Questions

Starred Question No. 61 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon).

Replies to Starred Question Nos. 62-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–787 and 789–920 were laid on the Table. Unstarred Question no. 788 was deleted due to resignation of member (Shri Nana Patole).

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 44 of the Regional Centre for Biotechnology Act, 2016:-
- (i) The Statutes of the Regional Centre for Biotechnology, 2017 published in Notification No. RCB/STA/2017/01 in Gazette of India dated 19th September, 2017.
- (ii) The Regional Centre for Biotechnology (Doctor of Philosophy Degree Programme) Regulations, 2017 published in Notification No. RCB/REG/2017/01 in Gazette of India dated 19th September, 2017.

- (iii) The Regional Centre for Biotechnology (Recognition of Institution of Higher Learning within India and conduct of the Academic Programme) Regulations, 2017 published in Notification No. RCB/REG/2017/02 in Gazette of India dated 19th September, 2017.
- (iv) The Ordinances of the Regional Centre for Biotechnology, 2017 published in Notification No. RCB/ORD/2017/01 in Gazette of India dated 19th September, 2017.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NLC India Limited (formerly Neyveli Lignite Corporation Limited), Chennai, and its Subsidiaries for the year 2016-2017.
 - (ii) Annual Report of the NLC India Limited (formerly Neyveli Lignite Corporation Limited), Chennai, and its Subsidiaries for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2016-2017.
 - (ii) Annual Report of the Coal India Limited [Volume I and Volume II (Part I & II)], Kolkata, for the year 2016-2017, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2016-2017.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2016-2017.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2016-2017.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2016-2017.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2016-2017.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2016-2017.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2016-2017.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2016-2017.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2016-2017.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2016-2017.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Fifth Amendment) Regulations, 2017 published in Notification No. F. No. 304-2/2016-QoS in Gazette of India dated 18th August, 2017.
- (ii) The Telecommunication Interconnection Usage Charges (Thirteenth Amendment) Regulations, 2017 published in Notification No. F. No. 10-8/2016-BB&PA in Gazette of India dated 20th September, 2017.
- (iii) The Telecom Regulatory Authority of India (Allowances to part-time members) Amendment Rules, 2015 published in Notification No. G.S.R.190(E) in Gazette of India dated 23rd February, 2016 together with corrigendum thereto published in Notification No. G.S.R.1245(E) dated 12th October, 2017.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
 - (i) The Indian Telegraph (Amendment) Rules, 2017 published in Notification No. G.S.R.1131(E) in Gazette of India dated 6th September, 2017.
 - (ii) The Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017 published in Notification No. G.S.R.998(E) in Gazette of India dated 8th August, 2017.
- (16) A copy of the Panic button and Global Positioning System facility in all mobile phone handsets (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 1441(E) in Gazette of India dated 23rd November, 2017 under sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Hemisphere Properties India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Hemisphere Properties India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2017-2018.
 - (ii) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2017-2018.

- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2016-2017.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2016-2017.

- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2016-2017.

- (21) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2017-2018.
 - (ii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2017-2018.
 - (iii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2017-2018.
 - (v) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2017-2018.
 - (vi) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2017-2018.
 - (vii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2017-2018.
 - (viii) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2017-2018.
 - (ix) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2017-2018.
 - (x) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2017-2018.
 - (xi) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2017-2018.

- (xii) Memorandum of Understanding between the Burn Standard Company Limited and the Ministry of Railways for the year 2017-2018.
- (xiii) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2017-2018.
- (xiv) Memorandum of Understanding between the Kolkata Metro Rail Corporation Limited and the Ministry of Railways for the year 2017-2018.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2016-2017, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2016-2017.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2016-2017.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep State Waqf Board, Kavaratti, for the year 2016-2017 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep State Waqf Board, Kavaratti, for the year 2016-2017.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi,

for the year 2016-2017.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian Institute of Tropical Meteorology, Pune, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian Institute of Tropical Meteorology, Pune, for the year 2016-2017.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-National Centre for Antarctic and Ocean Research, Goa, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-National Centre for Antarctic and Ocean Research, Goa, for the year 2016-2017.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2016-2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2016-2017.
- (30) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2016-2017, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2016-2017.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2016-2017.
 - (ii) Annual Report of the BEL Optronic Devices Limited, Pune, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the BEL-Thales Systems, Bengaluru, for the year 2016-2017.
 - (ii) Annual Report of the BEL-Thales Systems, Bengaluru, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mishra Dhatu

- Nigam Limited, Hyderabad, for the year 2016-2017.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2016-2017.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of

- Mountaineering and Winter Sports, Pahalgam, for the year 2016-2017.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2016-2017.
- (34) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2016-2017.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2016-2017.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2016-2017.
- (36) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-
 - (i) The Army Pay Rules, 2017 published in Notification No. S.R.O.9(E) in Gazette of India dated 5th May, 2017.
 - (ii) The Air Force Pay Rules, 2017 published in Notification No. S.R.O.10(E) in Gazette of India dated 5th May, 2017.
 - (iii) The Navy Pay Regulations, 2017 published in Notification No. S.R.O.11(E) in Gazette of India dated 5th May, 2017.
 - (iv) The Army Officers Pay Rules, 2017 published in Notification No. S.R.O.12(E) in Gazette of India dated 5th May, 2017.

- (v) The Air Force Officers Pay Rules, 2017 published in Notification No. S.R.O.13(E) in Gazette of India dated 5th May, 2017.
- (vi) The Navy Officers Pay Rules, 2017 published in Notification No. S.R.O.14(E) in Gazette of India dated 5th May, 2017.
- (vii) The Non-Combatants (Enrolled) of Air Force Rules, 2017 published in Notification No. S.R.O.16(E) in Gazette of India dated 30th June, 2017.
- (viii) The Navy Officers Pay (Amendment) Regulations, 2017 published in Notification No. S.R.O.19(E) in Gazette of India dated 6th July, 2017.
- (ix) The Military Nursing Service Pay Rules, 2017 published in Notification No. S.R.O.21(E) in Gazette of India dated 14th July, 2017.
- (x) The Army Pay (Amendment) Rules, 2017 published in Notification No. S.R.O.22(E) in Gazette of India dated 14th July, 2017.
- (xi) The Air Force Pay (Amendment) Rules, 2017 published in Notification No. S.R.O.23(E) in Gazette of India dated 14th July, 2017.
- (xii) The Navy Pay (Amendment) Regulations, 2017 published in Notification No. S.R.O.24(E) in Gazette of India dated 14th July, 2017.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 19th December, 2017, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 2017, passed by the Lok Sabha on the 27th July, 2017.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Seventeenth Report (Sixteenth Lok Sabha) on 'Facilities given by Indian Railways to Differently Abled Persons (Divyangjan)'.
- (2) Eighteenth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report on Consultancy, Engineering and Project Management Services by RITES'.
- (3) Nineteenth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report on Scrap Disposal System in Indian Railways'.

7. Reports of Committee of Privileges

Smt. Meenakashi Lekhi laid on the Table the fourth, fifth, sixth, seventh and eighth Reports (Hindi and English versions) of the Committee of Privileges.

8. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fiftieth Report on 'Review of NSSO and CSO and streamlining of statistics collection machinery in the country including Management Information System for project monitoring/appraisal' of the Ministry of Statistics and Programme Implementation.
- (2) Fifty-first Report on Action Taken by the Government on the Recommendations contained in the Forty-sixth Report on 'Demands For Grants (2017-18)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Investment and Public Asset Management).

- (3) Fifty-second Report on Action Taken by the Government on the Recommendations contained in the Forty-seventh Report on 'Demands For Grants (2017-18)' of the Ministry of Finance (Department of Revenue).
- (4) Fifty-third Report on Action Taken by the Government on the Recommendations contained in the Forty-fourth Report on 'Demands For Grants (2017-18)' of the Ministry of Corporate Affairs.
- (5) Fifty-Fourth Report on Action Taken by the Government on the Recommendations contained in the Forty-fifth Report on "Demands for Grants (2017-18)" of the Ministry of Statistics and Programme Implementation.
- (6) Fifty-fifth Report on Action Taken by the Government on the Recommendations contained in the Forty-eighth Report on 'Demands For Grants (2017-18)' of the Ministry of Planning.

9. Reports of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 103rd Report on Action Taken by the Government on the recommendations/ observations contained in the Ninety-ninth Report of the Committee on Demands for Grants (2017-18) of the Department of Health and Family Welfare.
- (2) 104th Report on Action Taken by the Government on the recommendations/ observations contained in the One hundredth Report of the Committee on Demands for Grants (2017-18) of the Department of Health Research.
- (3) 105th Report on Action Taken by the Government on the recommendations/observations contained in the One hundred and first Report of the Committee on Demands for Grants (2017-18) of the Ministry of AYUSH.

10. Reports of Standing Committee on Transport, Tourism and Culture

Shri Harish Chandra Meena laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred and Fifty-fourth Report on the 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Forty-fifth Report on the Demands for Grants (2017-18) of the Ministry of Culture'.
- (2) Two Hundred and Fifty-fifth Report on the 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Forty-eighth Report on the Demands for Grants (2017-18) of the Ministry of Tourism'.

*12.06 P.M.

11. Statements by Ministers

- (1) The Minister of Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Finance on Demands for Grants (2017-18), pertaining to the Ministry of Statistics and Programme Implementation.
- (2) The Minister of State in the Ministry of Mines; and Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Coal and Steel on `Coal Review of Allotment, Development and Performance of Coal/Lignite Blocks', pertaining to the Ministry of Coal.

^{*}From 12.09 P.M. to 12.19 P.M., Members raised matters of urgent public importance.

- (3) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Railways on `Outstanding dues for Indian Railways', pertaining to the Ministry of Railways.
- (4) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2017-18), pertaining to the Ministry of Minority Affairs.

(Due to interruptions, Lok Sabha adjourned at 12.19 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jugal Kishore Sharma regarding need to construct bunkers in border villages to ensure safety of people from firing across the border.
- (2) Shri Rodmal Nagar regarding need to undertake doubling of Maksi -Ruthiyai railway line in Rajgarh parliamentary constituency, Madhya Pradesh.
- (3) Shri Shyama Charan Gupta regarding need to resume the operation of Ordnance Depot at Naini in Allahabad, Uttar Pradesh.
- (4) Shri Rahul Kaswan regarding need to enhance the procurement ceiling of groundnut from farmers in Rajasthan.
- (5) Shri Chandra Prakash Joshi regarding need to ban the film 'Padmavati' allegedly distorting historical facts.
- (6) Shri Subhash Chandra Baheria regarding need to simplify the process at Toll Plazas on National Highways.
- (7) Shri Janardan Singh Sigriwal regarding need to establish All India Institute of Medical Sciences in Maharajganj, Bihar.
- (8) Shri Ravindra Kumar Pandey regarding need to reinstate the services of securityguards in collieries in Jharkhand.
- (9) Shri Manshankar Ninama regarding need to construct an under-bridge on level crossing No. 162 at village Vilpan on Udaipur - Himmatnagar railway line in Gujarat.
- (10) Shri Sukhbir Singh Jaunpuria regarding need to release the balance funds under the National Food Security Scheme to Rajasthan.
- (11) Shri Bhanu Pratap Singh Verma regarding need to undertake construction of Pachnada multipurpose project in Jalaun Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Ramen Deka regarding contamination of river Brahmaputra.

- (13) Smt. Mala Rajya Shah Laxmi regarding need to develop National Highway No. 123 (507) from Herbertpur to Barkot as an all weather road.
- (14) Shri Om Birla regarding need to provide air connectivity to Kota city with other cities under UDAN scheme of civil aviation.
- (15) Shri Rameswar Teli regarding need to provide boat ambulances to Assam during floods.
- (16) Shri Sudheer Gupta regarding Alkaloid research and production in the country.
- (17) Dr. Thokchom Meinya regarding status of framework Agreement between Government of India and National Socialist Council of Nagaland (IM).
- (18) Shri K. C. Venugopal regarding need to improve living standard of people engaged in fisheries sector.
- (19) Smt. V. Sathyabama regarding need to allocate funds for construction of a new Post Office building and Passport Seva Kendra at Kallampalayam Road in Tirupur, Tamil Nadu.
- (20) Shri K. Ashok Kumar regarding need to extend the services of Bangalore Metro Rail upto Mookandapalli in Hosur, Tamil Nadu.
- (21) Smt. Pratima Mondal regarding latest status of two railway projects in Joynagar Parliamentary Constituency of West Bengal.
- (22) Shri Bhartruhari Mahtab regarding need to review the existing allocation of rice and wheat quota to Odisha under the National Food Security Act.
- (23) Shri Shrirang Appa Barne regarding need to recover pending loans given to industrial houses.
- (24) Shri K. Ram Mohan Naidu regarding need to exempt tax on Sanitary Napkins.
- (25) Shri A. P. Jithender Reddy regarding need to review the selection procedure of Republic Day tableau.
- (26) Shri Kunwar Haribansh Singh regarding need to project historical facts in right perspective by Hindi movie makers.
- (27) Shri Kaushalendra Kumar regarding need to include Kudmi tribe of Jharkhand in the list of Scheduled Tribes.

2.02 P.M.

*13. Government Bill – Passed

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2017

Time Taken: 2 Hrs. 18 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Hardeep Singh Puri on 19 December, 2017, continued.

The following members took part in the debate:-

- 1. Shri Ramesh Bidhuri (resumed his speech)
- 2. Shri Kalyan Banerjee
- 3. Shri Gopal Shetty
- 4. Shri Kaushalendra Kumar
- 5. Shri Mohd. Salim
- 6. Shri Kulamani Samal
- 7. Shri Shrirang Appa Barne
- 8. Dr. Pandula Ravindra Babu
- 9. Shri A.P. Jithender Reddy
- 10. Shri Vara Prasada Rao V.
- 11. Shri N.K. Premachandran
- 12. Adv. M. Udhaya Kumar
- 13. Shri Naranbhai Kachhadiya
- 14. Dr. Shrikhant Eknath Shinde

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill was passed.

^{*}Minister of Parliamentary Affairs requested the Chair that Item No. 24, listed in today's List of Business, be taken up First. Chair agreed.

4.05 P.M.

Time Taken: 3 hrs. 10 Mts.

***14.** Statutory Resolution–Negatived

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Indian Forest (Amendment) Ordinance, 2017 (Ordinance No.6 of 2017) promulgated by the President on 23 November, 2017."

After discussion, the Resolution was put to vote and negatived.

#15. Government Bill – Passed

The Indian Forest (Amendment) Bill, 2017

Motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the combined debate on the Resolution and the motion for consideration of the Bill:-

- 1. Smt. Bijoya Chakravarty
- 2. Shri Hari G.
- 3. Smt. Aparupa Poddar
- 4. Shri Tathagata Satpathy
- 5. Shri Muttamsetti Srinivasa Rao
- 6. Shri Jitendra Chaudhury
- 7. Shri Konda Vishweshwar Reddy
- 8. Shri Sunil Kumar Singh
- 9. Shri Prem Das Rai
- 10. Shri Jai Prakash Narayan Yadav
- 11. Shri Sirajuddin Ajmal
- 12. Shri Kaushalendra Kumar
- 13. Shri Rajesh Ranjan alias Pappu Yadav
- 14. Adv. Joice George
- 15. Shri Bhartruhari Mahtab

Dr. Harsh Vardhan replied to the combined debate.

#Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

7.15 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 21st December, 2017.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 21, 2017/Agrahayana 30, 1939 (Saka)

No. 250

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Mahendra Singh, member of the Eighth Lok Sabha; Shri Purushottam Kaushik, member of the Sixth and Ninth Lok Sabhas and; Shri S.S. Kothari, member of the Fourth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

2. Starred Questions

Starred Question No. 81–85 were orally answered. Replies to Starred Question Nos. 86–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921–1027 and 1029–1150 were laid on the Table. Unstarred Question No. 1028 was deleted due to resignation of the member (Shri Nana Patole).

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, Whole-time Members and Part-time Members (Amendment) Rules, 2017 (Hindi and English versions) published in

Notification No. G.S.R.1022(E) in Gazette of India dated 17th August, 2017 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (2) A copy of Notification No. S.O.3060(E) (Hindi and English versions) published in Gazette of India dated 15th September, 2017, making certain amendments in Notification No. S.O.302(E) dated 27th January, 2017 issued under sub-section (1) of Section 2 of the Sports Broadcasting (Mandatory Sharing with Prasar Bharti) Act, 2007.
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2016-2017.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Power Finance Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Power Finance Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2016-2017.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2016-2017.
- (5) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2017-2018.
- (ii) Memorandum of Understanding between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2017-2018.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2016-2017.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
 - (i) The Bureau of Energy Efficiency (Terms and Conditions of Service of Employees) Rules, 2017 published in Notification No. G.S.R.1041(E) in Gazette of India dated 22nd August, 2017.
 - (ii) The Bureau of Energy Efficiency (Recruitment, Appointment and Terms and Conditions of Service of Officers and other Employees) Rules, 2017 published in Notification No. G.S.R.1125(E) in Gazette of India dated 1st September, 2017.
 - (iii) The Bureau of Energy Efficiency (Powers and Duties of Director-General of the Bureau) Regulations, 2017 published in Notification No. 2/11(3)/13-BEE in Gazette of India dated 8th August, 2017.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for

- the year 2016-2017.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2016-2017, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2016-2017.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2016-2017.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2016-2017, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2016-2017.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2016-2017.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2016-2017, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2016-2017.

- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2016-2017.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2016-2017, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2016-2017.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2016-2017.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2016-2017, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2016-2017.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for

- the year 2016-2017.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2016-2017, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2016-2017.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2016-2017.
 - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2016-2017.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Central Inland
 Water Transport Corporation Limited, Kolkata, for the year 20162017.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Trust, Gandhidham, for the year 2016-2017.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2016-2017, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Deendayal Port Trust, Gandhidham, for the year 2016-2017.
- (16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2016-2017.
- (17) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2016-2017.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2016-2017.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2016-2017, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2016-2017.
- (18) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2016-2017.
- (19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2016-2017.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2016-2017.

- (21) A copy of the Admiralty Jurisdiction and Settlement of Maritime Claims (Removal of Difficulties) Order, 2017 (Hindi and English versions) published in Notification No. S.O.3349(E) in Gazette of India dated 17th October, 2017 under sub-section (2) of Section 18 of the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017 together with corrigendum thereto published in Notification No. S.O.3562(E) dated 9th November, 2017.
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2016-2017.
- (23) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2016-2017.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.1240(E) published in Gazette of India dated 11th October, 2017, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.

- (ii) G.S.R.1434(E) published in Gazette of India dated 20th November, 2017, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (iii) G.S.R.1435(E) published in Gazette of India dated 20th November, 2017, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (25) A copy of Notification No. IMU/HQ/ADM/Notification/2017 (Hindi and English versions) published in Gazette of India dated 13th October, 2017, regarding term of office of Vice Chancellor and Pro-Vice Chancellor and term of appointment of Controller of Examinations and Directors of University maintained campuses under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2016-2017.
- (27) A copy of the Notification No. S.O.973(E) (Hindi and English versions) published in Gazette of India dated 28th March, 2017, making certain amendments in the Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 under sub-section (2) of Section 29 of the said Act.
- (28) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2016-2017.
 - (ii) Annual Report of the National Aluminium Company Limited,

- Bhubaneswar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2016-2017.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2016-2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2016-2017.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year

- 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2016-2017.
- (32) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2017-2018.
- (33) A copy of the Notification No. G.S.R.1514(E) (Hindi and English versions) published in Gazette of India dated 14th December, 2017, together with an explanatory memorandum seeking to increase the Basic Customs Duty on the goods falling under the specified tariff heads/sub heads/Tariff items as mentioned therein by amending the statutory rate under the provisions of sub-section (1) of Section 8A of the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act.
- (34) A copy of the Notification No. G.S.R.1515(E) (Hindi and English versions) published in Gazette of India dated 14th December, 2017, together with an explanatory memorandum together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017 under the Section 159 of the Customs Act, 1962.
- (35) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2017-2018.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2016-2017.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2016-2017.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion

- Council, New Delhi, for the year 2016-2017.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2016-2017.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2016-2017.
- (44) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2017-2018.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2016-2017.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2016-2017.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2016-2017.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2016-2017.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2016-2017.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-
 - (i) S.O.2027(E) (Hindi and English versions) published in Gazette of India dated 28th June, 2017, making certain amendments in Notification No. S.O. 126(E) dated 14th January, 2016.

- (ii) S.O.2937(E) (Hindi and English versions) published in Gazette of India dated 6th September, 2017, making certain amendments in Notification No. S.O. 126(E) dated 14th January, 2016.
- (51) A copy of Notification No. S.O.2642(E) (Hindi and English versions) published in Gazette of India dated 14th August, 2017, regarding nominating Shri Sukhendu Sekher Roy, Member of Rajya Sabha to serve as member in the National Jute Board upto 18th August, 2017 from the date of publication of the notification issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.
- (52) A copy of Notification No. S.O.3319(E) (Hindi and English versions) published in Gazette of India dated 13th October, 2017, regarding further delegation of powers of Highway Administration under Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.
- (53) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Central Motor Vehicles (11th Amendment) Rules, 2017 published in Notification No. G.S.R.1361(E) published in Gazette of India dated 2nd November, 2017.
 - (ii) The Central Motor Vehicles (12th Amendment) Rules, 2017 published in Notification No. G.S.R.1433(E) published in Gazette of India dated 20th November, 2017.
 - (iii) The Central Motor Vehicles (16th Amendment) Rules, 2017 published in Notification No. G.S.R.1461(E) published in Gazette of India dated 28th November, 2017.
 - (iv) The Central Motor Vehicles (13th Amendment) Rules, 2017 published in Notification No. G.S.R.1462(E) published in Gazette of India dated 28th November, 2017.

- (v) The Central Motor Vehicles (15th Amendment) Rules, 2017 published in Notification No. G.S.R.1463(E) published in Gazette of India dated 28th November, 2017.
- (vi) The Central Motor Vehicles (14th Amendment) Rules, 2017 published in Notification No. G.S.R.1464(E) published in Gazette of India dated 28th November, 2017.

*(54) A copy of Notification No. 93/2017-Customs (Hindi and English versions) published in Gazette of India dated 21st December, 2017, together with an explanatory memorandum seeking to withdraw the basic custom duty (BCD) exemption on Chana (Chickpeas falling under tariff item 0713 20 00) and Masoor (Lentils falling under tariff item 0713 40 00) consequently, 30% BCD will be attracted on them with effect from 21st December, 2017 under Section 159 of the Customs Act, 1962.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 19th December, 2017, Rajya Sabha agreed without any amendment to the Indian Institutes of Management Bill, 2017 passed by the Lok Sabha on the 28th July, 2017.

6. Financial Committees (2016-17) - A Review

Secretary General laid on the Table a copy each in Hindi and English version of the 'Financial Committees (2016-17) - A Review'.

^{*}At 12.11 P.M.

7. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of Committee on Estimates (2017-18):-

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- (1) 23rd Report of the Committee on the subject 'Medical Education and Health Care in the Country' pertaining to the Ministry of Health and Family Welfare (Department of Health & Family Welfare).
- (2) 24th Report of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the 15th Report (16th Lok Sabha) on the subject 'Ganga Rejuvenation' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (3) 25th Report on the Committee on Action Taken by the Government on the Observations/Recommendations contained in the 18th Report (16th Lok Sabha) on the subject 'Panchayati Raj' pertaining to the Ministry of Panchayati Raj.
- (4) 26th Report of the Committee on the subject 'Estimates and Performance Review of All India Services' pertaining to the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training).

8. Reports of Standing Committee on Agriculture

Shri Janardan Mishra presented the following Reports* (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

(1) Forty-third Report on Action Taken by the Government on the observations/ recommendations contained in the Thirty-sixth Report on Demands for Grants (2017-18) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

^{*} Above mentioned Reports were presented to the Speaker on 30.08.2017 under Direction 71A(1), Directions by the Speaker, Lok Sabha. The Speaker has allowed printing, publication or circulation of the reports under Rule 280 of the Rules of Procedures and Conduct of Business in Lok Sabha.

- (2) Forty-fourth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-seventh Report on Demands for Grants (2017-18) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).
- (3) Forty-fifth Report on the Subject 'Implementation of Scheme for Integrated Cold Chain and Value Addition Infrastructure' pertaining to the Ministry of Food Processing Industries.

9. Report of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the recommendations of the Committee contained in their 13th Report on Demands for Grants (2017-18) of the Ministry of Railways.

10. Statement of Standing Committee on Railways

Shri Sudip Bandyopadhyay laid on the Table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I and Chapter V of the 15th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 12th Report (16thLok Sabha) on 'Safety and Security in Railways'.

11. Reports of Standing Committee on Chemicals and Fertilizers

Smt. Rekha Arun Verma presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

(1) Forty-first Report on the subject 'Freight Subsidy Policy' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(2) Forty-second Report on Action Taken by the Government on the recommendations contained in the Thirty fifth Report (16th Lok Sabha) on 'Revival of Sick PSUs in Chemicals and Petrochemicals Sector' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

12. Motion for Election of One Member to the Court of University of Allahabad

Dr. Satya Pal Singh on behalf of Shri Prakash Javadekar moved the following motion:-

"That in pursuance of statute 8(1)(e) read with Section 39 of the University of Allahabad Act, 2005 the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Court of University of Allahabad <u>vice</u> Shri Keshav Prasad Maurya resigned as member, Lok Sabha subject to the other provisions of the University of Allahabad Act, 2005 and the rules made thereunder."

The motion was adopted.

*12.08 P.M.

13. Motion for Election of One Member to the Central Silk Board

Smt. Smriti Zubin Irani moved the following motion:-

"That in pursuance of sub-rule (2) of Rule 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the Central Silk Board <u>vice</u> Shri Ashwini Kumar Choubey appointed as Minister, subject to the provisions of the Central Silk Board Act, 1948 and the rules made thereunder."

The motion was adopted.

^{*}From 12.10 P.M. to 1.11 P.M., Members raised matters of urgent public importance.

12.12 P.M.

14. Government Bill - Introduced

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.11 P.M.)

2.11 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Kirit Somaiya regarding alleged irregularities committed by a private company.
- (2) Shri Naranbhai Bhikhabhai Kachhadiya regarding need to exempt employees of Gujarat Safai Karamchari Vikas Nigam from Income Tax Act.
- (3) Shri Bidyut Baran Mahato regarding need to establish Institute of Automotive Research Association of India in Adityapur in Jamshedpur parliamentary constituency, Jharkhand.
- (4) Shri Nishikant Dubey regarding need to set up a Divisional office of Life Insurance Corporation at Deoghar in Jharkhand.
- (5) Shi Bhairon Prasad Mishra regarding need to provide adequate power supply for irrigation to farmers in Chitrakoot and Banda districts of Uttar Pradesh.
- (6) Shri Rattan Lal Kataria regarding need to include religious places associated with Guru Gobind Singh in Ambala parliamentary constituency, Haryana in Tourism Corridor.
- (7) Shri Ramdas Tadas regarding need to take necessary remedial measures to control Cotton Pink Ball Worm affecting the cotton farm in Vidarbha parliamentary constituency, Maharashtra.
- (8) Shri Ram Tahal Chaudhary regarding need to ensure compliance of orders of Government of India by JSSC and JPSC regarding requirement of Caste certificate for the purpose of recruitment in Jharkhand.

- (9) Shri S.P. Muddahanume Gowda regarding need to implement the recommendations of Kamlesh Chandra Committee report on rural postal employees.
- (10) Dr. Shashi Tharoor regarding need to provide adequate compensation to victims of cyclone 'Ockhi'.
- (11) Smt. Mausam Noor regarding need for a CBI inquiry into the death of a migrant labourer from West Bengal in Rajasthan.
- (12) Shri R. P. Marutharajaa regarding need to provide a medical aid coach in every express trains.
- (13) Shri Nagendra Kumar Pradhan regarding need to provide remunerative price of paddy to farmers in Odisha.
- (14) Shri Rahul Ramesh Shewale regarding need to uproot Tuberculosis from the country.
- (15) Shri M. Srinivasa Rao regarding need to set up a Central University in Rayalseema region and a Tribal University at Vizianagaram in Andhra Pradesh.
- (16) Dr. Dharam Vira Gandhi regarding need to probe the issue of grabbing of public and private land by religious sects in Punjab.
- (17) Shri Raju Shetti regarding need to take measures for welfare of farmers in Vidarbha region of Maharashtra.

2.12 P.M.

16. I* Government Resolution – Adopted

II* Supplementary Demands for Grants—Second Batch for 2017-18-Passed

Time Taken: 5 Hrs. 30 Mts.

Shri Rajen Gohain on behalf of Shri Piyush Goyal moved the following Resolution:

"That this House approves the recommendations contained in Paras 9, 10 (to the extent that reimbursement of losses on operation of 'strategic lines' is made by General Revenues to Ministry of Railways), 11, 12, 13, 14, 15, 16 and 17 (the rate of interest will be paid on the basis of average cost of borrowing) of the Sixth Report of Railway Convention Committee (2014) which was presented in Lok Sabha and laid in the Rajya Sabha on 2nd December, 2016."

Combined discussion on the following items of business was taken up together:-

- (i) Government Resolution and;
- (ii) Supplementary Demands for Grants Nos. 1 to 5, 7 to 9, 11 to 20, 23, 24, 26 to 29, 31, 33 to 36, 39, 41 to 44, 46 to 50, 52, 53, 56 to 62, 64 to 70, 72 to 74, 78, 80 to 82, 84, 85, 87 to 91 and 94 to 100 in respect of Supplementary Demands for Grants-Second Batch(General) for 2017-18.

The Following members took part in the combined debate:-

- 1. Shri M. Veerappa Moily
- 2. Dr. Ramesh Pokhriyal 'Nishank'
- 3. Shri A. Arunmozhithevan
- 4. Prof. Saugata Roy
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri M. Murali Mohan

^{*}Discussed together.

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- 7. Shri A.P. Jithender Reddy
- 8. Shri Mohd, Salim
- 9. Shri Bhartruhari Mahtab
- 10. Shri Vara Prasada Rao V.
- 11* Shri P. Karunakaran
- 12* Shri Jose K. Mani
- 13* Shri Hari G.
- 14* Shri K. Ashok Kumar
- 15* Shri V. Sathya Bama
- 16* Shri Mekapati Rajamohan Reddy
- 17. Dr. K. Gopal
- 18. Dr. Kirit Somaiya
- 19* Shri P.R. Sundaram
- 20* Smt. Santosh Ahlawat
- 21* Shri Sharad Tripathi
- 22* Shri Muttamsetti Srinivasa Rao
- 23* Shri Ramen Deka
- 24* Shri Nalin Kumar Kateel
- 25* Shri B.N. Chandrappa
- 26* Prof. Richard Hay
- 27. Dr. Shashi Tharoor
- 28* Shri Shrirang Appa Barne
- 29. Shri Nityanand Rai
- 30. Shri Bhagwant Mann
- 31* Shri A.T. Nana Patil
- 32. Shri Suresh C. Angadi
- 33* Shri Aparupa Poddar
- 34. Shri Sirajuddin Ajmal
- 35* Smt. Jayshreeben Patel
- 36* Smt. Anju Bala
- 37. Shri Jai Prakash Narayan Yadav

^{*}Written speeches were laid on the Table.

- 38. Shri Ravindra Kumar Ray
- 39* Shri Ganesh Singh
- 40* Shri Bhairon Prasad Mishra
- 41. Shri Ram Kumar Sharma
- 42* Dr. Bhagirath Prasad
- 43* Smt. Riti Pathak
- 44. Shri Dushyant Chautala
- 45. Shri Bishnu Pada Ray
- 46. Shri N.K. Premachandran
- 47. Shri (Adv.) Joice George
- 48. Shri Kaushalendra Kumar
- 49. Shri Rajesh Ranjan
- 50* Dr. Shrikant Eknath Shinde
- 51* Shri Naranbhai Kachhadiya
- 52* Smt. Jyoti Dhurve
- 53* Shri Ajay Mishra Teni
- 54* Dr. Kirit P. Solanki
- 55* Kunwar Pushpendra Singh Chandel
- 56* Smt. Poonamben Hematbhai Maadam
- 57* Shri Rakesh Singh

Shri Arun Jaitley replied to the combined debate.

All the Supplementary Demands for Grants Nos. 1 to 5, 7 to 9, 11 to 20, 23, 24, 26 to 29, 31, 33 to 36, 39, 41 to 44, 46 to 50, 52, 53, 56 to 62, 64 to 70, 72 74, 78, 80 to 82, 84, 85, 87 to 91 and 94 to 100 respect of Supplementary Demands for Grants-Second Batch(General) for 2017-18 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants–Second Batch (General) for 2016-17, were voted in full.

^{*}Written speeches were laid on the Table.

17. Government Bill – Introduced

The Appropriation (No.5) Bill, 2016.

18. Government Bill – Passed

The Appropriation (No.5) Bill, 2016.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

The resolution moved by Shri Rajen Gohain was put to vote and adopted.

7.42 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 22nd December, 2017.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 22, 2017/Pausha 1, 1939 (Saka)

No. 251

11.00 A.M.

1. Felicitations by the Speaker

The Speaker on behalf of the House congratulated the Indian contingent for winning 17 gold, 14 silver and 13 bronze medals in the Asian Youth Para Games held in Dubai from 8 to 14 December, 2017.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 101–105 were orally answered. Replies to Starred Question Nos. 106–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2016-2017.

- (3) A copy of the Cigarettes and other Tobacco Products (Packaging and Labelling) Second Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1016(E) in Gazette of India dated 16th August, 2017 under sub-section (3) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (4) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. Stds/M&MPIP(1)/SP/FSSAI-2015 published in Gazette of India dated 13th September, 2017 under Section 93 of the Food Safety and Standards Act, 2006.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2016-2017.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2016-2017.

- (9) A copy of the Prevention of Cruelty to Animals (Dog Breeding and Marketing) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.496(E) published in Gazette of India dated 23rd May, 2017 under Section 38A of the Prevention of Cruelty to Animals Act, 1960.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Biological Diversity Act, 2002:-
 - (i) S.O.1352(E) published in Gazette of India dated 7th April, 2017, regarding list of 385 species of biological resources which are normally traded as commodities.
 - (ii) S.O.3533(E) published in Gazette of India dated 7th November,
 2017, making certain amendments in the Notification No. S.O.
 1352(E) dated 7th April, 2016.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/009 in Gazette of India dated 13th July, 2017.

- (ii) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/011 in Gazette of India dated 13th July, 2017.
- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/014 in Gazette of India dated 31st July, 2017.
- (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/015 in Gazette of India dated 14th August, 2017.
- (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Fourth Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/016 in Gazette of India dated 14th August, 2017.
- (vi) The SEBI (Prohibition of Insider Trading) Regulations, 2015 published in Notification No. LAD/NRO/GN/2014-15/21/85 in Gazette of India dated 15th January, 2015.
- (vii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/005 in Gazette of India dated 13th July, 2017.
- (viii) The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/013 in Gazette of India dated 25th July, 2017.
- (ix) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2017 published in Notification No.

- SEBI/LAD-NRO/GN/2017-18/021 in Gazette of India dated 21st November, 2017.
- (14) A copy of the Notification No. S.O.3755(E) (Hindi and English versions) published in Gazette of India dated 27th November, 2017, together with an explanatory memorandum regarding constitution of the Fifteenth Finance Commission under Article 280 of the Constitution together with a corrigendum thereto published in Notification No. S.O.3755(E) dated 27th November, 2017. (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959:-
 - (i) The Post Office Savings Certificates (Amendment) Rules, 2017 published in Notification No. G.S.R.1234(E) in Gazette of India dated 11th October, 2017.
 - (ii) The National Savings Certificate (VIII-Issue) (Amendment) Rules, 2017 published in Notification No. G.S.R.1238(E) in Gazette of India dated 11th October, 2017.
 - (iii) The Kisan Vikas Patra (Amendment) Rules, 2017 published in Notification No. G.S.R.1241(E) in Gazette of India dated 11th October, 2017.
 - (iv) The National Savings Certificate (VIII Issue) (Amendment) Rules, 2017 published in Notification No. G.S.R.1244(E) in Gazette of India dated 11th October, 2017.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 12 of the Public Provident Fund Act, 1968:-
 - (i) The Public Provident Fund (Amendment) Scheme, 2017 published in Notification No. G.S.R.1237(E) in Gazette of India dated 11th October, 2017.
 - (ii) The Public Provident Fund (Amendment) Scheme, 2017 published in Notification No. G.S.R.1243(E) in Gazette of India dated 11th October, 2017.

- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-
 - (i) The Senior Citizen Savings Scheme (Amendment) Rules, 2017 published in Notification No. G.S.R.1235(E) in Gazette of India dated 11th October, 2017.
 - (ii) The National Savings Time Deposit (Amendment) Rules, 2017 published in Notification No. G.S.R.1236(E) in Gazette of India dated 11th October, 2017.
 - (iii) The National Savings (Monthly Income Account) Rules, 2017 published in Notification No. G.S.R.1239(E) in Gazette of India dated 11th October, 2017.
 - (iv) The Post Office Savings Bank General (Amendment) Rules, 2017 published in Notification No. G.S.R.1242(E) in Gazette of India dated 11th October, 2017.
- (18) A copy of the Notification No. S.O.1184(E) (Hindi and English versions) published in Gazette of India dated 17th April, 2017, appointing the 17th day of April, 2017 as the date on which the provisions of the Indian Trusts (Amendment) Act, 2016 shall come into force issued under sub-section (2) of Section 1 of the said Act.
- (19) A copy of the Notification No. S.O.1185(E) (Hindi and English versions) published in Gazette of India dated 17th April, 2017, appointing the 17th day of April, 2017 as the date on which the provisions of Part 1 of Chapter VI of the Finance Act, 2017 shall come into force issued under Section 130 of the said Act.
- (20) A copy of the Notification No. S.O.1267(E) (Hindi and English versions) published in Gazette of India dated 21st April, 2017, specifying the securities in which Trusts shall invest surplus funds in accordance with the provisions of Section 20 of the Indian Trusts Act, 1882 issued under Section 20 of the said Act.

- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.06.2017.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.06.2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2017.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited,

- New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2016-2017.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2016-2017, together with Audit Report thereon.

- (23) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1409(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum specifying UTGST rate of 2.5% without input tax credit for standalone restaurants and restaurants located in hotels, inn etc having declared tariff of less than Rs. 7500 per unit per day; UTGST rate of 9% for other restaurants; UTGST rate of 2.5% for job work on ' handicraft goods".
 - (ii) G.S.R.1410(E) published in Gazette of India dated 14th November,
 2017, together with an explanatory memorandum exempting
 UTGST on admission to 'protected monuments'.
 - (iii) G.S.R.1397(E) published in Gazette of India dated 14th November,
 2017, together with an explanatory memorandum prescribing Union
 Territory Tax rates on specified goods.
 - (iv) G.S.R.1398(E) published in Gazette of India dated 14th November,
 2017, together with an explanatory memorandum exempting Union
 Territory Tax on specified goods.
 - (v) G.S.R.1399(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum prescribing applicability of Central Tax on reverse charge basis on intra-state supplies of raw cotton.
 - (vi) G.S.R.1400(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum specifying the goods in respect of which no refund of unutilized input tax credit shall be allowed.
 - (vii) G.S.R.1401(E) published in Gazette of India dated 14th November,
 2017, together with an explanatory memorandum seeking to prescribe 2.5% concessional Union Territory Tax on supplies of

- specified goods to specific public funded research institutes subject to specified conditions.
- (viii) G.S.R.1053(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum reducing UTGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc, admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC discharge UTGST @ 6%.
- (ix) G.S.R.1054(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum exempting services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.
- (x) G.S.R.1055(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum amending RMC provisions for GTA and to insert explanation for LLP.
- (xi) G.S.R.1056(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum making ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.
- (xii) G.S.R.1185(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum reducing UTGST rate on specified supplies of Works Contract Services to Government etc.
- (xiii) G.S.R.1186(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum exempting right to admission to the events organized under FIFA U-17 World Cup 2017.

- (xiv) G.S.R.1187(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum seeking to exempt certain supplies to NPCIL.
- (xv) G.S.R.1195(E) published in Gazette of India dated 22nd September,
 2017, together with an explanatory memorandum giving effect to
 GST council decisions regarding GST rates.
- (xvi) G.S.R.1196(E) published in Gazette of India dated 22nd September,
 2017, together with an explanatory memorandum giving effect to
 GST council decisions regarding GST exemptions.
- (xvii) G.S.R.1197(E) published in Gazette of India dated 22nd September, 2017, together with an explanatory memorandum giving effect to GST council decisions regarding restriction of refund on corduroy fabrics.
- (xviii) G.S.R.1279(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum notifying UTGST rates of various services as recommended by Goods and Services Tax Council.
- (xix) G.S.R.1280(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum exempting certain services as recommended by goods and Services Tax Council.
- (xx) G.S.R.1281(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum specifying services provided by members of Overseeing Committee constituted by Reserve bank of India to Reserve bank of India under Reverse Charge Mechanism.
- (xxi) G.S.R.1213(E) published in Gazette of India dated 29th September, 2017, together with an explanatory memorandum exempting supply of services associated with transit cargo to Nepal and Bhutan (landlocked countries).

- (xxii) G.S.R.1312(E) published in Gazette of India dated 18th October, 2017, together with an explanatory memorandum seeking to prescribe UTGST rate of 2.5% on intra-state supplies of food preparations put up in unit containers and intended for free distribution to economically weaker section of the society under a programme duly approved by the Central Government or any State Government, subject to specified conditions.
- (xxiii) G.S.R.1292(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum increasing the aggregate turnover from seventy five lakh rupees to one crore rupees for being eligible to opt for composition levy.
- (xxiv) G.S.R.1293(E) published in Gazette of India dated 13th October,
 2017, together with an explanatory memorandum prescribing Union
 Territory Tax (Rate) on specified goods.
- (xxv) G.S.R.1294(E) published in Gazette of India dated 13th October,
 2017, together with an explanatory memorandum exempting Union
 Territory tax on specified goods.
- (xxvi) G.S.R.1295(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum prescribing applicability of Union Territory Tax on reverse charge basis on certain specified intra state supplies of goods.
- (xxvii) G.S.R.1296(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to prescribe concessional Union Territory Tax (Rate) on supply of motor vehicles in certain specified cases.
- (xxviii) G.S.R.1322(E) published in Gazette of India dated 23rd October, 2017, together with an explanatory memorandum seeking to prescribe Union Territory Tax (Rate) of 0.05% on intra-State supply of taxable goods by a registered supplier to a registered recipient for export subject to specified conditions.

- (xxix) The Union Territory Goods and Services Tax (Removal of Difficulties) Order, 2017 published in Notification No. G.S.R. 3329(E) in Gazette of India dated 13th October, 2017
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1148(E) published in Gazette of India dated 11th September, 2017, together with an explanatory memorandum increasing compensation cess, mentioned therein, on specified motor vehicles falling under heading 8703.
 - (ii) G.S.R.1282(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum notifying rate of Compensation Cess for leasing of motor vehicles, purchased and leased prior to 01.07.2017 to 65% of the applicable GST rate (including Compensation Cess).
 - (iii) G.S.R.1297(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to prescribe concessional compensation cess rate on supply of motor vehicles in certain specified cases.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1407(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum specifying IGST rate of 5% without input tax credit for standalone restaurants and restaurants located in hotels, inn etc having declared tariff of less than Rs. 7500 per unit per day; IGST rate of 18% for other restaurants; IGST rate of 5% for job work on 'handicraft goods'.
 - (ii) G.S.R.1402(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum extending the benefit of IGST exemption applicable in relation to supply of skimmed

- milk powder or concentrated milk for used in the production of milk distributed through dairy co-operatives to the companies that are registered under the companies Act, 2013 also.
- (iii) G.S.R.1408(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum exempting IGST on admission to "protected monuments".
- (iv) G.S.R.1392(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum prescribing Integrated Tax rates on specified goods.
- (v) G.S.R.1393(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum exempting Integrated Tax on specified goods.
- (vi) G.S.R.1394(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum prescribing applicability of Integrated Tax on reverse charge basis on inter-state supplies of raw cotton.
- (vii) G.S.R.1395(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum specifying the goods in respect of which no refund of unutilized input tax credit shall be allowed.
- (viii) G.S.R.1396(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum seeking to prescribe 5% concessional Integrated Tax on supplies of specified goods to specific public funded research institutes subject to specified conditions.
- (ix) G.S.R.1049(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum reducing IGST rate on specified supplies of Works Contract Service job work for textile & textile products, printing service of books, newspapers etc, admission to planetarium, and, also to provide option to GTA & transport of

- passengers by motorcab service providers to avail full ITC & discharge IGST @ 12%.
- (x) G.S.R.1050(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum exempting services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.
- (xi) G.S.R.1051(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum amending RCM provisions for GTA and insert explanation for LLP.
- (xii) G.S.R.1052(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum making ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.
- (xiii) G.S.R.1182(E) published in Gazette of India dated 21st September,
 2017, together with an explanatory memorandum reducing IGST rate
 on specified supplies of Works Contract Services to Government etc.
- (xiv) G.S.R.1183(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum exempting right to admission to the events organised under FIFA U-17 World Cup 2017.
- (xv) G.S.R.1184(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum seeking to exempt certain supplies to NPCIL.
- (xvi) G.S.R.1192(E) published in Gazette of India dated 22nd September,
 2017, together with an explanatory memorandum giving effect to
 GST council decisions regarding GST rates.
- (xvii) G.S.R.1193(E) published in Gazette of India dated 22nd September, 2017, together with an explanatory memorandum giving effect to GST council decisions regarding GST exemptions.

- (xviii) G.S.R.1194(E) published in Gazette of India dated 22nd September, 2017, together with an explanatory memorandum giving effect to GST council decisions regarding restriction of refund on corduroy fabrics.
- (xix) G.S.R.1198(E) published in Gazette of India dated 22nd September, 2017, together with an explanatory memorandum seeking to exempt Skimmed milk powder, or concentrated milk, when supplied to a distinct person.
- (xx) G.S.R.1276(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum exempting certain services as recommended by Goods and Services Tax Council.
- (xxi) G.S.R.1277(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum specifying services provided by members of Overseeing Committee constituted by Reserve Bank of India to Reserve Bank of India under Reverse Charge Mechanism.
- (xxii) G.S.R.1278(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum notifying IGST rates of various services as recommended by Goods and Services Tax Council.
- (xxiii) G.S.R.1212(E) published in Gazette of India dated 29th September, 2017, together with an explanatory memorandum exempting supply of services associated with transit cargo to Nepal and Bhutan (landlocked countries).
- (xxiv) S.O.1321(E) published in Gazette of India dated 23rd October, 2017, together with an explanatory memorandum seeking to prescribe Integrated Tax (Rate) of 0.1% on inter-State supply goods by a registered supplier to a registered recipient for export subject to specified conditions.

- (xxv) S.O.1311(E) published in Gazette of India dated 18th October, 2017, together with an explanatory memorandum seeking to prescribe IGST rate of 5% on inter-State supplies of food preparations put up in unit containers and intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government, subject to specified conditions.
- (xxvi) S.O.1288(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum prescribing Integrated Tax rates on specified goods.
- (xxvii) S.O.1289(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum exempting Integrated Tax on specified goods.
- (xxviii)S.O.1290(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum prescribing applicability of Integrated Tax on reverse charge basis on certain specified interstate supplies of goods.
- (xxix) S.O.1291(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to prescribe concessional Integrated Tax rate on supply of motor vehicles in certain specified cases.
- (xxx) S.O.1338(E) published in Gazette of India dated 27th October, 2017, together with an explanatory memorandum exempting supply of services having place of supply in Nepal and Bhutan.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1405(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum specifying CGST rate of 2.5% without input tax credit for standalone restaurants and restaurants located in hotels, inn etc having declared tariff of less than

- Rs. 7500 per unit per day; CGST rate of 9% for other restaurants; CGST rate of 2.5 for job work on 'handicraft goods.
- (ii) G.S.R.1406(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum exempting CGST on admission to "protected monuments".
- (iii) G.S.R.1387(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Central Tax (Rate), dated 28th June, 2017 so as to prescribe Central Tax Rates on specified goods.
- (iv) G.S.R.1388(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum exempting Central Tax on specified goods.
- (v) G.S.R.1389(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum prescribing applicability of Central tax on reverse charge basis on intra-state supplies of raw cotton.
- (vi) G.S.R.1390(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum specifying the goods in respect of which no refund of unutilized input tax credit shall be allowed.
- (vii) G.S.R.1391(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum seeking to prescribe 2.5% concessional Central Tax on supplies of specified goods to specific public funded research institutes subject to specified conditions.
- (viii) The Integrated Goods and Services Tax Amendment Rules, 2017 published in Notification No. G.S.R.1424(E) in Gazette of India dated 15th November, 2017, together with an explanatory memorandum.

- (ix) G.S.R.1032(E) published in Gazette of India dated 18th August, 2017, together with an explanatory memorandum seeking to reduce CGST rate on specified parts of tractors from 14% to 9%.
- (x) G.S.R.1033(E) published in Gazette of India dated 18th August, 2017, together with an explanatory memorandum seeking to reduce IGST rate on specified parts of tractors from 28% to 18%.
- (xi) G.S.R.1034(E) published in Gazette of India dated 18th August, 2017, together with an explanatory memorandum seeking to reduce UTGST rate on specified parts of tractors from 14% to 9%.
- (xii) G.S.R.1045(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum reducing CGST rate on specified supplies of Works Contract Services job work for textile & textile products, printing service of books, newspapers etc, admission to planetarium, and also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge CGST @ 6%.
- (xiii) G.S.R.1046(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum exempting services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.
- (xiv) G.S.R.1047(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum amending RCM provisions for GTA and to insert explanation for LLP.
- (xv) G.S.R.1048(E) published in Gazette of India dated 22nd August, 2017, together with an explanatory memorandum making ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.

- (xvi) G.S.R.1179(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum reducing CGST rate on specified supplies of Works Contract Services to Government etc.
- (xvii) G.S.R.1180(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum exempting right to administration to the event organized under FIFA U-17 World Cup 2017.
- (xviii) G.S.R.1181(E) published in Gazette of India dated 21st September, 2017, together with an explanatory memorandum seeking to exempt certain supplies to NPCIL.
- (xix) G.S.R.1189(E) published in Gazette of India dated 22nd September, 2017, together with an explanatory memorandum giving effect to GST council decisions regarding GST rates.
- (xx) G.S.R.1190(E) published in Gazette of India dated 22nd September,
 2017, together with an explanatory memorandum giving effect to GST council decisions regarding GST exemptions.
- (xxi) G.S.R.1191(E) published in Gazette of India dated 22nd September, 2017, together with an explanatory memorandum giving effect to GST council decisions regarding restriction of refund on corduroy fabrics.
- (xxii) G.S.R.1273(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum notifying CGST rates of various services as recommended by Goods and Services Tax Council.
- (xxiii) G.S.R.1274(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum exempting certain services as recommend by Goods and Services Tax Council.
- (xxiv) G.S.R.1275(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum specifying services provided by members of Overseeing Committee constituted by Reserve Bank of India to Reserve bank of India under Reverse Charge Mechanism.

- (xxv) G.S.R.1213(E) published in Gazette of India dated 29th September, 2017, together with an explanatory memorandum exempting supply of services associated with transit cargo to Nepal and Bhutan (landlocked countries).
- (xxvi) S.O.1299(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum making certain amendments in various customs exemption notifications related to Advance Authorization and Export Promotion Capital Goods Schemes under Foreign Trade Policy 2015-20.
- (xxvii) S.O.1283(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum prescribing Central Tax rates on specified goods.
- (xxviii) S.O.1284(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum exempting Central Tax on specified goods.
- (xxix) S.O.1285(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum prescribing applicability of Central Tax on reverse charge basis on certain specified intra-state supplies of goods.
- (xxx) S.O.1286(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum prescribing concessional Central Tax Rate on supply of motor vehicles in certain specified cases.
- (xxxi) S.O.1287(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum increasingthe aggregate turnover from seventy five lakh rupees to one crore rupees for being eligible to opt for composition levy.
- (xxxii) S.O.1320(E) published in Gazette of India dated 23rd October, 2017, together with an explanatory memorandum seeking to prescribe Central Tax (Rate) of 0.05% on intra-State supply of taxable goods by

- a registered supplier to a registered recipient for export subject to specified conditions.
- (xxxiii) S.O.1310(E) published in Gazette of India dated 18th October, 2017, together with an explanatory memorandum seeking to prescribe CGST rate of 2.5% on intra-State supplies of food preparations put up in unit containers and intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government, subject to specified conditions.
- (xxxiv) G.S.R.1211(E) published in Gazette of India dated 29th September, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Central Tax (Rate), dated 28th June, 2017.
- (xxxv) The Central Goods and Services Tax (Removal of Difficulties) Order, 2017 published in Notification No. G.S.R. 3330(E) in Gazette of India dated 13th October, 2017
- (27) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.1403(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
 - (ii) G.S.R.1404(E) published in Gazette of India dated 14th November, 2017, together with an explanatory memorandum seeking to exempt IGST on import of specified goods when imported by eminent sportspersons, subject to specified conditions.
 - (iii) G.S.R.1376(E) published in Gazette of India dated 8th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

- (iv) G.S.R.1430(E) published in Gazette of India dated 17th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (v) G.S.R.962(E) published in Gazette of India dated 27th July, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (vi) G.S.R.1012(E) published in Gazette of India dated 11th August, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (vii) G.S.R.1019(E) published in Gazette of India dated 16th August, 2017, together with an explanatory memorandum continue exemption to temporary import of goods from Customs duty leviable thereon under First Schedule to the Customs Tariff Act, 1975 and grant exemption to temporary import of goods from the whole of the integrated tax leviable thereon under sub-section (7) 3 of the Customs Tariff Act, 1975, subject to specified conditions.
- (viii) G.S.R.1030(E) published in Gazette of India dated 18th August, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 60/2011-Cus., dated 14th July, 2011.
- (ix) G.S.R.1135(E) published in Gazette of India dated 7th September, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (x) G.S.R.1153(E) published in Gazette of India dated 13th September, 2017, together with an explanatory memorandum seeking to

- exempt goods imported for organizing FIFA Under -17 World Cup, 2017.
- (xi) G.S.R.1161(E) published in Gazette of India dated 15th September, 2017, together with an explanatory memorandum incorporating certain changes made in Budget 2017-18 and to amend notification No. 50/2017-Customs dated 30.06.2017 so as to Incorporate certain changes made in Budget 2017-18, Rectify certain typographic errors; and Continue the exemption form BCD on cash dispenser or automatic bank note dispenser and their parts and components.
- (xii) G.S.R.1340(E) published in Gazette of India dated 27th October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 14/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R.1341(E) published in Gazette of India dated 27th October, 2017, together with an explanatory memorandum seeking to prescribe effective rate of duty under chapter 50 to 63 on textile products.
- (xiv) G.S.R.1356(E) published in Gazette of India dated 31st October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 16/2017-Cus., dated 20th April, 2017.
- (xv) S.O.2220(E) published in Gazette of India dated 14th July, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) Notification No. 72/2017-Customs (N.T.) dated 20th July, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

- currency or vice-versa of the purpose of assessment of imported and export goods.
- (xvii) S.O.2416(E) published in Gazette of India dated 31st July, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xviii) Notification No. 75/2017-Customs (N.T.) dated 3rd August, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xix) S.O.2643(E) published in Gazette of India dated 14th August, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) Notification No. 81/2017-Customs (N.T.) dated 17th August, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxi) S.O.2833(E) published in Gazette of India dated 31st August, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxii) Notification No. 84/2017-Customs (N.T.) dated 7th September, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.

- (xxiii) S.O.3061(E) published in Gazette of India dated 15th September, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiv) Notification No. 90/2017-Customs (N.T.) dated 21st September, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxv) S.O.1202(E) published in Gazette of India dated 26th September, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxvi) S.O.3205(E) published in Gazette of India dated 29th September, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxvii) Notification No. 94/2017-Customs (N.T.) dated 5th October, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxviii) S.O.3324(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxix) Notification No. 96/2017-Customs (N.T.) dated 18th October, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

- currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxx) Notification No. 97/2017-Customs (N.T.) dated 24th October, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxi) Notification No. 98/2017-Customs (N.T.) dated 27th October, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxii) S.O.3496(E) published in Gazette of India dated 31st October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxxiii) Notification No. 102/2017-Customs (N.T.) dated 1st November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxiv) Notification No. 103/2017-Customs (N.T.) dated 2nd November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxv) Notification No. 104/2017-Customs (N.T.) dated 6th November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into

- Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxvi) Notification No. 105/2017-Customs (N.T.) dated 7th November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxvii) Notification No. 106/2017-Customs (N.T.) dated 8th November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxviii) Notification No. 107/2017-Customs (N.T.) dated 9th November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxxix) Notification No. 108/2017-Customs (N.T.) dated 14th November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xl) S.O.3601(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xli) Notification No. 110/2017-Customs (N.T.) dated 16th November, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into

- Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xlii) S.O.3779(E) published in Gazette of India dated 30th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xliii) Notification No. 113/2017-Customs (N.T.) dated 7th December, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xliv) G.S.R.1298(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.966(E) published in Gazette of India dated 28th July, 2017 together with an explanatory memorandum seeking to continue anti-dumping duty inforce concerning import of 'Polytetraflouroethylene of PTFE' originating in or exported from China PR for a period of five years (unless revoked, superseded or amended earlier) in pursuance of final findings in sunset review of the Directorate General of Anti-Dumping & Allied Duties dated 23.06.2017.
 - (ii) G.S.R.1006(E) published in Gazette of India dated 9th August, 2017 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Opal glassware, originating in or exported from China PR and UAE for a period of five years (unless revoked, amended or superseded earlier) based on Final Findings of

- Sunset Review investigation, form the date of publication of this notification in the Official Gazette i.e. 9th august, 2017.
- (iii) G.S.R.1031(E) published in Gazette of India dated 18th August, 2017 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of "Textured and Tempered Coated and Uncoated Glass", originating in or exported from China PR for a period of five years (unless revoked, amended or superseded earlier) based on Final Findings, from the date of publication of this notification in the Official Gazette i.e. 18th august, 2017.
- (iv) G.S.R.1059(E) published in Gazette of India dated 23rd August, 2017 together with an explanatory memorandum modify the amount of anti-dumping duty on import of Caustic Soda originating in or exported from Iran, Saudi Arabia and USA for the residual period of the original notification, in pursuance of the mid-term findings of the Designated Authority.
- (v) G.S.R.1066(E) published in Gazette of India dated 25th August, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of "Sodium Nitrite" originating in or exported from China PR at the specified rated for a period of five years from the date of issuance, i.e. 25th August, 2017, in pursuance of sunset review investigations being conducted by the Designated Authority.
- (vi) G.S.R.1119(E) published in Gazette of India dated 29th August, 2017 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed vide notification No. 40/2012-Customs (ADD), dated the 30th August, 2012 on the imports of "Metronidazole" originating in or exported from People's Republic of China. The said levy shall remain force till the sunset review investigation initiated by the Designated Authority concludes or up to and inclusive of 28th August, 2018, Whichever is earlier.

- (vii) G.S.R.1122(E) published in Gazette of India dated 30th August, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of Castings for Wing Operated Electricity Generators originating in or exported from China PR, for a period of five years form 30.08.2017 (unless revoked, superseded or amended earlier) pursuant to the findings of the Designated Authority, Director General of Anti- Dumping and Allied Duties in this regard.
- (viii) G.S.R.1123(E) published in Gazette of India dated 30th August, 2017 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of "Styrene Butadiene Rubber" (SBR) of 1500 series and 1700 series", originating in or exported from European Union, Korea RP or Thailand for a period of five years (unless revoked, amended or superseded earlier), pursuant to the final findings of the Designated Authority in this regard form the date of publication of this notification in the Official Gazette i.e. 30th August, 2017.
- (ix) G.S.R.1137(E) published in Gazette of India dated 7th September, 2017 together with an explanatory memorandum seeking to levy definitive countervailing duty under section 9 of Customs Tariff Act, 1975 on import of Certain Hot Rolled and Cold Rolled Stainless Steel Flt Products, originating in, or exported from the People's Republic of China for a period of five years (with effect from 07.09.2017), based on recommendations of investigations conducted by the Directorate General of anti-dumping and Allied Duties.
- (x) G.S.R.1149(E) published in Gazette of India dated 12th September, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of "Ammonium Nitrate" originating in or exported from Russia, Indonesia, Georgia and Iran

- at the specified rated for five years in pursuance of final findings of the Designated Authority.
- (xi) G.S.R.1169(E) published in Gazette of India dated 18th September, 2017 together with an explanatory memorandum seeking to impose Final anti-dumping duty on imports of "New/unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres) having normal rim dia code above 16", used in buses and lorries/trucks", originating in or exported from China PR for a period of five years (unless revoked, amended or superseded earlier), pursuant to the final findings of the Designated Authority in this regard.
- (xii) G.S.R.1219(E) published in Gazette of India dated 4th October, 2017 together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of "Para nitroaniline (PNA)" originating in or exported from China PR at the specified rated for five years in pursuance of the final findings in sunset review of the investigation by the Designated Authority.
- (xiii) G.S.R.1222(E) published in Gazette of India dated 6th October, 2017 together with an explanatory memorandum seeking to extend definitive Anti-dumping duty on imports of "Melamine" originating in or exported from European Union, Iran, Indonesia and Japan imposed vide notification No. 48/2012-Customs (ADD) dated the 8th October, 2012 for a period of one year, that is upto and inclusive of 7th October, 2018 [unless revoked earlier] in view of the initiation of sunset review investigation. by the Designated Authority.
- (xiv) G.S.R.1228(E) published in Gazette of India dated 9th October, 2017 together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of "Wire Rod of alloy or Non-Alloy Steel', originating in, or exported from China PR, in the manner prescribed, pursuant to the final findings of the Designated Authority, Director General of Anti-

- Duping & Allied Duties for a period of five years from the date of imposition of provisional anti-dumping duty i.e 2nd November, 2016 (Except from the period from 02nd May, 2017 to 08th October, 2017).
- (xv) G.S.R.1303(E) published in Gazette of India dated 17th October, 2017 together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of "Color coated/Pre-painted flat products of alloy or non-alloy steel", originating in or exported from China PR and European Union, in the manner prescribed, pursuant to the final findings of the Designated Authority, Director General

 Of Anti-

Dumping & Allied Duties for a period of five years from the date of imposition of provisional anti-dumping duty i.e 11th January, 2017 (Except from the period from 11th July, 2017 to 16th October, 2017).

- (xvi) G.S.R.1313(E) published in Gazette of India dated 18th October, 2017 together with an explanatory memorandum seeking to rescind notification No. 34/2012-Customs (ADD) dated the 03rd July, 2012 [imposing anti-dumping duty on the imports of soda Ash, originating in or exported from China PR, Kenya, Pakistan Iran, Ukraine and USA], in supersession of notification No. 55/2016-Customs (ADD) dated 21st December, 2016. However, the operation of the said rescinding notification shall remain in abeyance, till the final decision of the Hon'ble High Court of Gujarat in special Civil Application 14202 of 2017.
- (xvii) G.S.R.1314(E) published in Gazette of India dated 18th October, 2017 together with an explanatory memorandum seeking to rescind notification No. 08/2013-Customs (ADD) dated the 18th April, 2013 [imposing anti-dumping duty on the imports of soda Ash, originating in or exported from Russia and Turkey], in supersession of notification No. 56/2016-Customs (ADD) dated 21st December, 2016. However, the operation of the said rescinding notification shall remain in

- abeyance, till the final decision of the Hon'ble High Court of Gujarat in special Civil Application 14202 of 2017.
- (xviii) G.S.R.1327(E) published in Gazette of India dated 24th October, 2017 together with an explanatory memorandum seeking to levy antidumping duty under section 9 of Customs Tariff Act, 1975, read with rule 27 of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on dumped Articles and for Determination of Injury) Rules, 1995, (i.e. Determination of Circumvention), on import of Certain Hot Rolled and Cold Rolled Stainless Steel Flat Products, originating in, or exported from the People's Republic of China for a period of five years (with effect from 07.09.2017), based on recommendations of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xix) G.S.R.1364(E) published in Gazette of India dated 2nd November, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of "Sodium Chlorate" originating in or exported from Canada, China PR, and European Union, pursuant to the findings of the Designated Authority, Directorate General of Anti-Dumping and Allied Duties in this regard.
- (xx) G.S.R.1427(E) published in Gazette of India dated 17th November, 2017 together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of Certain Rubber Chemicals, namely PX-13 originating in or exported from the European Union and MOR origination in or exported from China PR, in view of the initiation of sunset review investigation by the Designated Authority.
- (xxi) G.S.R.1447(E) published in Gazette of India dated 24th November, 2017 together with an explanatory memorandum seeking to extend definitive anti-dumping duty on imports of Caustic Soda originating in or exported from Saudi Arabia and United States of America, imposed vide notification. No. 49/2012-Customs (ADD) dated the 26th

- November, 2012 for a period of one year that is upto and inclusive of 25th November, 2018. [unless revoked earlier] in view of the initiation of sunset review investigation by the Designated Authority.
- (xxii) G.S.R.1431(E) published in Gazette of India dated 17th November, 2017 together with an explanatory memorandum seeking to Increase BCD tariff rate on Soya beans, whether or not broken, falling under Tariff heading 1201 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) from 30% to 45%.
- (xxiii) G.S.R.1339(E) published in Gazette of India dated 27th October, 2017 together with an explanatory memorandum seeking to increase the tariff rate on textile products in chapters 50 to 63 in the First Schedule to the Customs tariff Act, 1975.
- (29) A copy each of the following Notifications (Hindi and English versions) sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
- (i) The Debts Recovery Appellate Tribunal, Mumbai (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1072(E) in Gazette of India dated 29th August, 2017.
- (ii) The Debts Recovery Appellate Tribunal, Allahabad (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1073(E) in Gazette of India dated 29th August, 2017.
- (iii) The Debts Recovery Appellate Tribunal, Kolkata (Stenographer Grade
 II) Recruitment Rules, 2017 published in Notification No.
 G.S.R.1074(E) in Gazette of India dated 29th August, 2017.
- (iv) The Debts Recovery Appellate Tribunal, Delhi (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1075(E) in Gazette of India dated 29th August, 2017.
- (v) The Debts Recovery Appellate Tribunal, Chennai (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1076(E) in Gazette of India dated 29th August, 2017.

- (vi) The Debts Recovery Tribunal, Guwahati (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1077(E) in Gazette of India dated 29th August, 2017.
- (vii) The Debts Recovery Tribunal-I, Hyderabad (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1078(E) in Gazette of India dated 29th August, 2017.
- (viii) The Debts Recovery Tribunal, Jabalpur (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1079(E) in Gazette of India dated 29th August, 2017.
- (ix) The Debts Recovery Tribunal, Jaipur (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1080(E) in Gazette of India dated 29th August, 2017.
- (x) The Debts Recovery Tribunal-I, Kolkata (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1081(E) in Gazette of India dated 29th August, 2017.
- (xi) The Debts Recovery Tribunal-2, Kolkata (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1082(E) in Gazette of India dated 29th August, 2017.
- (xii) The Debts Recovery Tribunal-3, Kolkata (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1083(E) in Gazette of India dated 29th August, 2017.
- (xiii) The Debts Recovery Tribunal, Lucknow (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1084(E) in Gazette of India dated 29th August, 2017.
- (xiv) The Debts Recovery Tribunal-1, Mumbai (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1085(E) in Gazette of India dated 29th August, 2017.
- (xv) The Debts Recovery Tribunal-2, Mumbai (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1086(E) in Gazette of India dated 29th August, 2017.

- (xvi) The Debts Recovery Tribunal-3, Mumbai (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1087(E) in Gazette of India dated 29th August, 2017.
- (xvii) The Debts Recovery Tribunal, Nagpur (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1088(E) in Gazette of India dated 29th August, 2017.
- (xviii) The Debts Recovery Tribunal, Patna (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1089(E) in Gazette of India dated 29th August, 2017.
- (xix) The Debts Recovery Tribunal, Pune (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1090(E) in Gazette of India dated 29th August, 2017.
- (xx) The Debts Recovery Tribunal, Ranchi (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1091(E) in Gazette of India dated 29th August, 2017.
- (xxi) The Debts Recovery Tribunal, Vishakhapatnam (Stenographer Grade
 II) Recruitment Rules, 2017 published in Notification No.
 G.S.R.1092(E) in Gazette of India dated 29th August, 2017.
- (xxii) The Debts Recovery Tribunal-I, Ahmedabad (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1093(E) in Gazette of India dated 29th August, 2017.
- (xxiii) The Debts Recovery Tribunal, Allahabad (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1094(E) in Gazette of India dated 29th August, 2017.
- (xxiv) The Debts Recovery Tribunal, Aurangabad (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1095(E) in Gazette of India dated 29th August, 2017.
- (xxv) The Debts Recovery Tribunal-I, Bengaluru (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1096(E) in Gazette of India dated 29th August, 2017.

- (xxvi) The Debts Recovery Tribunal-I, Chandigarh (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1097(E) in Gazette of India dated 29th August, 2017.
- (xxvii) The Debts Recovery Tribunal-I, Chennai (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1098(E)

 in Gazette of India dated 29th August, 2017.
- (xxviii) The Debts Recovery Tribunal-2, Chennai (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1099(E) in Gazette of India dated 29th August, 2017.
- (xxix) The Debts Recovery Tribunal, Coimbatore (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1100(E)
 in Gazette of India dated 29th August, 2017.
- (xxx) The Debts Recovery Tribunal, Cuttack (Stenographer Grade II)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1101(E)
 in Gazette of India dated 29th August, 2017.
- (xxxi) The Debts Recovery Tribunal-1, Delhi (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1102(E) in Gazette of India dated 29th August, 2017.
- (xxxii) The Debts Recovery Tribunal-2, Delhi (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1103(E) in Gazette of India dated 29th August, 2017.
- (xxxiii) The Debts Recovery Tribunal-3, Delhi (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1104(E) in Gazette of India dated 29th August, 2017.
- (xxxiv) The Debts Recovery Tribunal-I, Ernakulam (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1105(E)
 in Gazette of India dated 29th August, 2017.
- (xxxv) The Debts Recovery Tribunal-2, Ernakulam (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1106(E)
 in Gazette of India dated 29th August, 2017.

- (xxxvi) The Debts Recovery Tribunal-2, Hyderabad (Stenographer Grade II)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1107(E)
 in Gazette of India dated 29th August, 2017.
- (xxxvii) The Debts Recovery Tribunal, Dehradun (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1108(E)
 in Gazette of India dated 29th August, 2017.
- (xxxviii)The Debts Recovery Tribunal-3, Chandigarh (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1109(E)
 in Gazette of India dated 29th August, 2017.
- (xxxix) The Debts Recovery Tribunal, Siliguri (Stenographer Grade II)

 Recruitment Rules, 2017 published in Notification No. G.S.R.1110(E)
 in Gazette of India dated 29th August, 2017.
- (xl) The Debts Recovery Tribunal-2, Bengaluru (Stenographer Grade II) Recruitment Rules, 2017 published in Notification No. G.S.R.1111(E) in Gazette of India dated 29th August, 2017.
- (30) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the $31^{\rm st}$ March, 2017 together with Auditor's Report thereon:-
 - (i) Allahabad UP Gramin Bank, Allahabad
 - (ii) Andhra Pradesh Grameena Vikas Bank, Warangal
 - (iii) Andhra Pragathi Grameena Bank, Kadapa
 - (iv) Arunachal Pradesh Rural Bank, Naharlagun
 - (v) Assam Gramin Vikash Bank, Guwahati
 - (vi) Bangiya Gramin Vikash Bank, Murshidabad
 - (vii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
 - (viii) Baroda Uttar Pradesh Gramin Bank, Raebareli
 - (ix) Bihar Gramin Bank, Begusarai
 - (x) Central Madhya Pradesh Gramin Bank, Chhindwara
 - (xi) Chaitanya Godavari Grameena Bank, Guntur
 - (xii) Chhattisgarh Rajya Gramin Bank, Raipur

(xiii)	Dena Gujarat Gramin Bank, Gandhinagar
(xiv)	Ellaquai Dehati Bank, Srinagar
(xv)	Gramin Bank of Aryavart, Lucknow
(xvi)	Himachal Pradesh Gramin Bank, Mandi
(xvii)	Jharkhand Gramin Bank, Ranchi
(xviii)	J&K Grameen Bank, Jammu
(xix)	Karnataka Vikas Grameena Bank, Dharwad
(xx)	Kashi Gomti Samyut Gramin Bank, Varanasi
(xxi)	Kaveri Grammena Bank, Mysore
(xxii)	Kerala Gramin Bank, Mallappuram
(xxiii)	Langpi Dehangi Rural Bank, Diphu
(xxiv)	Madhyanchal Gramin Bank, Sagar
(xxv)	Madhya Bihar Gramin Bank
(xxvi)	Maharashtra Gramin Bank, Aurangabad
(xxvii)	Malwa Gramin Bank, Sangrur
(xxviii)	Manipur Rural Bank, Imphal
(xxix)	Meghalaya Rural Bank, Shillong
(xxx)	Mizoram Rural Bank, Aizawl
(xxxi)	Nagaland Rural Bank, Kohima
(xxxii)	Narmada Jhabua Gramin Bank, Indore
(xxxiii)	Odisha Gramya Bank, Bhubaneswar
(xxxiv)	Pandyan Grama Bank, Virudhunagar
(xxxv)	Paschim Banga Gramin Bank, Howrah
(xxxvi)	Pragathi Krishna Gramin Bank, Ballari
(xxxvii)	Prathama Bank, Moradabad
(xxxviii)	Puduvai Bharthiar Grama Bank, Puducherry
(xxxix)	Purvanchal Bank, Gorakhpur
(xl)	Punjab Gramin Bank, Kapurthala
(xli)	Rajasthan Marudhara Gramin Bank, Jodhpur
(xlii)	Saptagiri Grameena Bank, Chittoor

- (xliii) Sarva U.P. Gramin Bank, Meerut
- (xliv) Sarva Haryana Gramin Bank, Rohtak
- (xlv) Saurashtra Gramin Bank, Rajkot
- (xlvi) Sutlej Gramin Bank, Bathinda
- (xlvii) Telangana Grameena Bank, Hyderabad
- (xlviii) Tripura Gramin Bank, Agartala
- (xlix) Uttar Banga Kshetriya Gramin Bank, Cooch Behar
- (I) Utkal Grameen Bank, Bolangir
- (li) Baroda Gujarat Gramin Bank, Bharuch
- (lii) Uttar Bihar Gramin Bank, Muzaffarpur
- (liii) Uttarakhand Gramin Bank, Dehradun
- (liv) Vananchal Gramin Bank, Dumka
- (Iv) Vidharbha Konkan Gramin Bank, Nagpur
- (31) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.1021(E) published in Gazette of India dated 17th August, 2017 together with an explanatory memorandum making certain amendments in the Notification No. 131/2016-Cus.(N.T.), dated 31st October, 2016.
 - (ii) G.S.R.1178(E) published in Gazette of India dated 21st September, 2017 together with an explanatory memorandum ing the All Industry Rates of Drawback on goods manufactured in India and exported and these rates are the average rates for calculation of rebate of customs duty and central excise duty, chargeable on any imported materials or excisable materials respectively, used as inputs in the manufacture of good exported and the notification is effective from 1.10.2017.
 - (iii) The Customs and Central Excise Duties Drawback Rules, 2017 published in Notification No. G.S.R.1177(E) in Gazette of India dated 21st September, 2017, together with an explanatory memorandum.

- (iv) G.S.R.1448(E) published in Gazette of India dated 24th November, 2017 together with an explanatory memorandum amend the conditions with regard to provisional mega power projects and permit proportionate release of Fixed Deposit Receipt or bank Guarantee based on proportionate mega certificate issued by Ministry of Power.
- (32) A copy of the India-Korea Comprehensive Economic Partnership Agreement (Bilateral Safeguard Measures) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.992(E) in Gazette of India dated 4th August, 2017 under Section 159 of the Customs Act, 1962 and Section 10 of Customs Tariff Act, 1975 together with an explanatory memorandum.
- (33) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
- (i) The Income-tax (24th Amendment) Rules, 2017 published in Notification No. S.O.3497(E) in Gazette of India dated 31st October, 2017, together with an explanatory memorandum.
- (ii) S.O.2455(E) in Gazette of India dated 3rd August, 2017, together with an explanatory memorandum, ing that the conditions specified in clauses (e) (f) and (g) of sub-section (3) of Section 9A of the Incometax Act, 1961 shall not apply in case of Category-I or Category-II Foreign Portfolio Investor registered under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014.
- (iii) S.O.2456(E) in Gazette of India dated 3rd August, 2017, together with an explanatory memorandum ing countries and specified territories for the purposes of section 9A of the Income-tax Act, 1961.
- (iv) The Income-tax (20th Amendment) Rules, 2017 published in Notification No. G.S.R.865(E) in Gazette of India dated 12th July, 2017, together with an explanatory memorandum.

- (v) The Income-tax (22nd Amendment) Rules, 2017 published in Notification No. G.S.R.1028(E) in Gazette of India dated 18th August, 2017, together with an explanatory memorandum.
- (vi) The Income-tax (23rd Amendment) Rules, 2017 published in Notification No. G.S.R.1221(E) in Gazette of India dated 5th October, 2017, together with an explanatory memorandum.
- (vii) S.O.2529(E) in Gazette of India dated 8th August, 2017, together with an explanatory memorandum regarding Capital Gain Bonds under Section 54EC of Income-tax Act, 1961 in respect of Indian Railway Finance Corporation.
- (34) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Money Laundering Act, 2002:-
 - (i) The Prevention of Money-laundering (Maintenance of Records) Third Amendment Rules, 2017 published in Notification No. G.S.R.1038(E) published in Gazette of India dated 21st August, 2017 together with an explanatory memorandum.
 - (ii) The Prevention of Money-laundering (Maintenance of Records) Fourth Amendment Rules, 2017 published in Notification No. G.S.R.1057(E) published in Gazette of India dated 23rd August, 2017 together with an explanatory memorandum.
 - (iii) The Prevention of Money-laundering (Maintenance of Records) Fifth Amendment Rules, 2017 published in Notification No. G.S.R.1300(E) published in Gazette of India dated 16th October, 2017 together with an explanatory memorandum.
 - (iv) The Prevention of Money-laundering (Maintenance of Records) Sixth Amendment Rules, 2017 published in Notification No. G.S.R.1318(E) published in Gazette of India dated 23rd October, 2017 together with an explanatory memorandum.
- (35) A copy of the Institute of Actuaries of India (Conditions of Service of Employees) Regulations, 2017(Hindi and English versions) published in

- Notification No. F.No. M-18012/03/2008-Ins.III in Gazette of India dated 26th September, 2017 under Section 58 of the Actuaries Act, 2006.
- (36) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and subordinate Staff) Amendment Scheme, 2017 (Hindi and English versions) published in Notification No. S.O.3019(E) in Gazette of India dated 13th September, 2017 under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (37) A copy of the State Bank of India General (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. BOD&GO/VKK/291 in Gazette of India dated 18th July, 2017 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (38) A copy of the Credit Information Companies (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. BBR.CID.No.786/20/16/050/2017-18 in Gazette of India dated 25th August, 2017 under sub-section (3) of Section 37 of the Credit Information Companies (Regulation) Act, 2005.
- (39) A copy of the Regional Rural Banks (Appointment of Officers and Employees) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. S.O.2743(E) in Gazette of India dated 23rd August, 2017 under sub-section (3) to Section 29 of the Regional Rural Banks Act, 1976.
- (40) A copy of the Notification No. G.S.R.1217(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2017 making certain amendments in the Notification No. 11/2017-C.E. dated 30th April, 2017 under Section 38 of the Central Excise Act, 1944.
- (41) A copy of the Appellate Tribunal for Forfeited Property (Procedure for Appointment of Chairman) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.138(E) in Gazette of India dated 3rd February, 2016 under sub-section (3) of Section 26 of the Smugglers and Foreign Manipulators (Forfeiture of Property) Act, 1976 and Section 77 of the Narcotic

Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2016-2017.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2016-2017.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2016-2017.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2016-2017.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Board of Examinations, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2016-2017.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2016-2017.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2016-2017.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2016-2017.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2016-

- 2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2016-2017.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2016-2017.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2016-2017.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2016-2017.

- (54) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2017 published in Notification No. F. No. Stds/F&VP/Notification(01)/FSSAI-2016 published in Gazette of India dated 3rd August, 2017.
 - (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2017 published in Notification No. F. No. 1-12/Standards/2012-FSSAI published in Gazette of India dated 14th February, 2017.
 - (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2017 published in Notification No. F. No. 1/Additives/Stds/14.2/Notification/FSSAI/2016 published in Gazette of India dated 3rd August, 2017.
 - (iv) The Food Safety and Standards (Food Products Standards and Food Additives) Eleventh Amendment Regulations, 2017 published in Notification No. F. No. 1-10(8)/Standards/SP (Fish and Fisheries Products)/FSSAI-2013 published in Gazette of India dated 19th September, 2017.
- (55) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
- (i) Annual Report of the National Commission for Women, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2016-2017.
- (56) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA 1. Statement No.34 Fifth Session, 2000 FOURTEENTH LOK SABHA 2. Statement No. 30 Second Session, 2004 3. Statement No. 36 Sixth Session, 2005 Seventh Session, 2006 4. Statement No. 34 5. Statement No. 32 Ninth Session, 2006 6. Statement No. 29 Tenth Session, 2007 7. Statement No. 28 Twelfth Session, 2007 8. Statement No.31 Thirteenth Session, 2008 9. Statement No. 29 Fourteenth Session, 2008 FIFTEENTH LOK SABHA 10. Statement No. 32 Second Session, 2009 11. Statement No. 27 Third Session, 2009 12. Statement No. 27 Fourth Session, 2010 13. Statement No. 26 Fifth Session, 2010 14. Statement No. 26 Sixth Session, 2010 15. Statement No. 23 Seventh Session, 2011 16. Statement No. 24 Eighth Session, 2011 17. Statement No. 23 Ninth Session, 2011 18. Statement No. 22 Tenth Session, 2012 19. Statement No. 20 Eleventh Session, 2012 20. Statement No. 19 Twelfth Session, 2012 21. Statement No.18 Thirteenth Session, 2013 22. Statement No. 15 Fourteenth Session, 2013 23. Statement No. 14 Fifteenth Session, 2013-14 SIXTEENTH LOK SABHA 24. Statement No. 13 Second Session, 2014 25. Statement No. 12 Third Session, 2014 26. Statement No. 11 Fourth Session, 2015 27. Statement No. 9 Fifth Session, 2015 28. Statement No. 8 Sixth Session, 2015 29. Statement No. 6 Seventh Session, 2016 30. Statement No. 6 Eighth Session, 2016 31. Statement No. 5 Ninth Session, 2016 32. Statement No. 3 Tenth Session, 2016 33. Statement No.3 Eleventh Session, 2017

Twelfth Session, 2017

34. Statement No. 1

- (57) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2016-2017, alongwith Audited Accounts.
- (58) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2016-2017.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
 - (i) S.O.2561(E) published in Gazette of India dated 10th August, 2017, exempting the scheme of 'Amalgamation of Regional Rural Banks' from the provisions of Section 5&6 of the Competition Act, 2002 for a period of five years.
 - (ii) The Competition Commission of India (Lesser Penalty) Amendment Regulations, 2017 published in Notification No. L-3(4)/Reg-L.P./2017-18/CCI in Gazette of India dated 22nd August, 2017.
 - (iii) S.O.3714(E) published in Gazette of India dated 22nd November, 2017, exempting all cases of combinations under section 5 of the Act involving the CPSEs operating in the Oil and Gas Sectors under the Petroleum Act, 1934 and the rules made thereunder or under the oilfields (Regulation and Development) Act, 1948 and the rules made thereunder alongwith their wholly or partly owned subsidiaries operating in the Oil and Gas Sector from the application of the provisions of Sections 5 & 6 of the Competition Act, 2002 for a period of five years.
 - (iv) S.O.2828(E) published in Gazette of India dated 30th August, 2017, exempting all cases of reconstitution, transfer of whole or any part thereof and amalgamation of nationalized banks, under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 from the application of the provisions of Sections 5 & 6 of the Competition Act, 2002 for a period of ten years.

- (60) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
 - (i) The Annual Report and Audited Accounts of the Institute of Cost Accountants of India for the year ending 31st March, 2017 published in Notification No. G/18-CWA/9/2017 in Gazette of India dated 27th September, 2017.
 - (ii) S.O.3297(E) published in Gazette of India dated 12th October,
 2017, making certain amendments in the Notification No.
 S.O.1693(E) dated 3rd October, 2007.
- (61) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) The Annual Report and Audited Accounts of the Institute of Company Secretaries of India for the year ending 31st March, 2017 published in Notification No. F. No. 104/37/Accts.1.Introduction in Gazette of India dated 29th September, 2017.
 - (ii) G.S.R.1246(E) published in Gazette of India dated 12th October, 2017, making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.
- (62) A copy of the Notification No. S.O.3583(E) (Hindi and English versions) published in Gazette of India dated 13th November, 2017, making certain amendments in Notification No. S.O.1634(E) dated 4th May, 2016 under Section 30B of the Chartered Accountants Act, 1949.
- (63) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
 - (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG013 in Gazette of India dated 16th August, 2017.

- (ii) The Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG014 in Gazette of India dated 16th August, 2017.
- (iii) The Insolvency and Bankruptcy Board of India (Employees' Service) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG15 in Gazette of India dated 24th August, 2017.
- (iv) The Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons)(Second Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG017 in Gazette of India dated 5th October, 2017.
- (v) The Insolvency and Bankruptcy Board of India (Information Utilities)(Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG016 in Gazette of India dated 29th September, 2017.
- (vi) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)(Second Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG018 in Gazette of India dated 5th October, 2017.
- (vii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)(Third Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG019 in Gazette of India dated 7th November, 2017.
- (viii) The Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons)(Third Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG020 in Gazette of India dated 7th November, 2017.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2016-2017.

5. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Fortieth Report on the Petition received from Shri Prasana Kumar Mohanty and others forwarded by Shri Bhartruhari Mahtab, M.P., Lok Sabha regarding construction of a new underpass/flyover at Sikharpur Square, Cuttack, Odisha.
- (2) Forty-first Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Fourteenth Report (16th Lok Sabha) on the representation of Shri S.S. Kaushal regarding speedy and affordable justice in the Country.
- (3) Forty-second Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Twenty-Sixth Report (16th Lok Sabha) on the representation of Shri Vijender Rawat forwarded by Smt. Mala Rajya Lakshmi Shah, M.P., Lok Sabha regarding deployment of rural/local youths in the Disaster Management Team in Uttarakhand;
- (4) Forty-third Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Twenty-Seventh Report (16th Lok Sabha) on the representation of Shri Arvind Sawant, M.P., Lok Sabha regarding improvement in services provided

- by the Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL);
- (5) Forty-fourth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Twenty-Ninth Report (16th Lok Sabha) on the representation of Shri C.L. Kapoor regarding submergence of Imperial Bank of India (IBI) Pension Scheme into SBI Pension Scheme and alleged misappropriation of IBI Pension Fund by the State Bank of India.
- (6) Forty-fifth Report on the representation received from Brig. N.B. Singh (Retd.) forwarded by Shri Devendra Singh 'Bhole', M.P., Lok Sabha, regarding conferment of Param Vir Chakra on Late Major Mohan Singh martyred in 1965 Indo-Pak War.
- (7) Forty-sixth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Thirtieth Report (16th Lok Sabha) on the representation of Shri Rajendra Prasad regarding alleged collusion of high profile people, industrialists with bank officials in getting sanctioned large amount of Bank Loans resulting into growing Non-Performing Assets (NPAs).

6. Report of Committee on Empowerment of Women

Smt. Bijoy Chakravarty presented the Tenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2017-18) on the Subject 'Women in Detention and Access to Justice'.

7. Statements of Standing Committee on Water Resources

Shri Hukum Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Statement showing Further Action Taken by the Government on the Observations / Recommendations contained in the Eighth Report (16th Lok Sabha) on Action Taken by Government on the Observations / Recommendations contained in the Fourth Report (16th Lok Sabha) on "Issues concerning Flood Management, Compensation and Status of ownership of submerged and eroded land in the country, including compensation to farmers for loss of their crops destroyed by floods and right to disposal of the sand left in the fields of farmers".
- (2) Statement showing Further Action Taken by the Government on the Observations / Recommendations contained in the Fifteenth Report (16th Lok Sabha) on Action Taken by Government on the Observations / Recommendations contained in the Tenth Report (16th Lok Sabha) on "Repair, Renovation and Restoration of Water bodies Encroachment on water bodies and steps required to remove the encroachment and restore the water bodies".
- (3) Statement showing Further Action Taken by the Government on the Observations / Recommendations contained in the Seventeenth Report (16th Lok Sabha) on Action Taken by Government on the Observations / Recommendations contained in the Sixteenth Report (16th Lok Sabha) on "Demands for Grants (2017-18)" of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

8. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Thirty-fifth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Twenty-Seventh Report of the Committee (16th Lok Sabha) on 'Demands for Grants' (2017-2018) pertaining to the Ministry of Coal.

9. Petition of the Committee on Petitions

Shri Nagendra Kumar Pradhan presented a Petition signed by Sarvashri M. Sanjib Kumar and Bishnu Prasad Dash regarding amendment to Service Rules in Railways in respect of Junior Engineers (JEs) and Senior Section Engineers (SSEs).

12.05 P.M.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 27th December, 2017.

12.18 P.M.

11. Motion regarding Appointment of Members of Lok Sabha to the Joint Committee on the Citizenship (Amendment) Bill, 2016

Shri Kiren Rijiju on behalf of Shri Rajnath Singh moved the following motion:-

"That this House do appoint Shri Sushil Kumar Singh, Shri Jugal Kishore Sharma and Shri Om Birla to serve as members of the Joint Committee on The Citizenship (Amendment) Bill, 2016 vice Dr. Satya Pal Singh, Shri Ashwini Kumar Choubey and Dr. Virendra

Kumar who resigned from the Joint Committee on their appointment as Ministers."

The motion was adopted.

12. Motion regarding Joint Committee on Offices of Profit

Shri P.P. Chaudhary on behalf of Shri Ravi Shankar Prasad moved the following motion:-

"That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote; to serve as a member for the remaining term of the Joint Committee on Offices of Profit <u>vice</u> induction of Dr. Satyapal Singh in the Council of Ministers and his resignation from the Committee on 4th September, 2017.

The motion was adopted.

13. Motion for Election to the Central Supervisory Board

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of clause (f) sub-section (2) of Section 7 read with clause (a) sub-section (1) of Section 8 of the Pre-Conception & Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to provisions of Section 15 and other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.21 P.M.

14. Government Bills-Introduced

- (i) The Specific Relief (Amendment) Bill, 2017
- (ii) The Goods and Services Tax (Compensation TO States) Amendment Bill, 2017

15. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Goods and Services Tax (Compensation to States) Amendment Ordinance, 2017 (No.5 of 2017) was laid on the Table.

16. Government Bill – Introduced

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017

12.23 P.M.

17. Discussion under Rule 193

Time Taken: 3 Hrs. 19 Mts.

The Speaker informed the House that Shri P.R. Sundaram, who was to initiate the discussion under rule 193 on the natural calamities in various parts of the country with special reference to cyclone Ockhi in South India, requested that Shri K.C. Venugopal be permitted to initiate the discussion on his behalf and she acceded to his request.

Accordingly, Shri K.C. Venugopal initiated the discussion.

The following members took part in the debate:-

- 1. Shri P.R. Sundaram
- 2. Prof. Richard Hay
- 3. Shri Bhartruhari Mahtab
- 4. Shri Arvind Sawant
- 5. Shri P. Karaunakaran
- 6. Shri Nalin Kumar Kateel
- 7. Prof. Saugata Roy
- 8. Shri K. Ram Mohan Naidu Kinjarapu
- 9. Shri A.P. Jithender Reddy
- 10. Dr. Shashi Tharoor
- 11. Shri Mohammed Faizal P.P.
- 12. Shri Jai Prakash Narayan Yadav
- 13. Shri N.K. Premachandran
- 14. Shri Jose K. Mani

Shri Rajnath Singh replied to the debate.

The discussion was concluded.

3.42 P.M.

18. Motion

Shri Thangso Baite moved the following motion :-

"That the House do agree with -

- (1) the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 10 August, 2017, subject to modification that para 5 and sub-para (ii) of para 6 containing recommendations relating to allocation of time to Resolutions and classification and allocation of time to Bill at Sl. No. 2 by Dr. Satya Pal Singh, M.P. in Appendix –II be omitted; and
- (2) the Thirty-seventh report of the Committee presented to the House on 20.12.2017.".

The motion was adopted.

3.42 P.M.

19. Private Members' Resolution – Withdrawn

Further discussion on the following resolution moved by Shri Gopal , Chinayya Shetty on the 28^{th} July, 2017, continued :-

"Having regard to the fact that-

- since 1950, a large number of residential buildings have been built in and around the vicinity of various Defence establishments located in major cities of the country like Mumbai, Delhi, Pune, Bangalore and Chandigarh which are now in a complete decrepit condition and require urgent renovation;
- (ii) Ministry of Defence vide circular dated 21 October, 2016 to Chief of Armed Forces have amended the guidelines for issue of 'No Objection Certificate' (NOC) for building construction at a certain distance from the Defence establishments; and
- (iii) restrictions are being imposed on the renovation of old houses and buildings located within the vicinity of their Defence establishments, this House urges upon the Government to take immediate steps for the urgent compliance of the aforesaid circular by the officers of the Armed Forces, especially the Navy to ensure timely renovation of the residential buildings located within the vicinity of the Defence establishments."

He resumed his speech.

Shri Adhir Ranjan Chowdhury took part in the debate.

*Dr. Subhash Ramrao Bhamre replied to the debate.

Shri Gopal Chinayya Shetty spoke by way of his reply.

**Shri Nishikant Dubey sought clarification.

The Resolution was withdrawn by leave of the House.

^{*}Minister of State in the Ministry of Defence

^{**}Permitted by Chair

4.06 P.M.

20. Private Members' Resolution – Under Consideration

Shri Raghav Lakhanpal moved the following Resolution:-

"This House expresses its grave concern over the population explosion in our country, which, if not taken care of, would lead to demographic catastrophe in the next fifty years, and urges upon the Government to implement a stringent policy aiming at population control at the earliest."

The following members took part in the debate:-

- 1. Shri Ravindra Kumar Ray
- 2. Shri Nishikant Dubey (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 27th December, 2017.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 27, 2017 / Pausha 6, 1939 (Saka)

No. 252

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121 was orally answered. Replies to Starred Question Nos. 122–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

(Due to interruptions, the House adjourned at 11.09 AM and reassembled at 12 Noon)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2016-2017.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2016-2017.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2016-2017.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 38 of 2017)- (Performance Audit) on Kudankulam Nuclear Power Project, Units I and II, Department of Atomic Energy, for the year ended March, 2017 under Article 151(1) of the Constitution.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Antrix Corporation Limited and the Department of Space for the year 2017-2018.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2016-2017, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2016-2017.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2016-2017.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2016-2017.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2016-2017.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2016-2017.

- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2016-2017.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy of the prevention of tampering of the Mobile Device Equipment Identification Number Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1068(E) in Gazette of India dated 28th August, 2017 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

- (14) A copy of TRAI Meetings for Transaction of Business (Third Amendment) Regulation, 2017 (Hindi and English versions) published in Notification No. F. No. 1-1/2017-Coord. in Gazette of India dated 14th November, 2017 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (15) A copy of the Indian Post Office (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1475(E) in Gazette of India dated 2nd December, 2017 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.
- (16) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) Review by the Government of the working of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2016-2017.
 - (ii) Annual Report of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2016-2017.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) Review by the Government of the working of the MOIL Limited,

- Nagpur, for the year 2016-2017.
- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2016-2017.
 - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2016-2017.

- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) A copy of the Notification No. S.O.2741(E) (Hindi and English versions) published in Gazette of India dated 23rd August, 2017, specifying "Production of fertilizer" to be specified end-use for the purpose of the Coal Mines (Special Provisions) Act, 2015 under subsection (3) of Section 31 of the said Act.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2016-2017,

- alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2016-2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2016-2017.
- (31) A copy of the Railway Claims Tribunal (Procedure) Second Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1060(E) in Gazette of India dated 23rd August, 2017 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2016-2017.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Waqf Board Andaman and Nicobar Island, Port Blair, for the years 2015-2016 and 2016-2017, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Waqf Board Andaman and Nicobar Island, Port Blair, for the years 2015-2016 and 2016-2017.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2016-2017, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2016-2017.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the years 2014-2015 and 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the years 2014-2015 and 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the years 2014-2015 and 2015-2016.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2016-2017.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2016-2017.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of

- the Maharashtra Association for the Cultivation of Science, (Agharkar Research Institute), Pune, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science, (Agharkar Research Institute), Pune, for the year 2016-2017.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2016-2017.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2016-2017.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2016-2017.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the

- year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2016-2017.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2016-2017.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Science, Begaluru, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Science, Begaluru, for the year 2016-2017.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2016-2017.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2016-2017.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2016-2017.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2016-2017.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2016-2017.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2016-2017.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2016-2017.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2016-2017.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2016-2017.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the

- year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2016-2017.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2016-2017.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2016-2017.
- (60) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2016-2017.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2016-2017.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2016-2017.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2016-2017.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2016-2017.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology,

- Thiruvananthapuram, for the year 2016-2017, together with Audit Report thereon.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2016-2017.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2016-2017.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2016-2017, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2016-2017.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali,

- for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2016-2017.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2016-2017.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2016-2017.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2016-2017.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2016-2017, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2016-2017.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2016-2017.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2016-2017.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2016-2017.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell

- Science and Regenerative Medicine, Bangalore, for the year 2016-2017.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2016-2017.
- (79) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2016-2017.

- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (80) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Biotechnology Industry Research Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2017-2018.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2016-2017.
- (82) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
 - (i) Report No. 266 The Advocates Act, 1961 (Regulation of Legal Profession), 2017.
 - (ii)Report No. 267 Hate Speech.

- (iii) Report No. 268 Amendments to Criminal Procedure Code, 1973-Provisions Relating to Bail-May, 2017.
- (iv) Report No. 269 Transportation and House-keeping of Egglaying hens (layers) and Broiler Chickens-July, 2017.
- (v)Report No. 270 Compulsory Registration of Marriages July, 2017.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2016-2017.
- (84) A copy of the Notification No. O.N.78(E) (Hindi and English versions) published in Gazette of India dated 1st November, 2017, making correction in Schedule XVIII (relating to the State of Manipur) to the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 issued under Section 9(1)(a) of the Representation of the People Act, 1950 read with Section 11(1)(b) of the Delimitation Act, 2002.
- (85) A copy each of the following papers (Hindi and English versions) und sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Aeronautics Limited,
 Bangalore, for the year 2016-2017, alongwith Audited
 Accounts and comments of the Comptroller and Auditor
 General thereon.

- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2016-2017.
- (87) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 347 of the Cantonments Act, 2006:-
 - (i) The Cantonments (Form of Annual Inspection Report) Rules, 2017 published in Notification No. S.R.O.6(E) in Gazette of India dated 3rd May, 2017.
 - (ii) The Cantonment Property Rules, 2017 published in Notification No. S.R.O.31(E) in Gazette of India dated 1st December, 2017.
 - (iii) The Cantonments (Regulation of the Procedure of Committee of Arbitration) Rules, 2017 published in Notification No. S.R.O.15(E) in Gazette of India dated 18th May, 2017.
- (88) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-
 - (i) The Army Officers Pay (Amendment) Rules, 2017 published in Notification No. G.S.R.17(E) in Gazette of India dated 7th July, 2017.

(ii) The Air Force Officers Pay (Amendment) Rules, 2017 published in Notification No. G.S.R.18(E) in Gazette of India dated 7th July, 2017.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on 10th August, 2017, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two Members of Rajya Sabha to the Joint Committee on Offices of Profit in the vacancies caused by the retirements of Shri Dilipbhai Pandya and Shri Sukhendu Sekhar Roy from the Rajya Sabha and communicated the names of Shri Manas Ranjan Bhunia and Shri Mahesh Poddar having been elected to the said Committee.

5. Report of Business Advisory Committee

Shri Ananth Kumar presented the Forty-eighth Report (Hindi and English versions) of the Business Advisory Committee.

6. Action taken Statements of Standing Committee on Chemicals and Fertilizers

Smt. Anju Bala laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

(1) Final Action Taken Replies of the Government on the recommendations contained in the 36th Report of the Standing

- Committee on Chemicals and Fertilizers (2016-17) on the Observations/ Recommendations contained in the 31st Report (Sixteenth Lok Sabha) of the Committee on "Demands for Grants 2017-18" (Department of Fertilizers).
- (2) Final Action Taken Replies of the Government on the recommendations contained in the 37th Report of the Standing Committee on Chemicals and Fertilizers (2016-17) on the Observations/ Recommendations contained in the 32nd Report (Sixteenth Lok Sabha) of the Committee on the "Demands for Grants 2017-18" of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)
- (3) Final Action Taken Replies of the Government on the recommendations contained in the 38th Report (16th Lok Sabha) of Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 33rd Report (16th Lok Sabha) of the Committee on "Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Final Action Taken Replies of the Government on the recommendations contained in the 39th Report of the Standing Committee on Chemicals and Fertilizers (2016-17) on the Observations/ Recommendations contained in the 34th Report (Sixteenth Lok Sabha) of the Committee (2016-17) on the subject 'Implementation of Policy on Promotion of City Compost' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

12.06 P.M.

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department Atomic Energy; and Minister of State in the Department of Space laid the following statements (Hindi & English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 202nd Report of the Standing Committee on Home Affairs on Demands for Grants (2017-18), pertaining to the Ministry of Development of North Eastern Region.
- (ii) the status of implementation of the recommendations contained in the 90th Report of the Standing Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2017-18), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (ii) the status of implementation of the recommendations contained in the 298th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18), pertaining to the Department of Space.
- (2) The Minister of State (Independent Charge) of the Ministry of Communications; and Minister of State in the Ministry of Railways laid the following statements (Hindi and English versions)regarding:-

- (i) the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Information Technology on Demands for Grants (2017-18), pertaining to the Department of Posts, Ministry of Communications.
- (ii) the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Information Technology on "Issues related to quality of services and reported call drops", pertaining to the Department of Telecommunications, Ministry of Communications.
- (3) Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 199th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in the 197th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of State in the Ministry of Law and Justice; and Minister of State in the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding, the status of implementation of the recommendations contained in the 81st Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on 'Role of Ministry of Law and Justice in Framing/Approving the provisions of International Covenants/ Multilateral/Treaties or

Agreement', pertaining to the Department of Legal Affairs, Ministry of Law and Justice.

8. Motion regarding Appointment of Members of Lok Sabha to the Joint Committee on the Financial Resolution and Deposits Insurance Bill, 2017

Shri Nishikant Dubey moved the following motion :-

"That this House do appoint Shri Sudheer Gupta to serve as member of the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 vice Shri Gajendra Singh Shekhawat resigned from the Joint Committee on his appointment as Minister."

The Motion was adopted.

9. Motion for Election to the Coir Board

Shri Giriraj Singh moved the following motion:-

"That in pursuance of clause (e) sub-section (3) of Section 4 of the Coir Industry Act, 1953 read with clause (e) sub-rule (1) of Rule 4 and sub-rule (2) of Rule 5 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the Coir Board, *vice* Shri Anant Kumar Hegde appointed as Minister subject to the other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

@12.08 P.M.

10. Submissions by Members

(i) Shri Prem Singh Chandumajra made submission regarding Martyrdom day of two sons of Guru Govind Singh.

Sarvashri Sharad Tripathi, Kunwar Pushpendra Singh Chandel, Sumedhanand Saraswati, Alok Sanjar, Sudheer Gupta, Rodmal Nagar, C. P. Joshi, Arjunlal Meena, Om Birla, Harish Meena, Shri Mallikarjun Kharge shri Arvind Sawant and Dr. Sanjay Jaiswal associated.

*Shri Ananth Kumar responded.

- (ii) Following Members made a submission regarding ill treatment by Pakistani officials to wife and mother of Shri Kulbhushan Jadhav during their meeting at Islamabad:-
 - (1) Shri Arvind Sawant
 - (2) Prof. Saugata Roy
 - (3) Shri Mallikarjun Kharge
 - (4) Dr. M. Thambi Durai

Sarvashri Kunwar Pushpendra Singh Chandel, Rodmal Nagar Alok Sanjar, Sharad Tripathi, Sudheer Gupta, Narayanbhai Kachhadiya, Dushyant Chautala, Shivkumar Udasi, Uday Pratap Singh Dr. Kirit P. Solanki and Dr. Sanjay Jaiswal associated.

**Smt. Sushma Swaraj responded.

(Due to interruptions, the House adjourned at 12.16 P.M. and reassembled at 2.01 P.M.)

@From 12.08 P.M. to 12.16 P.M., Members raised matters of urgent public importance.

^{*}Minister of Parliamentary Affairs

^{**} Minister of External Affairs

2.01 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Kamla Devi Patle regarding need to improve railway services in Janjgir-Champa parliamentary constituency, Chhattisgarh.
- (2) Shri Ramdas C. Tadas regarding need to confer Padma Vibhushan award on K.D. Jadhav, India's first individual Olympic medal winner
- (3) Shri Rajesh Pandey regarding need to introduce direct trains from Padrauna, district Kushinagar (Uttar Pradesh) to Lucknow, Delhi, Maharashtra and Gujarat.
- (4) Shri Pravesh Sahib Singh Verma regarding need to review the decision to relocate retired kashmiri migrant Central Government employees in Delhi/NCR.
- (5) Smt. Jayshreeben Patel regarding need to release funds for setting up Meditech Park in Sanand, Gujarat.
- (6) Smt. Anju Bala regarding need to reintroduce old pension scheme.
- (7) Shri Pashupati Nath Singh regarding need to establish a world-class Institute of Management in Dhanbad, Jharkhand.
- (8) Dr. Ravindra Kumar Ray regarding need to provide stoppage of New Delhi Ranchi Rajdhani Train at Hazaribagh Road Railway Station in Giridih district, Jharkhand.
- (9) Shri Rodmal Nagar regarding need to provide stoppage of various trains running on Maksi-Ruthiyai railway section at railway stations under Rajgarh parliamentary constituency, Madhya Pradesh.
- (10) Shri Bhanu Pratap Singh Verma regarding need to stop 'Anna Pratha' causing huge damage to standing crops in Jalaun parliamentary constituency, Uttar Pradesh.

- (11) Shri George Baker regarding need to withdraw the decision of disinvestment of Central Public Sector Enterprises.
- (12) Shir Kanwar Singh Tanwar regarding need to enhance the honorarium of cooks engaged under mid-day meal scheme in primary schools in Uttar Pradesh.
- (13) Shri Chhedi Paswan regarding need to expedite construction of dam on river Suara in Kaimur district, Bihar.
- (14) Shri Lakhan Lal Sahu regarding need to include Apollo Hospital in Bilaspur, Chhattisgarh in the panel of hospitals for availing medical facilities meant for Prime Minister National Relief Fund beneficiaries.
- (15) Shri Mullappally Ramachandran regarding need to strict periodical maintenance and repair of railway infrastructure
- (16) Shri Kodikunnil Suresh regarding need to allocate funds for construction of outer bunds to Padasekharamas in Kuttanadu in Kerala.
- (17) Dr. K. Kamaraj regarding need to provide rural road connectivity under Pradhan Mantri Gram Sadak Yojana to the unconnected rural and tribal habitations of Kallakurichi Constituency in Tamil Nadu.
- (18) Dr. Jayakumar Jayavardhan regarding need to put in place robust system to deal with cyclone.
- (19) Dr. (Smt.) Ratna De (Nag) regarding need to condition of dispensaries under Central Government Health Scheme in West Bengal.
- (20) Shri Idris Ali regarding need to start construction of railway extension project from Hasnabad to Shamshernagar in North 24 Parganas district of West Bengal.
- (21) Dr. Kulamani Samal regarding need to dissuade Chhattisgarh Government from constructing dams and barrages on river Mahandi.
- (22) Dr. Sunil Baliram Gaikwad regarding need to set up an All India Radio Station in Latur parliamentary constituency, Maharashtra.

- (23) Shri Murali Mohan Maganti regarding need to release adequate funds for establishment of Agriculture University in Guntur, Andhra Pradesh.
- (24) Shri A. P. Jithender Reddy regarding need to strengthen road safety measures.
- (25) Smt. Kothapalli Geetha regarding need to review the decision to privatise Dredging Corporation of India.
- (26) Shri Mohammed Faizal P.P. regarding need to provide compensation to victims of cyclone 'Ockhi' in Lakshadweep.
- (27) Shri Tej Pratap Singh Yadav regarding need to ensure remunerative price to potato farmers.
- (28) Shri Raju Shetti regarding need to recognise Lingayat religious tradition as a separate religion.

\$2.02 P.M.

12. Clarification by Member

Shri Mallikarjun Kharge sought clarification regarding alleged denigration of Constitution by the members of ruling party.

*Shri Ananth Kumar clarified.

13. Submission by Member

Shri A. P. Jithender Reddy made a submission regarding need to establish a separate High Court for Telangana.

*Shri Ananth Kumar responded.

** Shri Ravi Shankar Prasad also responded

^{*}Minister of Parliamentary Affairs

^{**} AT 3.45 P.M., Minister of Law and Justice: Minister of Electronic and Information Technology \$From 2.02 to 2.12 P.M. Members raised matters of urgent public importance.

Time taken: 1 Hour 12 mts.

2.13 P.M.

14. Government Bill – Passed

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017.

Motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the Bill:-

1. *Smt. Meenakashi Lekhi

(Due to interruptions, the House adjourned at 2.17 P.M. and reassembled at 2.45 P.M.)

2.45 P.M.

- 2. Shri Ramesh Bidhuri
- 3. Shri Nagendra Kumar Pradhan
- 4. Shri Parvesh Sahib Singh Verma
- 5. Prof. Saugata Roy
- 6. Shri Kaushalendra Kumar
- 7. Shri Dushyant Chautala
- 8. Shri Jai Prakash Narayan Yadav
- 9. Shri Mohd. Salim

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clause 5 and 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill was passed.

^{*}She also resumed her speech after the House re-assembled.

Time taken: 1 hour 27 mts.

3.54 P.M.

#15. Statutory Resolution—Negatived

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Goods and Services Tax (Compensation to States) Ordinance, 2017 (Ordinance No.5 of 2017) promulgated by the President on 2 September, 2017."

After discussion, the Resolution was put to vote and negatived.

#16. Government Bill – Passed

The Goods and Services Tax (Compensation to States) Amendment Bill, 2017.

Motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution and the motion for consideration of the Bill:-

1. *Shri N. K. Premachandran

(Due to interruptions, the House adjourned at 3.58 P.M. and reassembled at 4.15 P.M.)

4.15 P.M.

- 2. Shri Nishikant Dubey
- 3. Shri T. G. Venkatesh Babu
- 4. Shri Bhartruhari Mahtab
- 5. Shri Arvind Sawant
- 6. Smt. K. Kavitha

[#]Discussed together

^{*}He also resumed his speech after the House re-assembled

- 7. Shri Rabindra Babu Pandule
- 8. Smt. Supriya Sule
- 9. Shri Prem Singh Chandumajra
- 10. Shri C. N. Jayadevan
- 11. Shri Bhagwant Mann
- 12. Shri Dushyant Chautala
- 13. Shri Vara Prasad Rao
- 14. Shri Jai Prakash Narayan Yadav
- 15. Shri P. Karunakaran
- 16. Shri Kaushalendra Kumar

Shri Arun Jaitley replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley. The motion was adopted and the Bill was passed.

5.38 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 28th December, 2017.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 28, 2017 / Pausha 7, 1939 (Saka)

No. 253

11.00 A.M.

1. Personal Explanation under Rule 357

*Shri Anant Kumar Hegde made a personal explanation regarding certain remarks made by him. He also tendered his apology for the same.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 141–145 were orally answered. Replies to Starred Ouestion Nos. 146–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2016-2017.

^{*}Minister of State in the Ministry of Skill Development and Entrepreneurship.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Prasar Bharati, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2016-2017.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2016-2017.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2015-2016, alongwith Audited Accounts and Delay Statement.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2015-2016.
- (6) A copy of the Notification No. G.S.R.357(E) (Hindi and English versions) published in Gazette of India dated 13th April, 2017 making certain amendments in

the Cinematograph (Certification) Rules, 1983 under sub-section (3) of Section 8 of the Cinematograph Act, 1952.

- (7) A copy of the Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts Recruitment Regulations, 2017 (Hindi and English versions) published in Notification No. N-10/13/2013-PPC in Gazette of India dated 7th December, 2017 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2016-2017.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2016-2017.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the

- year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2016-2017.
- (10) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Power System Operation Corporation Limited and the Ministry of Power for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2017-2018.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission for the states of Manipur and Mizoram, Aizawl, for the years 2007-2008 to 2012-2013, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - Review by the Government of the working of the Dredging Corporation
- (i) of India Limited, Visakhapatnam, for the year 2016-2017.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2016-2017, together with Audit Report thereon.

- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.1502(E) published in Gazette of India dated 11th December, 2017 approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion)(Amendment) Regulations, 2017.
 - (ii) G.S.R.1503(E) published in Gazette of India dated 11th December, 2017 containing corrigendum to the Notification No. G.S.R.153(E) dated 8th February, 2016.
 - (16) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (17) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2016-2017.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) The Mineral (Auction) Amendment Rules, 2017 published in Notification No. G.S.R.1469(E) in Gazette of India dated 30th November, 2017.
 - (ii) G.S.R.1325(E) published in Gazette of India dated 24th October, 2017, notifying M/s Odisha Mining Corporation Limited and M/s. West Bengal Mineral Development and Trading Corporation Limited for the purposes of second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (19) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2016-2017.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2016-2017.
- (22) A copy of the Aircraft (Investigation of Accidents and Incidents) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1011(E) in Gazette of India dated 11th August, 2017 under Section 14A of the Aircraft Act, 1934.
- (23) A copy of the Airports Authority of India (Management of Airports) Amendment Regulations, 2017 (Hindi and English versions) published in Notification No. AAI/PERS/EDPA/Reg/2002 in Gazette of India dated 26th July, 2017 under Section 43 of the Airports Authority of India Act, 1994.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the

- Polavaram Project Authority, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2016-2017.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2016-2017.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2016-2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2016-2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2016-2017.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2016-2017.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2016-2017.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the

- Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2016-2017.
- (35) A copy of the Memorandum of Understanding (Hindi and English versions) between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2017-2018.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2016-2017.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2016-2017.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jute

- Corporation of India Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2016-2017.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2016-2017.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited,

- New Delhi, for the year 2016-2017.
- (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.2219(E) published in Gazette of India dated 14th July, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (ii) S.O.2221(E) published in Gazette of India dated 14th July, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (iii) S.O.2222(E) published in Gazette of India dated 14th July, 2017 entrusting the stretches, mentioned therein, of National Highway No. 848 to National Highway Authority of India in the State of Maharashtra.
 - (iv) S.O.2223(E) published in Gazette of India dated 14th July, 2017 entrusting the stretches, mentioned therein, of National Highway No.
 8E to National Highway Authority of India in the State of Gujarat.
 - (v) S.O.2224(E) published in Gazette of India dated 14th July, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (vi) S.O.2289(E) published in Gazette of India dated 21st July, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 15 to National Highway Authority of India in the State of Rajasthan.

- (vii) S.O.2290(E) published in Gazette of India dated 21st July, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (viii) S.O.2291(E) published in Gazette of India dated 21st July, 2017 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (ix) S.O.2428(E) published in Gazette of India dated 1st August, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (x) S.O.2429(E) published in Gazette of India dated 1st August, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos. 7, 97 and 23A to National Highway Authority of India in the State of Uttar Pradesh.
- (xi) S.O.2481(E) published in Gazette of India dated 4th August, 2017 entrusting the stretches of National Highway No. 58 in the State of Uttarakhand to National Highways & Infrastructure Development Corporation Limited.
- (xii) S.O.2482(E) published in Gazette of India dated 4th August, 2017 entrusting the stretches of National Highway No. 58 in the State of Uttarakhand to the Border Road Organisation.
- (xiii) S.O.2572(E) published in Gazette of India dated 11th August, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xiv) S.O.2573(E) published in Gazette of India dated 11th August, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos., mentioned therein, to National Highway Authority of India in the State of Telangana.

- (xv) S.O.2574(E) published in Gazette of India dated 11th August, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xvi) S.O.2575(E) published in Gazette of India dated 11th August, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 31D to National Highway Authority of India in the State of West Bengal.
- (xvii) S.O.2530(E) published in Gazette of India dated 9th August, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos., mentioned therein, to National Highway Authority of India in the State of Bihar.
- (xviii) S.O.2531(E) published in Gazette of India dated 9th August, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xix) S.O.2861(E) published in Gazette of India dated 1st September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xx) S.O.2862(E) published in Gazette of India dated 1st September, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos., mentioned therein, to National Highway Authority of India in the State of Telangana.
- (xxi) S.O.2863(E) published in Gazette of India dated 1st September, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 148B to National Highway Authority of India in the State of Haryana.
- (xxii) S.O.2864(E) published in Gazette of India dated 1st September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

- (xxiii) S.O.2865(E) published in Gazette of India dated 1st September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxiv) S.O.2866(E) published in Gazette of India dated 1st September, 2017 making certain amendments in the Notification No. S.O.581(E) dated 21st June, 2001.
- (xxv) S.O.2867(E) published in Gazette of India dated 1st September, 2017 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xxvi) S.O.3096(E) published in Gazette of India dated 22nd September, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 222 to National Highway Authority of India in the State of Maharashtra.
- (xxvii) S.O.3097(E) published in Gazette of India dated 22nd September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxviii) S.O.3200(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxix) S.O.3201(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxx) S.O.3202(E) published in Gazette of India dated 29th September, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 150 (New NH. 202) to National Highway Authority of India in the State of Manipur.

- (xxxi) S.O.3203(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.450(E) dated 15th February, 2017.
- (xxxii) S.O.3204(E) published in Gazette of India dated 29th September, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xxxiii) S.O.3318(E) published in Gazette of India dated 20th September, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxiv) S.O.3320(E) published in Gazette of India dated 20th September, 2017 entrusting the stretches, mentioned therein, of new National Highway Nos. 136, 179A and 544H to National Highway Authority of India in the State of Tamil Nadu.
- (xxxv) S.O.3492(E) published in Gazette of India dated 31st October, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 16 to National Highway Authority of India in the State of Andhra Pradesh.
- (xxxvi) S.O.3493(E) published in Gazette of India dated 31st October, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxvii) S.O.3558(E) published in Gazette of India dated 7th November, 2017 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxviii)S.O.3559(E) published in Gazette of India dated 7th November, 2017 entrusting the stretches, mentioned therein, of new National Highway No. 361 to National Highway Authority of India in the State of Maharashtra.

- (xxxix) S.O.2162(E) published in Gazette of India dated 7th July, 2017, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein, in the State of Rajasthan.
- (xl) S.O.2271(E) published in Gazette of India dated 20th July, 2017, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein, in the State of Madhya Pradesh.
- (xli) S.O.2272(E) published in Gazette of India dated 20th July, 2017, regarding rates of fees to be recovered from the users of National Highway No. 79 (Nasirababd-Chittorgarh) in the State of Rajasthan.
- (xlii) S.O.2341(E) published in Gazette of India dated 26th July, 2017, regarding rates of fees to be recovered from the users of National Highway No. 41 (Kolaghat to Haldia Section) in the State of West Bengal.
- (xliii) S.O.2342(E) published in Gazette of India dated 26th July, 2017, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein, in the State of Tamil Nadu.
- (xliv) S.O.2358(E) published in Gazette of India dated 27th July, 2017, making certain amendments in the Notification No. S.O. 3248(E) dated 25th October, 2013.
- (xlv) S.O.2463(E) published in Gazette of India dated 3rd August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xlvi) S.O.2464(E) published in Gazette of India dated 3rd August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 565 (Markapuram to Vaggampalle Section) in the State of Andhra Pradesh.

- (xlvii) S.O.2563(E) published in Gazette of India dated 10th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8D (Jetpur-Somnath Section) in the State of Gujarat.
- (xlviii) S.O.2564(E) published in Gazette of India dated 10th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xlix) S.O.2565(E) published in Gazette of India dated 10th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8 (Ahmedabad-Gujarat/Maharashtra Border Section) in the State of Gujarat.
- (I) S.O.2786(E) published in Gazette of India dated 25th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 114 (Jodhpur-Pokaran Section) in the State of Rajasthan.
- (li) S.O.2787(E) published in Gazette of India dated 25th August, 2017, regarding rates of fees to be recovered from the users of National Highway No. 226 in the State of Tamil Nadu.
- (lii) S.O.2925(E) published in Gazette of India dated 5th September, 2017, regarding rates of fees to be recovered from the users of National Highway No. 65 in the State of Haryana.
- (liii) S.O.3128(E) published in Gazette of India dated 26th September, 2017, regarding rates of fees to be recovered from the users of National Highway No. 23 (Chas-Ramgarh) in the State of Jharkhand.
- (liv) S.O.3306(E) published in Gazette of India dated 13th October, 2017, regarding rates of fees to be recovered from the users of National Highway No. 719 (Barwa-Adda-Panagarh) in the State of Jharkhand.
- (Iv) S.O.3549(E) published in Gazette of India dated 8th November, 2017, regarding rates of fees to be recovered from the users of National

- Highway No. 3 (Gwalior-Dewas-Rau via Indore Bypass Section) in the State of Madhya Pradesh.
- (Ivi) Notification No. H-25011/04/2010-P&P (Toll) Vol.VI published in Gazette of India dated 8th November, 2017, regarding specification for FASTags.
- (Ivii) S.O.3700(E) published in Gazette of India dated 21st November, 2017, making certain amendments in the Notification No. S.O.3158(E) dated 24th November, 2015.
- (Iviii) S.O.1192(E) to S.O.1196(E) published in Gazette of India dated 17th April, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 11B (Lalsot-Karaulti Section) in the State of Rajasthan.
- (lix) S.O.3015(E) and S.O.3016(E) published in Gazette of India dated 13th September, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 30A (Fathua-Harnaut-Barh Section) in the State of Bihar.
- (lx) S.O.3277(E) published in Gazette of India dated 10th October, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lix) of (41) above.

5. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Twenty-fourth Report of the Committee on Subordinate Legislation based on 'The National Highways Fee (Determination of Rates and Collection) Second Amendment Rules, 2014'.
- (2) Twenty-fifth Action Taken Report of the Committee on Subordinate Legislation on the observations/ recommendations contained in Eighteenth Report on 'Discontinuation of Physical Printing of Gazette Notifications'.

6. Reports of the Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the Fourteenth, Fifteenth, Sixteenth and Seventeenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2017-2018).

7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J.C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2017-18):-

- (1) Eighteenth Report on Action Taken by the Government on the recommendations contained in their 15th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Nineteenth Report on Action Taken by the Government on the recommendations contained in their 16th Report (16th Lok Sabha) on

Demands for Grants (2017-18) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

8. Reports of Standing Committee on Labour

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 23rd Report on Demands for Grants (2017-18) of the Ministry of Labour & Employment.
- (2) Land Assets Management in National Textile Corporation (NTC).

9. Motion for election to Committee on Official Language

Shri Kiren Rijiju on behalf of Shri Rajnath Singh moved the following motion:-

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the Committee of Parliament on Official Language *vice* Dr. Mahendra Nath Pandey resigned from the Committee, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.07 P.M.

10. Statements by Ministers

(1) The Minister of External Affairs made a statement regarding situation arising out of a meeting with the family of Shri Kulbhushan Jadhav in Pakistan.

12.18 P.M.

(2) The Minister of Road Transport and Highways; Minister of Shipping; and Minister of Water Resources, River Development and Ganga Rejuvenation made a statement regarding (i) Methanol and (ii) laid a statement (Hindi and English versions) on the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Water Resources on Demands for Grants (2017-18), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

12.29 P.M.

- (3) The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Shipping laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 235th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Shipping.
 - (ii) the status of implementation of the recommendations contained in the 247th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Shipping.
- (4) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the

Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 241st Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 234th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Road Transport and Highways.
- (ii) the status of implementation of the recommendations contained in the 246th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Road Transport and Highways.

12.31 P.M.

11. Motion

Shri Ananth Kumar moved the following motion:-

"That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 27th December, 2017."

The motion was adopted.

12.32 P.M.

12. Government Bills – Introduced

(i) The Muslim Women (Protection of Rights on Marriage) Bill, 2017

Shri Ravi Shankar Prasad sought leave of the House to introduce the Muslim Women (Protection of Rights on Marriage) Bill, 2017.

Sarvashri Jai Prakash Narayan Yadav, Asaduddin Owaisi, E.T. Mohammed Basheer, Bhartruhari Mahtab and A. Anwhar Raajhaa opposed the introduction of the Bill.

The Minister of Law and Justice; and Minister of Electronics and Information Technology replied to the objections raised by the members.

Thereafter, the motion was adopted and the Bill was introduced.

12.46 P.M.

(ii) The Insolvency and Bankruptcy Code (Amendment) Bill, 2017

13. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (No.7 of 2017) was laid on the Table.

12.47 P.M.

14. Statutory Resolutions

(i) Shri Arun Jaitley moved the following resolution:-

"In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 88/2017-Customs, dated 17th November, 2017 [G.S.R.1431 (E). dated 17th November, 2017] which seeks to increase the basic customs duty Soyabeans, falling under Tariff items 12011000 and 12019000 of the First Schedule to Customs Tariff Act, 1975 from 30% to 45%."

The resolution was adopted.

(ii) Shri Arun Jaitley moved the following resolution:-

"In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.80/2017-Customs, dated 27th October, 2017 [G.S.R.1339 (E)dated 27th October, 2017], which seeks to increase the rate of basic customs duty on the following goods:-

(a) From 10%/15% to 25% on:-

Tariff Heading	Description
5003	Silk waste (including cocoons unsuitable for reeling, yarn
	waste and garnetted stock).
5004	Silk yarn (other than yarn spun from silk waste) not put up
	for retail sale.
5005	Yarn spun from silk waste, not put up for retail sale.
5006	Silk yarn and yarn spun from silk waste, put up for retail
	sale; silk-worm gut.
5007	Woven fabrics of silk or of silk waste.
5101	Wool, not carded or combed.
(except	
tariff items	
5101 21 00,	
5101 30 00)	
5102	Fine or coarse animal hair, not carded or combed.
5103	Waste of wool or of fine or coarse animal hair, including yarn
	waste but excluding garnetted stock(except Shorn wool and
	carbonized wool)
5109	Yarn of wool or of fine animal hair, put up for retail sale.
5110	Yarn of coarse animal hair or of horsehair (including gimped
	horsehair yarn), whether or not put up for retail sale.
5111	Woven fabrics of carded wool or of carded fine animal hair.
5112	Woven fabrics of combed wool or of combed fine animal
	hair.
5113	Woven fabrics of coarse animal hair or of horsehair.
5201	Cotton, not carded or combed.

5202	Cotton waste (including yarn waste and garnetted stock).
5207	Cotton yarn (other than sewing thread) put up for retail sale.
5208	Woven fabrics of cotton, containing 85 % or more by weight
	of cotton, weighing not more than 200 g/m2.
5209	Woven fabrics of cotton, containing 85 % or more by weight
	of cotton, weighing more than 200 g/m2.
5210	Woven fabrics of cotton, containing less than 85 % by
	weight of cotton, mixed mainly or solely with man-made
	fibres, weighing not more than 200 g/m2.
5211	Woven fabrics of cotton, containing less than 85 % by
	weight of cotton, mixed mainly or solely with man-made
	fibres, weighing more than 200 g/m2.
5212	Other woven fabrics of cotton.
5303	Jute and other textile bastfibres (excluding flax, true hemp
	and ramie), raw or processed but not spun; tow and waste
	of these fibres (including yarn waste and garnetted stock).
5305	Coconut, abaca (Manila hemp or Musa textilis Nee), ramie
	and other vegetable textile fibres, not elsewhere specified or
	included, raw or processed but not spun; tow, noils and
	waste of these fibres (including yarn waste and garnetted
	stock).
5306	Flax yarn.
5307	Yarn of jute or of other textile bastfibres of heading 5303.
5308	Yarn of other vegetable textile fibres; paper yarn.
5309	Woven fabrics of flax.
5310	Woven fabrics of jute or of other textile bastfibres of heading
	5303.
5311	Woven fabrics of other vegetable textile fibres; woven fabrics
1	

	of paper yarn.
5407	Woven fabrics of synthetic filament yarn, including woven
	fabrics obtained from materials of heading 5404.
5408	Woven fabrics of artificial filament yarn, including woven
	fabrics obtained from materials of heading 5405.
5505	Waste (including noils, yarn waste and garnetted stock) of
	man- made fibres.
5601	Wadding of textile materials and articles thereof; textile
	fibres, not exceeding 5 mm in length (flock), textile dust and
	mill neps.
5602	Felt, whether or not impregnated, coated, covered or
	laminated.
5603	Nonwovens, whether or not impregnated, coated, covered or
	laminated.
5701	Carpets and other textile floor coverings, knotted, whether
	or not made up.
5702	Carpets and other textile floor coverings, woven, not tufted
	or flocked, whether or not made up, including "Kelem",
	"Schumacks", "Karamanie" and similar hand-woven rugs.
5703	Carpets and other textile floor coverings, tufted, whether or
	not made up.
5704	Carpets and other textile floor coverings, of felt, not tufted
	or flocked, whether or not made up.
5705	Other carpets and other textile floor coverings, whether or
	not made up.
5801	Woven pile fabrics and chenille fabrics, other than fabrics of
	heading 5802 or 5806.
5802	Terry towelling and similar woven terry fabrics, other than

	narrow fabrics of heading 5806; tufted textile fabrics, other
	than products of heading 5703.
5803	Gauze, other than narrow fabrics of heading 5806.
5804	Tulles and other net fabrics, not including woven, knitted or
3001	crocheted fabrics; lace in the piece, in strips or in motifs,
	other than fabrics of headings 6002 to 6006.
5805	Hand-woven tapestries of the type Gobelins, Flanders,
3003	
	Aubusson, Beauvais and the like, and needle-worked
	tapestries (for example, petit point, cross stitch), whether or
	not made up.
5806	Narrow woven fabrics, other than goods of heading 5807;
	narrow fabrics consisting of warp without weft assembled by
	means of an adhesive (bolducs).
5807	Labels, badges and similar articles of textile materials, in the
	piece, in strips or cut to shape or size, not embroidered.
5808	Braids in the piece; ornamental trimmings in the piece,
	without embroidery, other than knitted or crocheted; tassels,
	pompons and similar articles.
5809	Woven fabrics of metal thread and woven fabrics of
	metallised yarn of heading 5605, of a kind used in apparel,
	as furnishing fabrics or for similar purposes, not elsewhere
	specified or included.
5810	Embroidery in the piece, in strips or in motifs.
5811	Quilted textile products in the piece, composed of one or
	more layers of textile materials assembled with padding by
	stitching or otherwise, other than embroidery of heading
	5810.
5901	Textile fabrics coated with gum or amylaceous substances,

	of a kind used for the outer covers of books or the like;
	tracing cloth; prepared painting canvas; buckram and similar
	stiffened textile fabrics of a kind used for hat foundations.
5902	Tyre cord fabric of high tenacity yarn of nylon or other
	polyamides, polyesters or viscose rayon.
5903	Textile fabrics impregnated, coated, covered or laminated
	with plastics, other than those of heading 5902.
5904	Linoleum, whether or not cut to shape; floor coverings
	consisting of a coating or covering applied on a textile
	backing, whether or not cut to shape.
5905	Textile wall coverings.
5906	Rubberised textile fabrics, other than those of heading 5902.
5907	Textile fabrics otherwise impregnated, coated or covered;
	painted canvas being theatrical scenery, studio back-cloths
	or the like.
5908	Textile wicks, woven, plaited or knitted , for lamps, stoves,
	lighters, candles or the like; incandescent gas mantles and
	tubular knitted gas mantle fabric therefor, whether or not
	impregnated.
5909	Textile hosepiping and similar textile tubing, with or without
	lining, armour or accessories of other materials.
5910	Transmission or conveyor belts or belting, of textile material,
	whether or not impregnated, coated, covered or laminated
	with plastics, or reinforced with metal or other material.
5911	Textile products and articles, for technical uses, specified in
	Note 7 to this Chapter.
6001	Pile fabrics, including "long pile" fabrics and terry fabrics,
	knitted or crocheted.
L	

6002	Knitted or crocheted fabrics of a width not exceeding 30 cm,
	containing by weight 5 % or more of elastomeric yarn or
	rubber thread, other than those of heading 6001.
6003	Knitted or crocheted fabrics of a width not exceeding 30 cm,
	other than those of heading 6001 or 6002.
6004	Knitted or crocheted fabrics of a width exceeding 30 cm,
	containing by weight 5 % or more of elastomeric yarn or
	rubber thread, other than those of heading 6001.
6005	Warp knit fabrics (including those made on galloon knitting
	machines), other than those of headings 6001 to 6004.
6006	Other knitted or crocheted fabrics.
6101	Men's or boys' overcoats, car-coats, capes, cloaks, anoraks
	(including ski-jackets), wind-cheaters, wind-jackets and
	similar articles, knitted or crocheted, other than those of
	heading 6103.
6102	Women's or girls' overcoats, car-coats, capes, cloaks,
	anoraks (including ski-jackets), wind-cheaters, wind- jackets
	and similar articles, knitted or crocheted, other than those of
	heading 6104.
6103	Men's or boys' suits, ensembles, jackets, blazers, trousers,
	bib and brace overalls, breeches and shorts (other than
	swimwear), knitted or crocheted.
6104	Women's or girls' suits, ensembles, jackets, blazers, dresses,
	skirts, divided skirts, trousers, bib and brace overalls,
	breeches and shorts (other than swimwear), knitted or
	crocheted.
6105	Men's or boys' shirts, knitted or crocheted.
6106	Women's or girls' blouses, shirts and shirt-blouses, knitted or
•	•

	crocheted.
6107	Men's or boys' underpants, briefs, nightshirts, pyjamas,
	bathrobes, dressing gowns and similar articles, knitted or
	crocheted.
6108	Women's or girls' slips, petticoats, briefs, panties,
	nightdresses, pyjamas, negligees, bathrobes, dressing gowns
	and similar articles, knitted or crocheted.
6109	T-shirts, singlets and other vests, knitted or crocheted.
6110	Jerseys, pullovers, cardigans, waistcoats and similar articles,
	knitted or crocheted.
6111	Babies' garments and clothing accessories, knitted or
	crocheted.
6112	Track suits, ski suits and swimwear, knitted or crocheted.
6113	Garments, made up of knitted or crocheted fabrics of
	heading 5903, 5906 or 5907.
6114	Other garments, knitted or crocheted.
6115	Panty hose, tights, stockings, socks and other hosiery,
	including graduated compression hosiery (for example,
	stockings for varicose veins) and footwear without applied
	soles, knitted or crocheted.
6116	Gloves, mittens and mitts, knitted or crocheted.
6117	Other made up clothing accessories, knitted or crocheted;
	knitted or crocheted parts of garments or of clothing
	accessories.
6201	Men's or boys' overcoats, car-coats, capes, cloaks, anoraks
	(including ski-jackets), wind-cheaters, wind-
	jackets and similar articles, other than those of heading
	6203.

6202	Women's or girls' overcoats, car-coats, capes, cloaks,
	anoraks (including ski-jackets), wind-cheaters, wind-jackets
	and similar articles, other than those of heading 6204.
6203	Men's or boys' suits, ensembles, jackets, blazers, trousers,
	bib and brace overalls, breeches and shorts (other than
	swimwear).
6204	Women's or girls' suits, ensembles, jackets, blazers, dresses,
	skirts, divided skirts, trousers, bib and brace overalls,
	breeches and shorts (other than swimwear).
6205	Men's or boys' shirts.
6206	Women's or girls' blouses, shirts and shirt-blouses.
6207	Men's or boys' singlets and other vests, underpants, briefs,
	nightshirts, pyjamas, bathrobes, dressing gowns and similar
	articles.
6208	Women's or girls' singlets and other vests, slips, petticoats,
	briefs, panties, nightdresses, pyjamas, negligees, bathrobes,
	dressing gowns and similar articles.
6209	Babies' garments and clothing accessories.
6210	Garments, made up of fabrics of heading 5602, 5603, 5903,
	5906 or 5907.
6211	Track suits, ski suits and swimwear; other garments.
6212	Brassieres, girdles, corsets, braces, suspenders, garters and
	similar articles and parts thereof, whether or not knitted or
	crocheted.
6213	Handkerchiefs.
6214	Shawls, scarves, mufflers, mantillas, veils and the like.
6215	Ties, bow ties and cravats.
6216	Gloves, mittens and mitts.

6217	Other made up clothing accessories; parts of garments or of
	clothing accessories, other than those of heading 6212.
6301	Blankets and travelling rugs.
6302	Bed linen, table linen, toilet linen and kitchen linen.
6303	Curtains (including drapes) and interior blinds; curtain or bed
	valances.
6304	Other furnishing articles, excluding those of heading 9404.
6305	Sacks and bags, of a kind used for the packing of goods.
6306	Tarpaulins, awnings and sunblinds; tents; sails for boats,
	sailboards or landcraft; camping goods.
6307	Other made up articles, including dress patterns.
6308	Sets consisting of woven fabric and yarn, whether or not
	with accessories, for making up into rugs, tapestries,
	embroidered table cloths or serviettes, or similar textile
	articles, put up in packings for retail sale.
6309	Worn clothing and other worn articles.
6310	Used or new rags, scrap twine, cordage, rope and cables and
	worn out articles of twine, cordage, rope or cables, of textile
	materials.
<u> </u>	

(b)From 10% to 20% on:-

Tariff heading	Description
5104	Garnetted stock of wool or of fine or coarse animal hair.
5105	Wool and fine or coarse animal hair, carded or combed (including combed wool in fragments).
5106	Yarn of carded wool, not put up for retail sale.

5107	Yarn of combed wool, not put up for retail sale.
5108	Yarn of fine animal hair (carded or combed), not put up for retail
	sale.
5204	Cotton sewing thread, whether or not put up for retail sale.
5205	Cotton yarn (other than sewing thread), containing 85 % or
	more by weight of cotton, not put up for retail sale.
5206	Cotton yarn (other than sewing thread), containing less than 85
	% by weight of cotton, not put up for retail sale.
5401	Sewing thread of man-made filaments, whether or not put up for
	retail sale.
5402	Synthetic filament yarn (other than sewing thread), not put up
	for retail sale, including synthetic monofilament of less than 67
	decitex.
5403	Artificial filament yarn (other than sewing thread), not put up for
	retail sale, including artificial monofilament of less than 67
	decitex.
5404	Synthetic monofilament of 67 decitex or more and of which no
	cross-sectional dimension exceeds 1 mm; strip and the like (for
	example, artificial straw) of synthetic textile materials of an
	apparent width not exceeding 5 mm.
5405	Artificial monofilament of 67 decitex or more and of which no
	cross-sectional dimension exceeds 1 mm; strip and the like (for
	example, artificial straw) of artificial textile materials of an
	apparent width not exceeding 5 mm.
5406	Man-made filament yarn (other than sewing thread), put up for
	retail sale.
5501	Synthetic filament tow.
5502	Artificial filament tow.

5503	Synthetic staple fibres, not carded, combed or otherwise processed for spinning.
5504	Artificial staple fibres, not carded, combed or otherwise
3304	
	processed for spinning. Woven fabrics of synthetic staple fibres,
	containing less than 85 % by weight of such fibres, mixed mainly
	or solely with cotton, of a weight exceeding 170 g/m².
5506	Synthetic staple fibres, carded, combed or otherwise processed
	for spinning.
5507	Artificial staple fibres, carded, combed or otherwise processed
	for spinning.
5508	Sewing thread of man-made staple fibres, whether or not put up
	for retail sale.
5509	Yarn (other than sewing thread) of synthetic staple fibres, not
	put up for retail sale.
5510	Yarn (other than sewing thread) of artificial staple fibres, not put
	up for retail sale.
5604	Rubber thread and cord, textile covered; textile yarn, and strip
	and the like of heading 54.04 or 54.05, impregnated, coated,
	covered or sheathed with rubber or plastics.
5605	Metallised yarn, whether or not gimped, being textile yarn, or
	strip or the like of heading 54.04 or 54.05, combined with metal
	in the form of thread, strip or powder or covered with metal.
5606	Gimped yarn, and strip and the like of heading 54.04 or 54.05,
	gimped (other than those of heading 56.05 and gimped
	horsehair yarn); chenille yarn (including flock chenille yarn); loop
	wale-yarn.
5607	Twine, cordage, ropes and cables, whether or not plaited or
	braided and whether or not impregnated, coated, covered or

sheathed with rubber or plastics."

The Resolution was adopted.

^{\$}12.48 P.M.

15. Submission by Member

Shri A.P. Jithender Reddy made a submission regarding need to establish a separate High Court for Telangana.

[®]Shri Y.S. Chowdary also spoke on the issue.

&16. Observation by the Speaker

"Hon'ble Members, Shri Ravi Shankar Prasad, the Minister-in-charge of the Muslim Women (Protection of Rights on Marriage) Bill, 2017, which has been introduced today, has requested me to allow the Bill to be taken up for consideration and passing today itself. I have acceded to his request. Accordingly, the Bill will be included in the Supplementary List of Business today for consideration and passing.

In view of paucity of time available for tabling amendments to the Bill, I have, as a special case, permitted tabling of amendments upto 2 P.M."

(Lok Sabha adjourned at 1.58 P.M. and re-assembled at 3.00 P.M.)

^{*}Shri Ravi Shankar Prasad responded.

Shri Rajnath Singh also responded.

From 12.48 P.M. to 1.58 P.M., Members raised matters of urgent public importance.

[®]Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences.

[#]Minister of Law and Justice; and Minister of Electronics and Information Technology.

Minister of Home Affairs.

[&]At 12.56 P.M.

3.00 P.M.

17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Kirit Somaiya regarding need to set up a Passport Seva Kendra at Ghatkopar in Mumbai.
- (2) Shri Ramesh Bidhuri regarding need to undertake rejuvenation of ponds in Delhi.
- (3) Smt. Meenakashi Lekhi regarding need to conduct medical research and develop medicines to address the increasing Antimicrobial resistance in humans.
- (4) Shri Ram Tahal Choudhary regarding need to declare Getalsud dam and Rukka dam area in Ranchi parliamentary constituency, Jharkhand as a tourist place.
- (5) Shri Janardan Singh Sigriwal regarding need to introduce a new DEMU train from Siwan junction to Patna junction via Chhapra in Bihar.
- (6) Shri Faggan Singh Kulaste regarding need to provide relief to people relocated from wildlife sanctuaries in the country.
- (7) Shri Rajesh Verma regarding need to construct a bridge on river Sharda in Sitapur district, Uttar Pradesh.
- (8) Shri Arjunlal Meena regarding need to provide regular and adequate water supply to Jaisamand lake in Udaipur, Rajasthan.
- (9) Shri Ramcharan Bohra regarding need to introduce a train from Jaipur to Shirdi and also extend Jaipur Chandigarh Intercity express upto Anandpursaheb.

- (10) Shri Chhotelal regarding need to provide licence for sand-mining to economically weaker sections of people belonging to Sonbhadra district, Uttar Pradesh.
- (11) Shri A.T. Nana Patil regarding need to include Jalgaon district of Maharashtra in Pilgrimage Rejuvenation and Spiritual Augmentation Drive (Prasad) Scheme.
- (12) Km. Shobha Karandlaje regarding problems faced by arecanut growers of Karnataka.
- (13) Shri Rameswar Teli regarding reported contamination of water of Brahmaputra river.
- (14) Shri Bidyut Baran Mahato regarding need to absorb the services of para teachers as regular and permanent primary teachers in Jharkhand.
- (15) Shri Gaurav Gogoi regarding problems being faced by the tea workers.
- (16) Dr. Thokchom Meinya regarding Manipur merger agreement signed between erstwhile king of Manipur and Government of India in 1949.
- (17) Shri A. Anwhar Raajhaa regarding need to lift ban on fishing of seacucumbers.
- (18) Shri M. Chandrakasi regarding need to set up a National Fossil Museum at Ariyalur and Perambalur districts of Chidambaram Parliamentary Constituency of Tamil Nadu.
- (19) Smt. Pratima Mondal regarding woeful condition of Manual Scavengers in the country.
- (20) Prof. Saugata Roy regarding need to review decision of disinvestment in Bridge & Roof Co. Ltd.
- (21) Shri Rabindra Kumar Jena regarding need to exempt minor forest produce from Goods and Services Tax.
- (22) Shri Rahul Ramesh Shewale regarding need to include children between 3-14 years under Right to Education Act, 2010.

- (23) Shri Shrirang Appa Barne regarding need to eradicate anemia from the country.
- (24) Shri Kaushalendra Kumar regarding need to introduce language, humanities and agriculture courses at graduate and post graduate level in University of Nalanda, Bihar and also set up study centres of Nalanda University at various places in Nalanda.
- (25) Shri Kunwar Haribansh Singh regarding need to construct an indoor stadium for cultural and sports activities in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (26) Shri Radheshyam Biswas regarding elephant menace at Patariya Range in Karimganj Parliamentary Constituency of Assam.
- (27) Shri Jose K. Mani regarding need to recognize nursing colleges of Karnataka by the Indian Nursing Council.

3.01 P.M.

18. Government Bill – Passed

The Muslim Women (Protection of Rights on Marriage) Bill, 2017

Time Taken: 4 Hrs. 34 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

Shri N.K. Premachandran moved amendment to the motion for consideration of the Bill that the Bill be circulated for the purpose of eliciting opinion thereon by the 1st July, 2018.

The following members took part in the debate:-

- 1. Km. Sushmita Dev
- 2. Smt. Meenakashi Lekhi
- 3. Shri A. Anwhar Raajhaa
- 4. Shri Tathagata Satpathy
- 5. Dr. P. Ravindra Babu
- 6. Shri Arvind Sawant
- 7. Dr. A. Sampath
- 8. Dr. Vara Prasada Rao V.
- 9. Smt. Supriya Sule
- 10. [%]Shri M.J. Akbar
- 11. Shri M.I. Shanavas
- 12. Shri Dharmendra Yadav
- 13. Shri Jai Prakash Narayan Yadav
- 14. Shri Prem Singh Chandumajra
- 15. Dr. Arun Kumar
- 16. Shri Radheshyam Biswas

Minister of State in the Ministry of External Affairs.

- 17. Shri E.T. Mohammed Basheer
- 18. Shri Kaushalendra Kumar
- 19. Shri Dushyant Chautala
- 20. Shri N.K. Premachandran
- 21. Shri Asaduddin Owaisi
- 22. Shri Rajesh Ranjan alias Pappu Yadav

Shri Ravi Shankar Prasad replied to the debate.

The amendment moved by Shri N.K. Premachandran to the motion for consideration of the Bill that the Bill be circulated for the purpose of eliciting opinion thereon by the 1st July, 2018, was put to vote and negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 6 moved by Shri Asaduddin Owaisi to Clause 2, the House divided and result of Division was: "Ayes 2, "Noes 241, "Abstention 4. The amendment was accordingly negatived.

Clause 2 was adopted.

Clause 3 was adopted.

On amendment No. 7 moved by Shri Asaduddin Owaisi to Clause 4, the House divided and result of Division was: "Ayes 2, "Noes 242, "Abstention 1. The amendment was accordingly negatived.

On amendment No. 16 moved by Dr. A. Sampath to Clause 4, the House divided and result of Division was: *Ayes 2, *Noes 239, *Abstention 1. The amendment was accordingly negatived.

Clause 4 was adopted.

On amendment No. 17 moved by Dr. A. Sampath to Clause 5, the House divided and result of Division was: *Ayes 4, *Noes 244, *Abstention 1. The amendment was accordingly negatived.

^{*}Subject to Correction.

Clause 5 was adopted.

On amendment Nos. 8 and 9 moved by Shri Asaduddin Owaisi to Clause 6, the House divided and result of Division was: *Ayes 1, *Noes 248, *Abstention 1. The amendment was accordingly negatived.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

7.35 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 29th December, 2017.)

SNEHLATA SHRIVASTAVA
Secretary General

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^{*}Subject to Correction.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 29, 2017 / Pausha 8, 1939 (Saka)

No. 254

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to a major Typhoon named 'Tembin/Vinta' affecting southern parts of the Philippines and the neighbouring region causing more than 266 fatalities and large scale damage of property.

She also made reference to the reported loss of lives of 33 persons and injuries to several others when a bus fell into the Banas river in Sawai Madhopur district of Rajasthan.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 161 and 163-166 were orally answered.

Member in whose name Starred Question No. 162 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 162 were asked by the Members. Replies to Starred Question Nos. 167–180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2016-2017.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2016-2017.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of Notification No. S.O.2836(E) (Hindi and English versions) published in Gazette of India dated 31st August, 2017, making certain amendments in Notification No. S.O.1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.

- (6) A copy of the Wetlands (Conservation and Management) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1203(E) in Gazette of India dated 26th September, 2017 under Section 26 of the Environment (Protection) Act, 1986.
- (7) A copy of the 29th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2017.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2016-2017.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2016-2017, together with Audit Report thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2016-2017.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2016-2017.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2016-2017.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2016-2017.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2016-2017.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2016-2017.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2017 published in Notification No. G.S.R.1324(E) in Gazette of India dated 24th October, 2017.
- (ii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2017 published in Notification No. G.S.R.1386(E) in Gazette of India dated 14th November, 2017.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2017 published in Notification No. G.S.R.1374(E) in Gazette of India dated 7th November, 2017.
- (17) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the second quarter of the Financial year 2017-2018 and Statement explaining deviations in meeting the obligations of the Government under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2016-2017.
- (19) A copy of the 47th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2016-2017.
- (20) A copy of the Reserve Bank of India Pension (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. Co.HRMD No. 6563/21/01/2017-18 in Gazette of India dated 6th October, 2017 under subsection (4) of Section 58 of the Reserve Bank of India Act, 1934.

- (21) A copy of the State Bank of India Employees' Pension Fund (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. BOD&GO/VKK/470 in Gazette of India dated 4th October, 2017 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
 - (i) The Allahabad Bank (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. HO/ADMN/3F-49/1512 in Gazette of India dated 17th November, 2017.
 - (ii) Notification No. F. No. HO/GM_Sectt/PA/DC/2017/1163 published in Gazette of India dated 30th November, 2017 making certain amendments in the schedule to the Allahabad Bank Officer Employees' (Discipline & Appeal) Regulations, 1976.
- (23) A copy of the Insurance Regulatory and Development Authority of India (Payment of commission or remuneration or reward to insurance agents and insurance intermediaries) (Second Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg/9/146/2017 in Gazette of India dated 23rd October, 2017 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (24) A copy of the Small Industries Development Bank of India (Staff) [Amendment] Regulations, 2017 (Hindi and English versions) published in Notification No. F. No.HRV No.L00141487/Staff General(2) in Gazette of India dated 31st May, 2017 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.
- (25) A copy of the Prevention of Money-Laundering (Maintenance of Records) Seventh Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1506(E) published in Gazette of India dated 12th December,

- 2017 under section 74 of the Money Laundering Act, 2002 together with an explanatory memorandum.
- (26) A copy of the Income-tax (18th Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.821(E) published in Gazette of India dated 3rd July, 2017 under section 296 of the Income Tax Act, 1961 together with an explanatory memorandum.
- (27) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.994(E) published in Gazette of India dated 8th August, 2017, together with an explanatory memorandum seeking to extend time period for filing of details of outward supplies in form GSTR-1 for months of July and August.
- (ii) G.S.R.995(E) published in Gazette of India dated 8th August, 2017, together with an explanatory memorandum seeking to extend time period for filing of details of inward supplies in form GSTR-2 for months of July and August.
- (iii) G.S.R.996(E) published in Gazette of India dated 8th August, 2017, together with an explanatory memorandum seeking to extend time period for filing of details in form GSTR-3 for months of July and August.
- (iv) G.S.R.997(E) published in Gazette of India dated 8th August, 2017, together with an explanatory memorandum seeking to introduce date of filing of GSTR-3B for months of July and August.
- (v) The Central Goods and Services Tax (Fifth Amendment) Rules, 2017 published in Notification No. G.S.R.1023(E) in Gazette of India dated 17th August, 2017, together with an explanatory memorandum.
- (vi) G.S.R.1024(E) published in Gazette of India dated 17th August, 2017, together with an explanatory memorandum seeking to notify the date and conditions for filing the return in form GSTR-3B for month of July, 2017.

- (vii) G.S.R.1039(E) published in Gazette of India dated 21st August, 2017, together with an explanatory memorandum seeking to further extend the date for filing of return in form GSTR-3B for month of July, 2017.
- (viii) G.S.R.1070(E) published in Gazette of India dated 28th August, 2017, together with an explanatory memorandum seeking to extend time period for filing of details in form GSTR-5A for month of July.
- (ix) G.S.R.1071(E) published in Gazette of India dated 28th August, 2017, together with an explanatory memorandum seeking to extend time period for filing of details in form GSTR-6 for months of July and August.
- (x) The Central Goods and Services Tax (Sixth Amendment) Rules, 2017 published in Notification No. G.S.R.1121(E) in Gazette of India dated 30th August, 2017, together with an explanatory memorandum.
- (xi) G.S.R.1126(E) published in Gazette of India dated 1st September, 2017, together with an explanatory memorandum seeking to waive the late fee for late filing of form GSTR-3B for month of July.
- (xii) G.S.R.1129(E) published in Gazette of India dated 5th September, 2017, together with an explanatory memorandum seeking to extend due dates for furnishing details/Returns for the months of July, 2017 and August, 2017.
- (xiii) G.S.R.1144(E) published in Gazette of India dated 11th September, 2017, together with an explanatory memorandum seeking to extend the time limit for filing of GSTR-1, GSTR-2 and GSTR-3.
- (xiv) G.S.R.1145(E) published in Gazette of India dated 11th September, 2017, together with an explanatory memorandum seeking to extend the time limit for filing of GSTR-6.
- (xv) G.S.R.1158(E) published in Gazette of India dated 15th September, 2017, together with an explanatory memorandum seeking to grant exemption to

- a casual taxable person making taxable supplies of handicraft goods from the requirement to obtain registration.
- (xvi) G.S.R.1163(E) published in Gazette of India dated 15th September, 2017, together with an explanatory memorandum notifying Section 51 of the CGST Act, 2017 for TDS.
- (xvii) G.S.R.1164(E) published in Gazette of India dated 15th September, 2017, together with an explanatory memorandum seeking to extend the last date for filing the return in form GSTR-3B for the months of August, 2017 to December, 2017.
- (xviii) The Central Goods and Services Tax (Seventh Amendment) Rules, 2017 published in Notification No. G.S.R.1165(E) in Gazette of India dated 15th September, 2017, together with an explanatory memorandum.
- (xix) The Central Goods and Services Tax (Eighth Amendment) Rules, 2017 published in Notification No. G.S.R.1214(E) in Gazette of India dated 29th September, 2017, together with an explanatory memorandum.
- (xx) G.S.R.1218(E) published in Gazette of India dated 4th October, 2017, together with an explanatory memorandum regarding extension of facility of LUT to all exporters.
- (xxi) The Central Goods and Services Tax (Ninth Amendment) Rules, 2017 published in Notification No. G.S.R.1251(E) in Gazette of India dated 13th October, 2017, together with an explanatory memorandum.
- (xxii) G.S.R.1252(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 32/2017-Central Tax, dated 15th September, 2017.
- (xxiii) G.S.R.1253(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to cross-empower State Tax officers for processing and grant of refund.

- (xxiv) G.S.R.1254(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeks to make payment of tax on issuance of invoice by registered persons having aggregate turnover less than Rs 1.5 crores.
- (xxv) G.S.R.1255(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to extend the time limit for filing of form GSTR-4.
- (xxvi) G.S.R.1256(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to extend the time limit for filing of form GSTR-5A.
- (xxvii) G.S.R.1257(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to extend the time limit for filing of form GSTR-6.
- (xxviii) G.S.R.1258(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to extend the time limit for submission of form GST ITC-01.
- (xxix) The Central Goods and Services Tax (Tenth Amendment) Rules, 2017 published in Notification No. G.S.R.1304(E) in Gazette of India dated 18th October, 2017, together with an explanatory memorandum.
- (xxx) G.S.R.1305(E) published in Gazette of India dated 18th October, 2017, together with an explanatory memorandum seeking to notifying certain supplies as deemed exports under Section 147 of the CGST Act, 2017.
- (xxxi) G.S.R.1306(E) published in Gazette of India dated 18th October, 2017, together with an explanatory memorandum seeking to notify the evidences required to be produced by the supplier of deemed export supplies for claiming refund under rule 89(2)(g) of the CGST Rules, 2017.
- (xxxii) G.S.R.1326(E) published in Gazette of India dated 24th October, 2017, together with an explanatory memorandum seeking to waive late fee

- payable for delayed filing of form GSTR-3B for August and September, 2017.
- (xxxiii) The Central Goods and Services Tax (Eleventh Amendment) Rules, 2017 published in Notification No. G.S.R.1344(E) in Gazette of India dated 28th October, 2017, together with an explanatory memorandum.
- (xxxiv) G.S.R.1345(E) published in Gazette of India dated 28th October, 2017, together with an explanatory memorandum seeking to extend the due date for submission of details in form GST-ITC-01.
- (xxxv) G.S.R.1346(E) published in Gazette of India dated 28th October, 2017, together with an explanatory memorandum seeking to extend the due date for submission of details in form GST-ITC-04.
- (xxxvi) G.S.R.1352(E) published in Gazette of India dated 30th October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 30/2017-Central Tax, dated 11th September, 2017.
- (xxxvii) The Central Goods and Services Tax (Twelfth Amendment) Rules, 2017 published in Notification No. G.S.R.1411(E) in Gazette of India dated 15th November, 2017, together with an explanatory memorandum.
- (xxxviii) G.S.R.1412(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to mandate the furnishing of return in form GSTR-3B till March, 2018.
- (xxxix) G.S.R.1413(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to prescribe quarterly furnishing of form GSTR-1 for those taxpayers with aggregate turnover of upto Rs. 1.5 crore.
- (xl) G.S.R.1414(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to extend the due dates for furnishing of form GSTR-1 for those taxpayers with aggregate turnover of more than Rs. 1.5 crore.

- (xli) G.S.R.1415(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to extend the time limit for filing of form GSTR-4.
- (xlii) G.S.R.1416(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to extend the time limit for furnishing the return in form GSTR-5 for the months of July to October, 2017.
- (xliii) G.S.R.1417(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to extend the time limit for furnishing the return in form GSTR-5A for the months of July to October, 2017.
- (xliv) G.S.R.1418(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to extend the time limit for furnishing the return in form GSTR-6 for the month of July, 2017.
- (xlv) G.S.R.1419(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to extend the due date for submission of details in form GSTR ITC-04.
- (xlvi) G.S.R.1420(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to limit the maximum late fee payable for delayed filing of return in form GSTR-3B form October, 2017 onwards.
- (xlvii) G.S.R.1421(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to exempt suppliers of services through an e-commerce platform from obtaining compulsory registration.
- (xlviii) G.S.R.1422(E) published in Gazette of India dated 15th November, 2017, together with an explanatory memorandum seeking to exempt all

- taxpayers from payment of tax on advances received in case of supply of goods.
- (xlix) G.S.R.1262(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to exempt payment of tax under Section 9(4) of the CGST Act, 2017 till 31.03.2017.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1155(E) published in Gazette of India dated 14th September, 2017, together with an explanatory memorandum granting exemption from registration to job-workers making inter-state supply of services to a registered person from the requirement of obtaining registration.
 - (ii) G.S.R.1156(E) published in Gazette of India dated 14th September, 2017, together with an explanatory memorandum granting exemption to a person making inter-state taxable supplies of handicraft goods from the requirement to obtain registration.
 - (iii) G.S.R.1259(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum making certain amendments in Notification No. 8/2017-Integrated Tax dated 14th September, 2017.
 - (iv) G.S.R.1260(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to exempt persons making inter-State supplies of taxable services from registration under Section 23(2).
 - (v) G.S.R.1261(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to cross-empower State Tax Officers for processing and grant of refund.
 - (vi) The Integrated Goods and Services Tax Amendment Rules, 2017 published in Notification No. G.S.R.1424(E) in Gazette of India dated 15th November, 2017, together with an explanatory memorandum.

- (vii) G.S.R.1263(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to exempt payment of tax under Section 5(4) of the IGST Act, 2017 till 31.03.2018.
- (29) A copy of the Notification No. G.S.R.1264(E) (Hindi and English versions) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum seeking to exempt payment of tax under Section 7(4) of the IGST Act, 2017 till 31.03.2018 under Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2016-2017.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2016-2017.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2016-2017.

- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-
 - (i) The "Dental Council of India (Establishment of New Opening of New Dental College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity in Dental Colleges) (9th Amendment) Regulations, 2017 published in Notification No. DE-22-2017 in Gazette of India dated 5th July, 2017.
 - (ii) The "Dental Council of India (Establishment of New Opening of New Dental College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity in Dental Colleges) (11th Amendment) Regulations, 2017 published in Notification No. DE-22-2017 in Gazette of India dated 5th July, 2017.
 - (iii) The Dental Council of India, Master of Dental Surgery Course Regulations, 2017 published in Notification No. DE-87-2017 in Gazette of India dated 5th September, 2017.
 - (iv) The Revised BDS Course (8th Amendment) Regulations, 2017 published in Notification No. DE-87(1)(8)-2017 in Gazette of India dated 27th July, 2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2016-2017.
- (35) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the

- Population Research Centre (Maharaja Sayajirao University of Baroda), Shimla, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Maharaja Sayajirao University of Baroda), Shimla, for the year 2016-2017.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Amendment Rules, 2017 published in Notification No. G.S.R.1372(E) in Gazette of India dated 7th November, 2017.
 - (ii) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2017 published in Notification No. G.S.R.1267(E) in Gazette of India dated 13th October, 2017.
 - (iii) The Companies (Incorporation) Second Amendment Rules, 2017 published in Notification No. G.S.R.955(E) in Gazette of India dated 27th July, 2017.
 - (iv) The National Company Law Appellate Tribunal (Amendment) Rules, 2017 published in Notification No. G.S.R.1061(E) in Gazette of India dated 24th August, 2017.
 - (v) The Companies (Arrests in connection with Investigation by Serious Fraud Investigation Office) Rules, 2017 published in Notification No. G.S.R.1062(E) in Gazette of India dated 24th August, 2017.
 - (vi) The Companies (Acceptance of Deposits) Second Amendment Rules, 2017 published in Notification No. G.S.R.1172(E) in Gazette of India dated 20th September, 2017.

- (vii) The Companies (Restriction on number of layers) Rules, 2017 published in Notification No. G.S.R.1176(E) in Gazette of India dated 21th September, 2017.
- (viii) The Companies (Registered Valuers and Valuation) Rules, 2017 published in Notification No. G.S.R.1316(E) in Gazette of India dated 18th October, 2017.
- (ix) The Companies (Accounts) Amendment Rules, 2017 published in Notification No. G.S.R.1371(E) in Gazette of India dated 7th November, 2017.
- (x) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Second Amendment Rules, 2017 published in Notification No. G.S.R.1480(E) in Gazette of India dated 4th December, 2017.
- (xi) The Companies (cost records and audit) Amendment Rules, 2017 published in Notification No. G.S.R.1498(E) in Gazette of India dated 8th December, 2017.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (37) above.
- (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 458 of the Companies Act, 2013:-
 - (i) S.O.2938(E) published in Gazette of India dated 6th September, 2017, regarding delegation of powers to Regional Directors, mentioned therein.
 - (ii) S.O.3401(E) published in Gazette of India dated 23th October, 2017, regarding delegation of powers under Section 247 of Companies Act, 2013 to Insolvency and Bankruptcy Board of India.
- (40) A copy of the Companies (Removal of Difficulties) Second Order, 2017 (Hindi and English versions) published in Notification No. S.O.3400(E) published

in Gazette of India dated 23th October, 2017 under sub-section (2) of Section 470 of the Companies Act, 2013.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 27th December, 2017, Rajya Sabha agreed without any amendment to the Indian Forest (Amendment) Bill, 2017, passed by the Lok Sabha on the 20th December, 2017.
- (ii) That at its sitting held on the 27th December, 2017, Rajya Sabha agreed without any amendment to the Indian Institute of Petroleum and Energy Bill, 2017, passed by the Lok Sabha on the 4th August, 2017.
- (iii) That at its sitting held on the 28th December, 2017, Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017, passed by the Lok Sabha on the 27th December, 2017.
- (iv) That at its sitting held on the 28th December, 2017, Rajya Sabha agreed without any amendment to the Repealing and Amending Bill, 2017, passed by the Lok Sabha on the 19th December, 2017.
- (v) That at its sitting held on the 28th December, 2017, Rajya Sabha agreed without any amendment to the Repealing and Amending (Second) Bill, 2017, passed by the Lok Sabha on the 19th December, 2017.

6. Report of Committee on Absence of Members from the Sittings of the House

Shri Lakhan Lal Sahu laid the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Report of Railway Convention Committee

Shri K. Ashok Kumar presented the Twentieth Report (Sixteenth Lok Sabha) on 'Vigilance in Indian Railways' (Hindi and English versions) of the Railway Convention Committee.

8. Report of Standing Committee on Agriculture

Shri Hukmdev Narayan Yadav presented the Forty-sixth Report (Hindi and English versions) (Sixteenth Lok Sabha) of the Standing Committee on Agriculture on Action Taken by the Government on the observations/recommendations contained in the Thirty-eighth Report on Demands for Grants (2017-18) pertaining to the Ministry of Food Processing Industries.

9. Statements of Standing Committee on Agriculture

Shri Hukmdev Narayan Yadav presented the statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (1) 42th Report on action taken by the Government on the observations/ recommendations contained in the 35th Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare.
- (2) 43rd Report on the action taken by the Government on the observations/ recommendations contained in the 36th Report on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

10. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2017-18):-

- (1) Forty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-sixth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18) of the Ministry of Electronics and Information Technology'.
- (2) Forty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-eighth Report (Sixteenth Lok Sabha) on 'Issues Related to Quality of Services and Reported Call Drops' relating to the Ministry of Communications (Department of Telecommunications).
- (3) Forty-fourth Report on 'Status of Cable TV Digitisation and Interoperability of Set Top Boxes' relating to the Ministry of Information and Broadcasting.

11. Statements of Standing Committee on Information Technology

Shri Anurag Singh Thakur laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology:-

- (1) Eighteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Second Report (16th Lok Sabha) on 'Demands for Grants (2014-15)' of the Ministry of Electronics and Information Technology.
- (2) Nineteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Eighth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Information and Broadcasting.
- (3) Twenty-second Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Sixth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Electronics and Information Technology.

- (4) Thirtieth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Twenty-third Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Information and Broadcasting.
- (5) Thirty-first Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Twenty-fourth Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Communications (Department of Telecommunications).
- (6) Thirty-second Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Twenty-fifth Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Electronics and Information Technology.
- (7) Thirty-third Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Twenty-sixth Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Communications (Department of Posts).
- (8) Thirty-ninth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Thirty-fourth Report (16th Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Information and Broadcasting.
- (9) Forty-first Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Thirty-seventh Report (16th Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Communications (Department of Posts).

12. Reports of Standing Committee on Rural Development

Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Fortieth Report on action taken by the Government on the recommendations contained in the Twenty-sixth Report (Sixteenth Lok Sabha) on 'Pradhan Mantri Awass Yojana-Gramin (PMAY-G)' previously Indira Awass Yojana (IAY) of the Department of Rural Development (Ministry of Rural Development).
- (2) Forty-first Report on action taken by the Government on the recommendations contained in the Thirty-fourth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Panchayati Raj.

13. Motion regarding Report of the Joint Committee on the Citizenship (Amendment) Bill, 2016 – Extension of Time

Shri Rajendra Agrawal moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Budget Session, 2018."

The motion was adopted.

12.06 P.M.

14. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the $1^{\rm st}$ January, 2018.

*12.15 P.M.

15. Government Bill – Introduced

The National Medical Commission Bill, 2017

^{*}From 12.17 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

1.02 P.M.

Time Taken: 2 Hrs. 23 Mts.

#16. Statutory Resolution-Withdrawn

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 (Ordinance No. 7 of 2017) promulgated by the President on 23 November, 2017."

After discussion, the Resolution was withdrawn by leave of the House.

#17. Government Bill – Passed

The Insolvency and Bankruptcy Code (Amendment) Bill, 2017

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate.

- 1. Prof. K.V. Thomas
- 2. Dr. Sanjay Jaiswal
- 3. Dr. P. Venugopal
- 4. Prof. Saugata Roy
- 5. Shri Bhartruhari Mahtab
- 6. Shri Jayadev Galla
- 7. Shri B. Vinod Kumar
- 8. Shri P. Karunakaran
- 9. Shri Vara Prasada Rao V.
- 10. Shri Subhash Chandra Baheria
- 11. Shri Dushyant Chautala
- 12. Shri Rajesh Pandey
- 13. Shri Gourav Gogoi

Shri Arun Jaitley replied to the combined debate.

^{*}Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

3.26 P.M.

18. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, I have to inform the House that as decided by the Business Advisory Committee in their meeting held today, there would be no sitting of the House on Monday the 1st January, 2018."

3.28 P.M.

19. Private Members' Bills – Introduced

- 1) The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2016 by Dr. Bhola Singh.
- 2) The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2016 by Dr. Bhola Singh.
- 3) The Indian Penal Code (Amendment) Bill, 2017 (Substitution of new sections for section 272 and 273) by Shri Maheish Girri.
- 4) The Constitution (Amendment) Bill, 2017 (Amendment of article 39) by Shrimati Meenakashi Lekhi.
- 5) The Indian Veterinary Council (Amendment) Bill, 2017 (Amendment of sections 2 and 15) by Shrimati Meenakashi Lekhi.
- 6) The Constitution (Amendment) Bill, 2017 (Amendment of article 102) by Shrimati Meenakashi Lekhi.

- 7) The Constitution (Amendment) Bill, 2017 (Amendment of article 366) by Shrimati Meenakashi Lekhi, M.P
- 8) The Constitution (Amendment) Bill, 2017 (Amendment of article 22) by Shrimati Darshana Vikram Jardosh.
- 9) The Constitution (Amendment) Bill, 2017 (Amendment of article 323B) by Shrimati Darshana Vikram Jardosh.
- 10) The Constitution (Amendment) Bill, 2017 (Amendment of article 51A) by Shrimati Darshana Vikram Jardosh.
- 11) The Andhra Pradesh Reorganisation (Amendment) Bill, 2017 (Amendment of section 46 etc.) by Shri Jayadev Galla.
- 12) The Special Financial Assistance to the State of Rajasthan Bill, 2017 by Dr. Manoj Rajoria.
- 13) The Constitution (Amendment) Bill, 2017 (Insertion of new article 21B) by Dr. Manoj Rajoria.
- 14) The Armed Forces (One Rank One Pension) Bill, 2017 by Shri Deepender Singh Hooda.
- 15) The Academy of Scientific and Innovative Research (Amendment) Bill, 2017 (Insertion of new section 4J) by Shri Raghav Lakhanpal.
- 16) The Water Conservation Authority of India Bill, 2017 by Dr. Manoj Rajoria.
- 17) The High Courts (Use of Official Languages) Bill, 2017 by Dr. Manoj Rajoria.
- 18) The Prevention of Extravagance and Unlimited Expenditure on Marriages Bill, 2017 by Shri Gopal Chinayya Shetty.
- 19) The Constitution (Amendment) Bill, 2017 (Amendment of article 324) by Shri Jagdambika Pal.
- 20) The Code of Criminal Procedure (Amendment) Bill, 2017 (Amendment of section 125) by Shri Jagdambika Pal.

- 21) The Indian Penal Code (Amendment) Bill, 2017 (Substitution of new section for section 497) by Shri Jagdambika Pal.
- 22) The Electricity (Priority Supply to Metropolitan Areas) Bill, 2017 by Shri Gopal Chinayya Shetty.
- 23) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2017 (Amendment of section 2, etc.) by Shrimati Darshana Vikram Jardosh.
- 24) The Autism Spectrum Disorders (Recognition and Treatment) Bill, 2017 by Shrimati Supriya Sule.
- 25) The Families of Farmers (Financial Assistance and Rehabilitation) Bill, 2017 by Shrimati Supriya Sule.
- 26) The Universal Health Coverage (Medical and Financial Assistance) Bill, 2017 by Shrimati Supriya Sule.
- 27) The Breast Cancer (Awareness and Free Treatment) Bill, 2017 by Shrimati Supriya Sule.
- 28) The Constitution (Amendment) Bill, 2017 (Amendment of article 32, etc.) by Ms. Sushmita Dev.
- 29) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2017 (Insertion of new Chapter IIA and IIB) by Ms. Sushmita Dev.
- 30) The Compulsory Establishment of Government Women College Bill, 2017 by Shri Ajay Misra 'Teni'.
- 31) The Computer Training Centres (Regulation) Bill, 2017 by Shri Vishnu Dayal Ram.
- 32) The Persons Living Below Poverty Line (Reservation of Vacancies in Posts and Services) Bill, 2017 by Shri Vishnu Dayal Ram.
- 33) The Arsenic Contamination (Prevention) Bill, 2017 Shri Nishikant Dubey.

- 34) The Voluntary Organisation (Regulation) Bill, 2017 by Shri Nishikant Dubey.
- 35) The Constitution (Amendment) Bill, 2017 (Amendment of article 83, etc.) by Shri Nishikant Dubey.
- 36) The Youth (Eradication of Unemployment and Miscellaneous Provisions) Bill, 2017 by Shri Nishikant Dubey.
- 37) The Prevention of Damage to Public Property (Amendment) Bill, 2017 (Amendment of section 2) by Shri Mullappally Ramachandran.
- 38) The Right to Protection of Crop Produce Bill, 2017 by Shri Shrirang Appa Barne.
- 39) The Compulsory Military Training in Schools and Colleges Bill, 2017 by Shri Shrirang Appa Barne.
- 40) The Sportspersons (Welfare) Bill, 2017 by Shri Shrirang Appa Barne.
- 41) The Compulsory Voting Bill, 2017 by Shri Shrirang Appa Barne.
- 42) The Cotton Growers (Remunerative Price and Welfare) Bill, 2017 by Shri A.T. Nana Patil.
- 43) The Banana Growers (Remunerative Price and Welfare) Bill, 2017 by Shri A.T. Nana Patil.
- 44) The Special Financial Assistance to the State of Maharashtra Bill, 2017 by Shri Rajeev Satav.
- 45) The Constitution (Amendment) Bill, 2017 (Amendment of article 172) by Shri Rajiv Pratap Rudy.
- 46) The Constitution (Amendment) Bill, 2017 (Insertion of new article 47A.) by Shri Rajiv Pratap Rudy.
- 47) The Constitution (Amendment) Bill, 2017 (Amendment of articles 48A and 51A) by Shri Rajiv Pratap Rudy.

- 48) The Compulsory Employment and Welfare Measures for Disadvantaged Persons Bill, 2017 by Shri Kunwar Pushpendra Singh Chandel.
- 49) The Forest (Conservation) Amendment Bill, 2017(Insertion of new sections 3C and 3D) by Shri Sukhbir Singh Jaunapuria.
- 50) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2017 (Amendment of Schedule II) by Shri Sukhbir Singh Jaunapuria.
- 51) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2017 (Amendment of section 22, etc.) by Shri Balka Suman.
- 52) The Constitution (Amendment) Bill, 2017(Insertion of new article 28A) by Shri Om Birla.
- 53) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2017 (Amendment of the Schedule) by Shri Bidyut Baran Mahato.
- 54) The Constitution (Amendment) Bill, 2017(Amendment of article 84) by Shri Om Birla.
- 55) The Children with Specific Learning Disabilities (Identification and Support in Education) Bill, 2017 by Shri Om Prakash Yadav.
- 56) The Compulsory Health Insurance for Senior Citizens, Mentally Retarded Children and Persons with Disabilities Bill, 2017 by Shri Om Prakash Yadav.
- 57) The Right to Adequate Housing Bill, 2017 by Shri Om Prakash Yadav.
- 58) The All India Services (Amendment) Bill, 2016 (Insertion of new section 3A) by Shri Rajeev Satav.
- 59) The Prevention of Corruption (Amendment) Bill, 2017 (Amendment of sections17 and 19) by Shri Sunil Kumar Singh.

- 60) The Agricultural Produce (Remunerative Support Prices and Miscellaneous Provisions) Bill, 2017 by Shri Sunil Kumar Singh.
- 61) The Employees' State Insurance (Amendment) Bill, 2017 (Amendment of section 1, etc.) by Shri N.K. Premachandran.
- 62) The Code of Criminal Procedure (Amendment) Bill, 2017 (Amendment of section 154) by Shri Dushyant Chautala.
- 63) The Cashew Development Board Bill, 2017 by Shri Sunil Kumar Singh.
- 64) The Protection of Plant Varieties and Farmers' Rights (Amendment) Bill, 2017 (Amendment of section 39) by Shri Dushyant Chautala.
- 65) The Human Trafficking (Prevention) Bill, 2017 by Shri Rahul Shewale.
- 66) The Special Financial Assistance to Mumbai Bill, 2017 by Shri Rahul Shewale.
- 67) The Establishment of Schools upto Senior Secondary Level Bill, 2017 by Shri Sunil Kumar Singh.
- 68) The Financial Assistance for Girl Child born to Parents Living Below Poverty Line Bill, 2017 by Shri Ramesh Chander Kaushik.
- 69) The Special Educational Facilities (for Children of Parents Living Below Poverty Line) Bill, 2017 by Dr. Udit Raj.
- 70) The Uniform Insurance for Affected Pilgrims Bill, 2017 by Shri Maheish Girri.
- 71) The Protection of Women from Unnecessary Caesarean Section Deliveries Bill, 2017 by Shri Maheish Girri.
- 72) The Representation of the People (Amendment) Bill, 2017 (Insertion of new section 16A) by Shri Gopal Chinayya Shetty.
- 73) The Constitution (Amendment) Bill, 2017(Amendment of article 10) by Shri Gopal Chinayya Shetty.

- 74) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2017 (Amendment of section 31) by Shri N.K. Premachandran.
- 75) The Drugs and Cosmetics (Amendment) Bill, 2017 (Amendment of section 3) by Shri N.K. Premachandran.
- 76) The Indian Medical Council (Amendment) Bill, 2017 (Insertion of new section 10E, etc.) by Shri N.K. Premachandran.
- 77) The Agricultural Produce (Remunerative Support Prices and Miscellaneous Provisions) Bill, 2017 by Shri Sukhbir Singh Jaunapuria.
- 78) The E-Commerce (Regulation) Bill, 2017 by Shri Shivaji Adhalrao Patil.
- 79) The Agricultural and Other Unorganised Workers (Protection and Welfare) Bill, 2017 by Shri Shivaji Adhalrao Patil.
- 80) The Victims of Terrorism (Compensation and Miscellaneous Provisions) Bill, 2017 by Shri Shivaji Adhalrao Patil.
- 81) The Management of Religious Institutions and Places of Worship Bill, 2017 by Shri Shivaji Adhalrao Patil.
- 82) The Employment Bill, 2017 by Dr. Shrikant E. Shinde.
- 83) The Violent and Indecent Online Games (Prohibition on Distribution, Sale and Advertisement) Bill, 2017 by Dr. Shrikant E. Shinde.
- 84) The Illegal Immigrants (Identification and Deportation) Bill, 2017 by Dr. Shrikant E. Shinde.
- 85) The Payment of Agricultural Inputs Grants Bill, 2017 by Shri Vinod Kumar Boianapalli.
- 86) The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services (Amendment) Bill, 2017 (Insertion of new Section 33A) by Shri Kunwar Pushpendra Singh Chandel.
- 87) The Stray Cows (Protection and Control) Board Bill, 2017 by Shri Kunwar Pushpendra Singh Chandel.

- 88) The Bundelkhand Regiment Bill, 2017 by Shri Kunwar Pushpendra Singh Chandel.
- 89) The Compulsory Sports Education and Basic Infrastructure Development in Schools Bill, 2017 by Shri Dhananjay B. Mahadik, M.P.
- 90) The Railways (Amendment) Bill, 2017 (Amendment of section 3) by Shri Ram Mohan Kinjarapu.
- 91) The Protection of Human Rights (Amendment) Bill, 2017 (Amendment of section 2, etc.) by Dr. Udit Raj.
- 92) The Removal of Homelessness Bill, 2017 by Dr. Udit Raj.
- 93) The Constitution (Amendment) Bill, 2017 (Amendment of the Seventh Schedule, etc.) by Shri Bhairon Prasad Mishra.
- 94) The Gazetted Officers of the Central Government (Compulsory National Disaster Response Training) Bill, 2017 by Shri Bhairon Prasad Mishra.
- 95) The Bio-Degradable Packaging Materials (Compulsory Use in Packing Commodities) Bill, 2017 by Shri Parvesh Sahib Singh.
- 96) The Reorganization of Time Zones Bill, 2017 by Shri Gaurav Gogoi.
- 97) The Constitution (Amendment) Bill, 2017 (Insertion of new article 24A) by Shri Raghav Lakhanpal.
- 98) The Protection of Children from Sexual Offences (Amendment) Bill, 2017 (Amendment of section 2) by Shri Gaurav Gogoi.

4.24 P.M.

20. Private Members' Bill- Under Consideration

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Vincent H. Pala on the 5th August, 2016, continued.

The following members took part in the debate:-

- 1. Shri Harinarayan Rajbhar (resumed his speech)
- 2. Dr. Ravindra Kumar Ray
- 3. Shri Sunil Kumar Singh (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 2nd January, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, January 2, 2018 / Pausha 12, 1939 (Saka)

No. 255

11.00 A.M.

1. Felicitation by the Speaker

The Speaker extended New Year greetings to all the Members of the House.

11.01 A.M.

2. Reference by the Speaker

The Speaker made reference to a dastardly terrorist attack at a security camp in Pulwama district of Jammu and Kashmir on 31 December, 2017 causing loss of lives of 5 CRPF security personnel.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

3. Questions

- (i) Starred Question Nos. 201–205 were orally answered. Replies to Starred Question Nos. 206–220 were laid on the Table. Replies to Unstarred Question Nos. 2301–2530 were also laid on the Table.
- (ii) As the sitting of Lok Sabha fixed for Monday, the 1st January, 2018 was cancelled, the replies to Starred Question Nos. 181–200 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2071–2300 would also be printed in the official report for the day

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Bureau of Indian Standards Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1266(E) in Gazette of India dated 13th October, 2017 under sub-section (1) of Section 40 of the Bureau of Indian Standards Act, 2016.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2016-2017.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2016-2017.
- (4) A copy of the Notification No. 74 to 83/DRPCAU(VC), PUSA (Hindi and English versions) published in Gazette of India dated 15th September, 2017, regarding admission and enrolment of Bachelor/Masters' and Doctoral Degree courses, Course of study, Medium of instruction and other Administrative procedures as contained in Ordinance No. 74 to 83 under sub-section (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016.
- (5) A copy of the Notification No. S.O.3499(E) (Hindi and English versions) published in Gazette of India dated 2nd November, 2017, order indicating the supplies of urea to be made by domestic manufactures of urea to states and Union Territories during Rabi, 2017-2018 under sub-section (6) of Section 3 of the

Essential Commodities Act, 1955 together with a corrigendum thereto published in the Notification No. S.O.3696(E) dated 21st November, 2017.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, for the year 2016-2017.
 - (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2016-2017.
 - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2016-2017.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2016-

2017.

- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2016-2017.
 - (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2016-2017.
- (8) A copy of the Central Government General Pool Residential Accommodation Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.598(E) in Gazette of India dated 19th June, 2017 issued under article 309 of the Constitution together with corrigendum thereto published in Notification No. G.S.R.989 dated 1st August, 2017.

- (9) A copy of the Notification No. S.O.2666 (Hindi and English versions) published in Gazette of India dated 20th November, 2017 appointing the persons, mentioned therein, as members of the Central Adviosry Council under sub-section (2) of Section 91 of the Real Estate (Regulation and Development) Act, 2016.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2016-2017.
 - (ii) Annual Report of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2016-2017.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2016-2017.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Maharashtra Metro

- Rail Limited, Nagpur, for the year 2016-2017.
- (ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Metro Link Express for Gandhinagar and Ahmedabad Company Limited, Gandhinagar, for the year 2016-2017.
 - (ii) Annual Report of the Metro Link Express for Gandhinagar and Ahmedabad Company Limited, Gandhinagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2016-2017.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2016-2017.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

- Building Materials and Technology Promotion Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2016-2017.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2016-2017.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2016-2017.
- (17) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts of Defence Services for the year 2016-2017.
 - (ii) Appropriation Accounts of Postal Services for the year 2016-2017.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the

- year 2016-2017.
- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (i) S.O.2457(E) published in Gazette of India dated 3rd August, 2017, regarding appointment of Special Public Prosecutors for conducting cases related to RC-10/2017/NIA/DLI on behalf of the National Investigation Agency before the NIA Special Court and High Court of Delhi in accordance with sub-section (1) of Section 15 of the National Investigation Agency Act, 2008 read with sub-section (8) of Section 24 of Cr PC 1973.
 - (ii) S.O.2534(E) published in Gazette of India dated 9th August, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 at Jammu and Srinagar under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
 - (iii) S.O.2535(E) published in Gazette of India dated 9th August, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Sessions Court for exclusive trial of Bomb Blast Cases at Chennai under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
 - (iv) S.O.2536(E) published in Gazette of India dated 9th August, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* 3rd Senior most Court of Additional District and Sessions Judge at Lucknow under

- sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (v) S.O.2556(E) published in Gazette of India dated 10th August, 2017, regarding termination of appointment of Special Public Prosecutor for conducting cases on behalf of the National Investigation Agency before any trial Court.
- (vi) S.O.2557(E) published in Gazette of India dated 10th August, 2017, regarding appointment of Special Public Prosecutors for conducting cases related to RC-13/2015/NIA/DLI on behalf of the National Investigation Agency before the NIA Special Court and High Court of Gujarat in accordance with sub-section (1) of Section 15 of the National Investigation Agency Act, 2008 read with sub-section (8) of Section 24 of Cr PC 1973.
- (vii) S.O.2834(E) published in Gazette of India dated 31st August, 2017, regarding appointment of Special Public Prosecutors for conducting cases on behalf of the National Investigation Agency in accordance with subsection (1) of Section 15 of the National Investigation Agency Act, 2008 read with sub-section (8) of Section 24 of Cr PC 1973.
- (viii) S.O.2835(E) published in Gazette of India dated 31st August, 2017, regarding appointment of Special Public Prosecutors for conducting cases on behalf of the National Investigation Agency in accordance with subsection (1) of Section 15 of the National Investigation Agency Act, 2008 read with sub-section (8) of Section 24 of Cr PC 1973.
- (ix) S.O.3093(E) published in Gazette of India dated 22nd September, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the District Judge-IV-cum-Additional Sessions Judge in-charge, Patiala House Court, New Delhi under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.

- (x) S.O.3235(E) published in Gazette of India dated 4th October, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of Senior Most Additional Sessions judge at Mohali under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (xi) S.O.3421(E) published in Gazette of India dated 25th October, 2017, regarding constitution of Special Court i.e. City Civil Court and Additional Sessions Judge, Greater Bombay and appointment of Judge to preside over the said Spcial Court under Section 11(1) and 11(3) of the National Investigation Agency Act, 2008.
- (xii) S.O.3569(E) published in Gazette of India dated 10th November, 2017, regarding appointment of Special Public Prosecutors for conducting cases related to RC-10/2017/NIA/DLI on behalf of the National Investigation Agency before the Supreme Court of India in accordance with sub-section (1) of Section 15 of the National Investigation Agency Act, 2008 read with sub-section (8) of Section 24 of Cr PC 1973.
- (xiii) S.O.3861(E) published in Gazette of India dated 11th December, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of II Additional District and Sessions judge, Krishna at Vijayawada-cum-Metropolitan Sessions judge, Vijayawada under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the yea 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2015-2016.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2015-2016.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Notification No. F. 1/6/2016/HP-I/Estt./4049-4056 (Hindi and English versions) published in Delhi Gazette dated 9th November, 2017 regarding declaration of Dwarka a new separate independent Police District under Section 10 of the Delhi Police Act, 1978.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
- (i) The Insecticides (Third Amendment) Rules, 2017 published in Notification No. G.S.R.1229(E) in Gazette of India dated 9th October, 2017.
- (ii) S.O.3304(E) in Gazette of India dated 12th October, 2017, including the substances, mentioned therein, in the Schedule of the Insecticides Act, 1968.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2017 published in Notification No. S.O. 2752(E) in Gazette of India dated 24th August, 2017.

- (ii) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2017 published in Notification No. S.O. 3293(E) in Gazette of India dated 11th October, 2017.
- (iii) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2017 published in Notification No. S.O. 3556(E) in Gazette of India dated 8th November, 2017.
- (27) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertiliser (Control) Fourth Amendment Order, 2017 published in Notification No. S.O.3224(E) in Gazette of India dated 3rd October, 2017.
 - (ii) S.O.3225(E) published in Gazette of India dated 3rd October, 2017 notifying fertilisers, mentioned therein, to be imported into the country for a period of two years under clause 20B of the Fertilizer (Control) Order, 1985.
 - (iii) S.O.3226(E) published in Gazette of India dated 3rd October, 2017 notifying fertilisers, mentioned therein, to be imported into the country for a period of four years under clause 20B of the Fertilizer (Control) Order, 1985.
 - (iv) S.O.3227(E) published in Gazette of India dated 3rd October, 2017 making certain amendments in Notification No. S.O.2970(E) dated 25th November, 2014 and in Notification No. S.O.2778(E) dated 10th October, 2015.
 - (v) S.O.3228(E) published in Gazette of India dated 3rd October, 2017 notifying fertilisers, mentioned therein, to be imported into the country for a period of one year under clause 20B of the Fertilizer (Control) Order, 1985.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2016-2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2016-2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2016-2017.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2016-2017, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2016-2017.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2016-2017.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2016-2017, together with Audit Report

thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2016-2017.
- (35) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 2012-2013 and 2013-2014.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1998-1999 to 2003-2004.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the 1998-1999 to 2003-2004 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the year 2012-2013.
 - (ii) Annual Report of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2014-2015.
 - (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2014-2015.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2016-2017.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Andhra Pradesh
 State Agro Industries Development Corporation Limited,
 Hyderabad, for the year 2014-2015.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries
 Development Corporation Limited, Hyderabad, for the year 20142015, alongwith Audited Accounts and comments of the
 Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2015-2016.

- (ii) Annual Report of the Madhya Pradesh State Agro Industries

 Development Corporation Limited, Bhopal, for the year 2015-2016,

 alongwith Audited Accounts and comments of the Comptroller and

 Auditor General thereon.
- (36) Twelve statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2016-2017.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2016-2017.
- (39) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Seeds Corporation Limited, New

- Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2016-2017.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2017-2018.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2016-2017.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2016-2017,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Spinal Injuries Centre, New Delhi, for the year 2016-2017.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupati, for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Tirupati, for the years 2010-2011 and 2011-2012.
- (45) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, for the year 2016-2017.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the VELUGU Special School, Madanapalle, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VELUGU Special School, Madanapalle, for the year 2011-2012.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Sailendra Nath Mukherjee Muka Badhir Vidyalaya, Burdwan,

- for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Sailendra Nath Mukherjee Muka Badhir Vidyalaya, Burdwan, for the years 2010-2011 and 2011-2012.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the HOPE, Durgapur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the HOPE, Durgapur, for the year 2010-2011.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Varanasi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Varanasi, for the year 2010-2011.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Association for the Blind, Delhi, for the year 2015-2016.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Amar Jyoti Charitable Trust, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amar Jyoti Charitable Trust, Delhi, for the year 2015-2016.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2016-2017.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2016-2017.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Association for the Blind, Mumbai, for the year 2016-2017.
- (62) A copy of the Board of the National Trust (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. 164/Modified/RRs/NAT/2014-15/Vol.I in Gazette of India dated 10th November, 2017 under Section 36 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Delhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Delhi, New Delhi, for the year 2015-2016.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-
- (i) The National Fire Service College, Nagpur, Library Attendant (Group 'C' posts) Recruitment Rules, 2017 published in Notification No. G.S.R.260 in weekly Gazette of India dated 2nd September, 2017.
- (ii) The National Fire Service College, Nagpur (Accountant post) Recruitment Rules, 2017 published in Notification No. G.S.R.261 in weekly Gazette of India dated 2nd September, 2017.
- (iii) The National Fire Service College, Nagpur (Laboratory Assistant) Recruitment Rules, 2017 published in Notification No. G.S.R.362 in Gazette of India dated 3rd November, 2017.
- (66) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Combatised Inspector, Junior Hindi Translator, Ministerial (Non-Gazetted) Group 'B' post, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.359 in weekly Gazette of India dated 4th November, 2017.
- (ii) The Sashastra Seema Bal Group 'A' Combatised (General Duty) Director General, Additional Director General, Inspector General, Deputy Inspector General and Commandant posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1037 in Gazette of India dated 21st August, 2017.
- (iii) The Sashastra Seema Bal, Judge Attorney General (Deputy Inspector General), Additional Judge Attorney General (Commandant), Deputy Judge Attorney General (Deputy Commandant) and Judge Attorney (Assistant Commandant) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.249 in Gazette of India dated 7th August, 2017.
- (iv) The Sashastra Seema Bal, Combatised (Communication Group 'A' posts)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.248 in Gazette of India dated 3rd August, 2017.
- (v) The Sashastra Seema Bal Group 'A' Combatised Veterinary Officers, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.361 in Gazette of India dated 30th October, 2017.
- (67) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
 - (i) The Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1208(E) in Gazette of India dated 29th September, 2017.
 - (ii) The Border Security Force (Engineering Officers) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1157(E) in Gazette of India dated 15th September, 2017.

- (iii) The Border Security Force, Headquarters (Public Relations Officer)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.1231(E) in Gazette of India dated 10th October, 2017.
- (iv) The Border Security Force, (Printing Press Group 'B' and Group 'C' Posts)

 Recruitment (Amendment) Rules, 2017 published in Notification No.

 G.S.R.1233(E) in Gazette of India dated 10th October, 2017.
- (v) The Ministry of Home Affairs, Border Security Force, Communication (Non-Gazetted) Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1250(E) in Gazette of India dated 12th October, 2017.
- (vi) The Border Security Force, Constable (Tradesman) Group 'C' Posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1230(E) in Gazette of India dated 10th October, 2017.
- (vii) The Border Security Force (Engineering/Electrical) Group 'C' posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1446(E) in Gazette of India dated 24th October, 2017.
- (viii) The Border Security Force Water Wing Group 'C' posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1232(E) in Gazette of India dated 10th October, 2017.
- (ix) The Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1315(E) in Gazette of India dated 18th October, 2017.
- (x) The Border Security Force, Air Wing Storeman Cadre Non-Gazetted (Combatised), Group 'B' and Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1355(E) in Gazette of India dated 31st October, 2017.
- (xi) The Border Security Force, Water Wing, Group 'B' (Combatised Technical Staff) post Recruitment (Amendment) Rules, 2017 published in

- Notification No. G.S.R.1496(E) in Gazette of India dated 8th December, 2017.
- (xii) The Border Security Force Engineering (Civil) Combatant (Group 'B' posts),
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.1495(E) in Gazette of India dated 8th December, 2017.
- (xiii) The Border Security Force Combatised Para-Medical Staff Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1497(E) in Gazette of India dated 8th December, 2017.
- (xiv) The Border Security Force, Headquarters, Head Constable (Draftsman) Group 'C' Post, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1508(E) in Gazette of India dated 13th December, 2017.
- (68) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-
 - (i) The National Disaster Management Authority (Financial Advisor) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.1476(E) in Gazette of India dated 4th December, 2017.
 - (ii) The National Disaster Management Authority (Group 'A' Posts)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.1477(E) in Gazette of India dated 4th December, 2017.
 - (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2014-2015 to 2016-2017.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2014-2015 to 2016-2017.
- (70) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

- (71) A copy of the 48th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2016-2017.
- (72) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (73) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2016-2017.
- (74) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2016-2017.
 - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited,

- Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2016-2017.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (I) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2016-2017.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited,

- Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (75) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) and (n) of (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2016-2017.
- (77) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
 - (ii) Memorandum of Understanding between the HMT Limited and the Department, of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2017-2018.
- (78) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2016-2017.

- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (79) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2016-2017, alongwith Audited Accounts.
- (80) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2016-2017.
- (81) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2014-2015.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals

Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (81) above.
- (83) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2016-2017, together with Audit Report thereon.
- (86) A copy of the Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1040(E) in Gazette of India dated 22nd August, 2017 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.
- (87) A copy of the Notification No. G.S.R.1373(E) (Hindi and English versions) published in Gazette of India dated 7th November, 2017 containing corrigenda to the Notification No. G.S.R.629(E) dated 23rd June, 2017 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (88) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) G.S.R.1204(E) published in Gazette of India dated 27th September, 2017, fixing the price specified, mentioned therein, of the Schedule hereto annexed as the fair and remunerative price that shall be payable by the owners of the vacuum pan process sugar factories specified, mentioned therein, of the said Schedule or their agents for the sugarcane delivered at the gate of the factory or any purchasing centre for the sugar year 2015-

- 2016 ending with the 30th September, 2016 subject to the rebate payable there for under clause (3A) of the said order.
- (ii) G.S.R.1205(E) published in Gazette of India dated 27th September, 2017, fixing the price specified, mentioned therein, of the Schedule hereto annexed as the fair and remunerative price that shall be payable by the owners of the vacuum pan process sugar factories specified, mentioned therein, of the said Schedule or their agents for the sugarcane delivered at the gate of the factory or any purchasing centre for the sugar year 2016-2017 ending with the 30th September, 2017 subject to the rebate payable there for under clause (3A) of the said order.
- (iii) S.O.3934(E) published in Gazette of India dated 19th December, 2017, rescinding Notification No. S.O.3348(E) dated 28th October, 2016
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2016-2017.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 22nd December, 2017, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of Committee on account of vacancies caused by the retirement of Shri Shantaram Naik and Shri Sukhendu Sekhar Ray and also communicated the names of Shri Mohd. Ali Khan and Shri Sukhendu Sekhar Ray, who had been duly elected to the said Committee.

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Prof. (Dr.) Sugata Bose	15.12.2017 to 05.01.2018
(2)	Shri Rama Chandra Hansdah	17.07.2017 to 11.08.2017
(3)	Smt. Rita Tarai	15.12.2017 to 5.01.2018
(4)	Dr. Gokaraju Gangaraju	15.12.2017 to 5.01.2018

7. Report of Business Advisory Committee

Shri Ananth Kumar presented the Forty-ninth Report of the Business Advisory Committee.

8. Reports of Standing Committee on Labour

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-first Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their 24th Report on Demands for Grants (2017-18) of the Ministry of Textiles.
- (2) Thirty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 25th Report on Demands for Grants (2017-18) of the Ministry of Skill Development & Entrepreneurship.

9. Statements by Ministers

- (1)* The Minister of Finance; and Minister of Corporate Affairs made a statement on introduction of the Scheme of Electoral Bonds.
- (2) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Social Justice and Empowerment on the subject 'Review of the Functioning of the National Backward Classes Finance and Development Corporation (NBCFDC)', pertaining to the Ministry of Social Justice and Empowerment.
- (2) The Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Chemicals and Fertilizers on 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
 - (ii) the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2017-18), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
 - (iii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2015-16), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

^{*}From 3.03 P.M.-3.09 P.M.

- (3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 193rd Report of the Standing Committee on Home Affairs on the subject 'Problems being faced by Refugees and Displaced persons in Jammu and Kashmir', pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Heavy Industries and Public Enterprises laid the following statements (Hindi and English versions) regarding -
 - (i) the status of implementation of the recommendations contained in the 281st Report of the Standing Committee on Industry on Demands for Grants (2017-18), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (ii) the status of implementation of the recommendations contained in the 282nd Report of the Standing Committee on Industry on Demands for Grants (2017-18), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.

Motion regarding Appointment of Member of Rajya Sabha to the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015

Shri Ganesh Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to serve as member of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 vice Shri Sharad Yadav, ceased to be a member of the Joint Committee on disqualification of his membership from the Rajya Sabha and do

communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.12 P.M.

11. Government Bill – Introduced

The Negotiable Instruments (Amendment) Bill, 2017

12.13 P.M.

12. Statutory Resolution

Shri Shiv Pratap Shukla* on behalf of Shri Arun Jaitley** moved the following resolution:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of No.91/2017-Customs, dated 14th December, 2017 [G.S.R.1514 (E). dated 14th December, 2017] which seeks to increase the basic customs duty (BCD) on the following goods, as under:-

Tariff Head/ Sub-Head/ Item	Description	From	То
8516 50 00	Microwave Ovens	10%	20%
8517 12 10	Telephones for cellular networks or for other wireless networks (push button type)	10%	15%
8517 12 90	Telephones for cellular networks or for other wireless networks (other than push button type)	10%	15%
8521 90 90	Other video recording or reproducing apparatus, whether or not incorporating a video tuner	10%	15%

^{*}Minister of State in the Ministry of Finance.

^{**}Minister of Finance.

8525 80	Television cameras, digital cameras and video camera recorders	10%	15%
8528 71 00	Reception apparatus for television not designed to incorporate a video display or screen [whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus]	10%	20%
8528 72	Other color reception apparatus for television, whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus	10%	20%
8539 50 00	Light-emitting diode (LED) lamps	10%	20%
9028 30	Electricity meters	10%	15%
9405	Lamps and lighting fittings including searchlights and spotlights and parts thereof, not elsewhere specified or included; illuminated signs, illuminated name-plates and the like, having a permanently fixed light source, and parts thereof not elsewhere specified or included.	10%	20%

The resolution was adopted.

12.13 P.M.

13. Submissions by Members

(i) Shri Jyotiraditya M. Scindia made submission regarding recent attack on CRPF training centre in Pulwama killing 5 security personnel of CRPF.

Shri Mullappally Ramachandran associated.

[®]Shri Ananth Kumar responded.

*Shri Hansraj Gangaram Ahir also responded.

12.33 P.M.

(ii) Shri S.P. Muddahanumegowda made submission regarding need to resolve drinking water problem in Karnataka.

Dr. Kulamani Samal associated.

[®]Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Bhairon Prasad Mishra regarding need to set up animal shelters with proper fodder and water facility for 'Anna Pratha' cattle causing damage to crops in Banda and Chitrakoot districts of Uttar Pradesh.
- (2) Shri Bhanu Pratap Singh Verma regarding need to set up a training centre of para-military force in Madhogarh Tehsil of Jalaun parliamentary constituency, Uttar Pradesh.

[®]Minister of Parliamentary Affairs; and Minister of Corporate Affairs.

^{*}Minister of State in the Ministry of Home Affairs.

- (3) Shri Ganesh Singh regarding need to make public the details of Socio-Economic Caste Census, 2011.
- (4) Shri Raghav Lakhanpal regarding need to develop infrastructure around Mata Shakumbhari Devi Temple in Saharanpur, Uttar Pradesh.
- (5) Shri Rahul Kaswan regarding need to provide allotted quantity of wheat to Churu district in Rajasthan under Food Security Scheme.
- (6) Shri A. T. (Nana) Patil regarding need to accord approval to DPR of Warkhede Londhe Medium Barrage Project on river Girna in Jalgaon parliamentary constituency, Maharashtra.
- (7) Shri Parvesh Sahib Singh Verma regarding need to regulate price of diagnostic tests for swine influenza.
- (8) Shri Chhedi Paswan regarding need to construct a railway line from Dildarnagar (U.P.) to Sasaram (Bihar) via Nuanv-Kochas-Kargahar.
- (9) Dr. Kirit P. Solanki regarding need for research on Thalassemia gene therapy.
- (10) Shri Jagdambika Pal regarding construction of a new railway line connecting Buddhist Circuit in Uttar Pradesh.
- (11) Shri Chintaman Wanaga regarding need to identify all accident-prone spots on Mumbai-Ahmedabad National Highway No. 8 and take remedial steps.
- (12) Shri Sudheer Gupta regarding implementation of Regional Connectivity Scheme UDAN in Mandsaur parliamentary constituency, Madhya Pradesh.
- (13) Shri Vikram Usendi regarding need to expedite construction of Kanker and Keskal bye-pass roads, Antagarh--Koyali Beda-Partapur, Antagagarh-Amabeda roads in Chhattisgarh.
- (14) Shri Harishchandra Chavan regarding need to provide necessary assistance to farmers in Dindori parliamentary constituency to grow quality onions and also set up onion-based processing industry there.
- (15) Shri M. I. Shanavas regarding need to repair ghat roads in Wayanad district of Kerala.
- (16) Shir M. K. Raghavan regarding need to set up a branch of Footwear Design & Development Institute (FDDI) at Kozhikode in Kerala.

- (17) Shri S.P. Muddahanume Gowda regarding need to fix remunerative price for agricultural products and also provide market facility to the farmers.
- (18) Prof. Saugata Roy regarding need to abolish AADHAAR.
- (19) Dr. Tapas Mandal regarding need to maintain healthy teacher-student ratio in Kendriya Vidyalayas.
- (20) Shri Arka Keshari Deo regarding need to create 'Paika Regiment' in Odisha.
- (21) Shri Vinayak B. Raut regarding need to provide food processing and marketing facilities in Ratnagiri and Sindhudurg districts of Maharashtra.
- (22) Shri Jayadev Galla regarding problem being faced in export of processed fruit products to European Union.
- (23) Shri Vinod Kumar Boianapalli regarding problems faced by workers engaged in Mid-day meal Scheme.
- (24) Shri Prem Singh Chandumajra regarding need to expand the capacity of a unit of National Fertilizers Limited, Nangal, Punjab.
- (25) Shri Rajesh Ranjan alias Pappu Yadav regarding need to regularise the services of contractual employees in Bihar.
- (26) Shri Radheshyam Biswas regarding need to review decision to close railway crossing gate in Hailakandi district of Assam.

2.03 P.M.

15. Government Bill – Deferred

The National Medical Commission Bill, 2017

On the item being reached, the Minister of Parliamentary Affairs stated that the Government has no objection, if the Bill was referred to the Departmentally Related Standing Committee. Accordingly, the consideration of the Bill was deferred.

2.06 P.M.

16. Government Bill – Passed

The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017

Time Taken: 3 Hrs. 20 Mts.

The motion for consideration of the Bill was moved by Dr. Mahesh Sharma.

The following members took part in the debate:-

- 1. Shri Manoj Tiwari
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri M. Chandrakasi
- 4. Shri Kalyan Banerjee
- 5. Dr. Prabhas Kumar Singh
- 6. Shri Shrirang Appa Barne
- 7. Shri Thota Narasimham
- 8. Prof. A.S.R. Naik
- 9. Shri C.N. Jayadevan
- 10. Dr. A. Sampath
- 11. Shri Dhananjay Mahadik
- 12. Shri Jugal Kishore
- 13. Dr. Shashi Tharoor
- 14. Shri Sher Singh Ghubaya
- 15. Shri Jai Prakash Narayan Yadav
- 16. Shri Dushyant Chautala
- 17. Shri Prahlad Singh Patel
- 18. Shri E.T. Mohammed Basheer
- 19. Shri Prem Das Rai
- 20. Shri Kaushalendra Kumar
- 21. Shri Ganesh Singh
- 22. Dr. Vara Prasada Rao V.
- 23. Shri N.K. Premachandran
- 24. Shri Rajesh Ranjan alias Pappu Yadav
- 25. Shri Gajanan Kirtikar
- 26. Dr. Boora Narsaiah Goud
- 27. Shri Harish Meena
- 28. Shri Nihal Chand
- 29. Shri Dilipkumar Mansukhlal Gandhi

Dr. Mahesh Sharma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Mahesh Sharma.

The motion was adopted and the Bill, as amended, was passed.

5.33 P.M.

17. Government Bill – Under Consideration

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017

Time Allotted: 1 Hr. Time Taken: 32 Mts. Balance: 28 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

Prof. K.V. Thomas took part in the debate.

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 3rd January, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, January 3, 2018 / Pausha 13, 1939 (Saka)

No. 256

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221(clubbed with 235) and 222–224 were orally answered. Member in whose name Starred Question No. 225 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 225 were asked by the Members. Replies to Starred Question Nos. 226–234 and 236–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2016-2017.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2016-2017.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2016-2017.
- (5) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2016-2017.
- (7) A copy of the Extradition Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.830(E) in Gazette of India dated 5th July, 2017 under sub-section (3) of Section 36 of the Extradition Act, 1962.
- (8) A copy each of the following Notifications (Hindi and English versions) under 35 of the Extradition Act, 1962:-
 - (i) G.S.R.418(E) published in Gazette of India dated 1st May, 2017 pertaining to the Extradition Treaty between India and Thailand which was signed at Bangkok on 30.05.2013 and entered into force with effect from 29.06.2015.
 - (ii) G.S.R.419(E) published in Gazette of India dated 1st May, 2017 pertaining to the Extradition Treaty between India and Vietnam which was signed at

- New Delhi on 12.10.2011 and entered into force with effect from 12.08.2013.
- (iii) G.S.R.420(E) published in Gazette of India dated 1st May, 2017 pertaining to the Extradition Treaty between India and Malaysia which was signed at New Delhi on 20.01.2010 and entered into force with effect from 13.02.2011.
- (iv) G.S.R.421(E) published in Gazette of India dated 1st May, 2017 pertaining to the Extradition Treaty between India and Brazil which was signed at Brasilia on 16.04.2008 and entered into force with effect from 20.08.2015.
- (v) G.S.R.556(E) published in Gazette of India dated 6th June, 2017 pertaining to the Extradition Treaty between India and Azerbaijan which was signed at New Delhi on 13.04.2013 and entered into force with effect from 20.06.2014.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the 13th Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(December, 2017).
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

4. Message from Rajya Sabha

Secretary General reported a message from the Rajya Sabha that at its sitting held on the 2nd January, 2018, Rajya Sabha passed the Insolvency and Bankruptcy Code (Amendment) Bill, 2017, passed by the Lok Sabha on the 29th December, 2017, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Insolvency and Bankruptcy Code (Amendment) Bill, 2017

6. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee of Privileges

Smt. Meenakashi Lekhi laid on the Table the Ninth Report (Hindi and English versions) of the Committee of Privileges.

8. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Eleventh Report (Hindi and English versions) of the Committee on Empowerment of Women (2017-18) on the Subject 'Women's Health Care: Policy Options'.

9. Report of Standing Committee on Finance

Dr. M. Veerappa Moily presented the Fifty-sixth Report (Hindi and English versions) of the Standing Committee on Finance on the subject 'Transformation towards a Digital Economy'.

10. Reports of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Twenty-first Report on Action Taken by the Government on the recommendations contained in the Eighteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2016-17) on 'Demands for Grants (2017-18)'.
- (2) Twenty-second Report on Action Taken by the Government on the recommendations contained in the Twentieth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2016-17) on 'Centre for High Technology'.

11. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on "Production, Marketing and Distribution of Coal" relating to the Ministry of Coal.

12. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2017-18):-

- (1) Forty-eighth Report on 'Implementation of Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Forty-ninth Report on 'Educational Schemes for Tribals' of the Ministry of Tribal Affairs.

13. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of tourism; and Minister of State in the Ministry of Electronics and Information Technology on behalf of the Minister of Law and Justice; and Minister of Electronics and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Information Technology on Demands for Grants (2017-18), pertaining to the Ministry of Electronics and Information Technology'.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of Petroleum and Natural Gas; and Minister of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Petroleum and Natural Gas on the subject 'Functioning of Petroleum Conservation Research Association', pertaining to the Ministry of Petroleum and Natural Gas.
- (3) The Minister of State (Independent Charge) of the Ministry of Communications; and Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of

implementation of the recommendations contained in the 35th Report of the Standing Committee on Information Technology on Demands for Grants (2017-18), pertaining to the Department of Telecommunications, Ministry of Communications.

(4) The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 297th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

12.08 P.M.

14. Motion

Shri Ananth Kumar moved the following motion:-

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 2^{nd} January, 2018."

The motion was adopted.

*12.09 P.M.

#15. Observation by the Speaker

^{*}From 12.09 P.M. to 12.33 P.M., Members raised matters of urgent public importance. #Original in Hindi. Please see the debate of the day.

12.34 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Singh regarding need to allot plots to those candidates whose names came in draw of lots for land plots conducted by Jharkhand State Housing Board.
- (2) Smt. Meenakashi Lekhi regarding need to extend army benefits to paramilitary forces.
- (3) Shri Harish Chandra Meena regarding need to release scholarships to girl students of senior secondary schools in Dausa parliamentary constituency, Rajasthan.
- (4) Shri Vishnu Dayal Ram regarding need to provide compensation to villages of Garhwa district of Jharkhand falling under submergence area of Kanhar dam in Uttar Pradesh.
- (5) Dr. Ramesh Pokhriyal 'Nishank' regarding need to establish a research centre of Yoga and AYUSH in Uttarakhand.
- (6) Shri Sharad Tripathi regarding need to expedite development works in Maghar, a place associated with sufi saint Kabir in Uttar Pradesh.
- (7) Shri Pashupati Nath Singh regarding need to establish airports in Dhanbad and Bokaro in Jharkhand.
- (8) Shri Prahlad Singh Patel regarding need to implement Diamond Quadrilateral project of Indian Railways.
- (9) Shri Kaushal Kishore regarding need to display reservation chart at railway stations and in trains coaches.
- (10) Dr. Bhola Singh regarding need to establish a memorial in honour of poet Dr. Ramdhari Singh Dinkar in Begusarai disrict, Bihar and also establish a University in his memory.
- (11) Dr. Bhagirath Prasad regarding recruitment in army from Chambal region.
- (12) Smt. Mala Rajya Shah Laxmi regarding need to construct a permanent bridge on Gangotri National Highway in Uttarkashi district of Uttarakhand.

- (13) Shri Bidyut Baran Mahato regarding need to construct an over bridge at Jugsalai in Jamshedpur parliamentary constituency, Jharkhand.
- (14) Shri Laxman Giluwa regarding need to provide stoppage of Utkal Express (Train No. 18477/78) at Sonua Railway station in Singhbhum parliamentary constituency, Jharkhand.
- (15) Shri Rameswar Teli regarding need to set up consulate offices of ASEAN and other East Asian countries at Guwahati.
- (16) Shri Thangso Baite regarding need for special funds to improve rural road connectivity in Manipur.
- (17) Shri Gaurav Gogoi regarding need to fix a minimum 120 sittings of Parliament per year.
- (18) Shri P.R. Sundaram regarding need to extend Salem-Karur Passenger Train upto Trichy.
- (19) Shri Bhartruhari Mahtab regarding need to restore the earlier sharing pattern of funding to Centrally sponsored Schemes.
- (20) Shri Shivaji Adhalrao Patil regarding need to allow Bullock Cart race celebrated in Pune district of Maharashtra.
- (21) Shri Maganti Murali Mohan regarding need to set up a National Cancer Institute at Rajahmundry in Andhra Pradesh.
- (22) Shri M. B. Rajesh regarding need to restore services of earlier operational trains on Palakkad-Pollachi Railway line.
- (23) Shri Kaushalendra Kumar regarding need to remove the cap on number of applications recommended by Members of Parliament for seeking financial assistance under the Prime Minister's National Relief Fund (PMNRF).
- (24) Shri Vijay Kumar Hansdak regarding need to check the polluted waste material released by Hindalco company in Ranchi district, Jharkhand and also provide full service benefits to the workers of the company.
- (25) Adv. Joice George regarding need to start a Passort Seva Kendra at Kattappana in Idukki district of Kerala.
- (26) Shri N.K. Premachandran regarding need to allow Government Medical College Parippally to admit students for MBBS course.

12.34 P.M.

17. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, before we take up Item No. 22, that is, consideration of Rajya Sabha amendment to the Constitution (One Hundred and Twenty-Third Amendment) Bill, 2017, I have to inform that there is a minor printing mistake in the Government Amendment to the Bill, printed in today's revised List of Business. At Page 7, below "Clause 1", "2017" has been misprinted as "201". Members are requested to read it as "2017".

12.35 P.M.

18. Amendments made by Rajya Sabha to Government Bill - Under Consideration

Time Allotted: 2 hrs. Time Taken: 52 Mts. Balance: 1 Hr. 08 Mts.

The Constitution (One Hundred and Twenty-third Amendment) Bill, 2017.

*Shri N.K. Premachandran raised a Point of Order under Rule 102.

(Due to interruptions, Lok Sabha adjourned 12.36 P.M. and re-assembled at 12.47 P.M.)

12.47 P.M.

On a Point of Order raised by Shri N.K. Premachandran, the Speaker made the following observation:-

"Hon'ble Members, a point of order has been raised that the new clause 3 being now proposed by the Government in place of amendment made by the Council for omission of clause 3 does not fall within the meaning of amendment alternative to the amendment made by Rajya Sabha. In regard to Bills returned by Rajya Sabha with amendments, sub-rule (2) of Rule 100 of the Rules of Procedure provides that three types of amendments to an amendment made by Rajya Sabha can be moved in Lok Sabha. The first being amendment relevant to

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[#]He resumed his Point of Order after the House re-assembled.

the subject matter of an amendment made by Rajya Sabha, the second being amendment consequential upon an amendment made by Rajya Sabha and the last being an amendment alternative to an amendment made by Rajya Sabha. In the instant case, the Rajya Sabha has returned the Bill with an amendment seeking omission of a clause from the Bill. Hon'ble Members would appreciate that to an amendment seeking omission of a clause, no amendment or consequential amendment can be moved since there is no text before us for agreeing or disagreeing to such amendment. The dictionary defines the word "alternative" as "available as another possibility or choice". The Government has proposed that in place of omission of clause from the Bill, the same clause be restored with some changes. In a way, the Government has proposed another choice in place of clause being omitted. In my opinion, therefore, the amendment tabled by the Hon'ble Minister for restoring clause 3 with some changes falls within the category of amendment alternative to the amendment made by Rajya Sabha.

I, therefore, rule out the point of order."

Thereafter Speaker made the following observation:-

"Hon'ble members, the House would now take up consideration of amendment made by Rajya Sabha in the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, as passed by Lok Sabha. As you are aware, the Hon'ble Minister has given notice to move an amendment alternative to the amendment made by Rajya Sabha and also further amendment regarding change of year from 2017 to 2018. I may inform you that in case the House adopts the alternative amendment, the original amendment made by Rajya Sabha would stand substituted by the alternative amendment. As such, the original amendment made by Rajya Sabha will not be proposed for vote of the House. Hon'ble Members, the alternative amendment seeks to insert a new clause 3 in the Bill. In this regard, I would like to invite your attention to Direction 31, which

provides that "when an amendment for insertion of a new clause in a Bill is adopted by the House, the Speaker shall put the question that the new clause be added to the Bill". Therefore, in case the alternative amendment is adopted by the House, I shall also propose the new clause 3 to the vote of the House.

Hon'ble Members, since we are to consider a Constitution (Amendment) Bill, I shall propose the Motion for consideration of Rajya Sabha amendment, the motion for adoption of amendment alternative to the amendment made by Rajya Sabha, adoption of new clause 3, adoption of further amendment for change of year and the motion for passing of the Bill to the vote of the House by division through special majority as required under article 368 of the Constitution. Keeping in view the spirit of Rule 156, amendments given notice of by private Members to the alternative amendment proposed to be moved by the Hon'ble Minister shall be decided by simple majority."

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Thaawar Chand Gehlot:-

CLAUSE 3

That at pages 2 and 3, clause 3 be deleted.

(ii) That for the amendment "That at pages 2 and 3, clause 3 be deleted" made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, the following amendment alternative to the amendment made by Rajya Sabha, be substituted:-

That at pages 2 and 3, the following be inserted,-

^{*} This Bill was passed by Lok Sabha on the 10^{th} April, 2017 and transmitted to Rajya Sabha for their concurrence. Rajya Sabha passed the Bill with an amendment at their sitting held on the 31^{st} July, 2017 and returned it to Lok Sabha on 1^{st} August, 2017.

'3. After article 338A of the Constitution, the following article shall be inserted, namely:—

Insertion of new article 338B.

National Commission for Backward Classes.

- "338B. (1) There shall be a Commission for the socially and educationally backward classes to be known as the National Commission for Backward Classes.
- (2) Subject to the provisions of any law made in this behalf by Parliament, the Commission shall consist of a Chairperson, Vice-Chairperson and three other Members and the conditions of service and tenure of office of the Chairperson, Vice-Chairperson and other Members so appointed shall be such as the President may by rule determine.
- (3) The Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed by the President by warrant under his hand and seal.
- (4) The Commission shall have the power to regulate its own procedure.
 - (5) It shall be the duty of the Commission-
- (a) to investigate and monitor all matters relating to the safeguards provided for the socially and educationally backward classes under this Constitution or under any other law for the time being in force or under any order of the Government and to evaluate the working of such safeguards;
- (b) to inquire into specific complaints with respect to the deprivation of rights and safeguards of the socially and educationally backward classes;
- (c) to participate and advise on the socioeconomic development of the socially and educationally backward classes and to evaluate the progress of their development under the Union and any State;
- (d) to present to the President, annually and at such other times as the Commission may deem fit, reports upon the working of those safeguards;
- (e) to make in such reports the recommendations as to the measures that should be taken by the Union or any State for the effective implementation of those safeguards and other measures for the protection, welfare and socio-

economic development of the socially and educationally backward classes; and

- (f) to discharge such other functions in relation to the protection, welfare and development and advancement of the socially and educationally backward classes as the President may, subject to the provisions of any law made by Parliament, by rule specify.
- (6) The President shall cause all such reports to be laid before each House of Parliament along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the Union and the reasons for the non-acceptance, if any, of any of such recommendations.
- (7) Where any such report, or any part thereof, relates to any matter with which any State Government is concerned, a copy of such report shall be forwarded to the State Government which shall cause it to be laid before the Legislature of the State along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for the non-acceptance, if any, of any of such recommendations.
- (8) The Commission shall, while investigating any matter referred to in sub-clause (a) or inquiring into any complaint referred to in sub-clause (b) of clause (5), have all the powers of a civil court trying a suit and in particular in respect of the following matters, namely:—
- (a) summoning and enforcing the attendance of any person from any part of India and examining him on oath:
- (b) requiring the discovery and production of any document;
 - (c) receiving evidence on affidavits;
- (d) requisitioning any public record or copy thereof from any court or office;
- (e) issuing commissions for the examination of witnesses and documents; and
- (f) any other matter which the President may, by rule, determine.

- (9) The Union and every State Government shall consult the Commission on all major policy matters affecting socially and educationally backward classes."
- (iii) That the following further amendment be made in the Bill further to amend the Constitution of India, as passed by Lok Sabha and as returned by Rajya Sabha with amendment:-

CLAUSE 1

That at page 1, line 3,for "2017" substitute "2018"

Shri Bhartruhari Mahtab moved amendment Nos. 3 and 5 to the alternate amendment moved by the Hon'ble Minister.

The following members took part in the debate:-

- 1. Shri Rajiv Satav
- 2. Shri Ganesh Singh
- 3. Shri Kalyan Banerjee (speech unfinished)

The discussion was not concluded.

1.38 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 4th January, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, January 4, 2018 / Pausha 14, 1939 (Saka)

No. 257

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–245 were orally answered. Replies to Starred Question Nos. 246–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.03 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2016-2017.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training

Institute, Faridabad for the year 2016-2017.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2016-2017.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2016-2017.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2016-2017.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2016-2017.
 - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2016-2017.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2016-2017.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2016-2017.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2016-2017.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the India Tourism Development Corporation Limited,

New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2016-2017.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2016-2017.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2016-2017.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2016-2017.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2016-2017.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (Tenth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.325 in weekly Gazette of India dated 14th October, 2017, together with an explanatory note.
 - (ii) The Aircraft (Eighth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.985(E) in Gazette of India dated 2nd August, 2017, together with an explanatory note.
- (19) A copy of the Ministry of Civil Aviation (Ground Handling Services) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. AV-24011/8/2017-AAI-MOCA in Gazette of India dated 20th December, 2017 under Section 43 of the Airports Authority of India Act, 1994.
- (20) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2016-2017, alongwith Audited Accounts.
- (21) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2016-2017.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2016-2017 alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports
 Corporation of India Limited, New Delhi, for the year 2016-2017,
 alongwith Audited Accounts and comments of the Comptroller and
 Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2016-2017.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2016-2017.

- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 13 of the Central Silk Board Act, 1948:-
 - (i) S.O.890(E) published in Gazette of India dated 20th March, 2017, nominating the person, mentioned therein, to serve as member of the Central Silk Board for a period of 3 years from the date of notification.
 - (ii) S.O.2823(E) published in Gazette of India dated 29th August, 2017, appointing the Members of Lok Sabha, mentioned therein, duly elected by the House to serve as member of the Central Silk Board for a period of 3 years *w.e.f.* 10.08.2017.
 - (iii) S.O.3454(E) published in Gazette of India dated 27th October, 2017, nominating the persons, mentioned therein, to serve as member of the Central Silk Board for a period of 3 years from the date of notification.
 - (iv) S.O.3859(E) published in Gazette of India dated 8th December, 2017, nominating the persons, mentioned therein, to serve as member of the Central Silk Board for a period of 3 years from the date of notification.
 - (v) S.O.3945(E) published in Gazette of India dated 20th December, 2017, ceasing the membership of Sh. Ashwini Kumar Choubey, Member of Parliament (Lok Sabha) consequent upon his appointment as Minister of State for Health and Family Welfare *w.e.f.* 03.09.2017, who was appointed as Member of Central Silk Board, in terms of Section 8(2)(ii) of the Central Silk Board Rules, 1955 *w.e.f.* the said date.
- (26) A copy of the Central Road Fund (State Roads) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1521(E) in Gazette of India dated 19th December, 2017, under Section 13 of the Central Road Fund Act, 2000.

4. Message from Rajya Sabha

Secretary General reported a message from the Rajya Sabha that at its sitting held on the 2nd January, 2018, Rajya Sabha passed the National Bank for Agriculture and Rural Development (Amendment) Bill, 2017, passed by the Lok Sabha on the 3rd August, 2017, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

The National Bank for Agriculture and Rural Development (Amendment) Bill, 2017

6. Reports of Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha

Shri Rayapati Sambasiva Rao laid on the Table the First, Second and Third Reports (Hindi and English versions) of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha.

7. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran laid on the Table the minutes (Hindi and English versions) of the Tenth sitting of the Committee on Absence of Members from the Sittings of the House held on 28 December, 2017.

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2017-18):-

- (1) Fifteenth Report on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Delhi Metro Rail Corporation (DMRC)'.
- (2) Sixteenth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in the Sixth Report (Sixteenth Lok Sabha) on 'Role of Educational Institutions including Universities, Technical, Medical and Engineering in socio-economic development of SCs and STs-Implementation of reservation policy in Jawaharlal Nehru University'.
- (3) Seventeenth Report on Action taken by the Government on the recommendations/observations of the Committee contained in the Thirtyfourth Report (Fifteenth Lok Sabha) on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in United Bank of India and credit facilities provided by the Bank to them'.

9. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal "Nishank" presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Sixty-seventh Report regarding review of pending Assurances pertaining to the Ministry of Rural Development (Department of Rural Development).
- (2) Sixty-eighth Report regarding review of pending Assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

- (3) Sixty-ninth Report regarding requests for dropping of Assurances (Acceded to).
- (4) Seventieth Report regarding requests for dropping of Assurances (Not acceded to).
- (5) Seventy-first Report regarding requests for dropping of Assurances (Acceded to).
- (6) Seventy-Second Report regarding requests for dropping of Assurances (Not acceded to).

10. Report of Standing Committee on Labour

Dr. Kirit Somaiya presented the 33rd Report (Hindi and English version) of the Standing Committee on Labour on 'Industrial Training Institutes (ITIs) and Skill Development Initiatives Scheme.'

11. Report of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Railways (2017-18) on the subject 'Tourism Promotion and Pilgrimage Circuit' pertaining to the Ministry of Railways.

12. Report of Standing Committee on Urban Development

Shri Pinaki Misra presented the Twenty-first Report (Hindi and English versions) of the Standing Committee on Urban Development (2017-18) on action taken by the Government on the observations/ recommendations contained in the Seventeenth Report (Sixteenth Lok Sabha) on the subject, 'Functioning of Directorate of Estates, Construction and Maintenance of Government Residential Buildings and other Buildings by CPWD and NBCC'.

13. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Physical and Financial Performance of Steel Authority of India Ltd. and MECON Ltd.' pertaining to the Ministry of Steel.

14. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Shivaji A. Patil laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) 302nd Report on the Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-fourth Report of the Committee on Demands for Grants (2017-2018) of the Ministry of Earth Sciences.
- (2) 303rd Report on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-fifth Report of the Committee on Demands for Grants (2017-2018) of the Department of Biotechnology.
- (3) 304th Report on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-sixth Report of the Committee on Demands for Grants (2017-2018) of the Department of Science & Technology.
- (4) 305th Report on the Action Taken by the Government on the recommendations/observations contained in the Two Hundred Ninety-seventh Report of the Committee on Demands for Grants (2017-2018) of the Department of Scientific and Industrial Research.

- (5) 306th Report on the Action Taken by the Government on the recommendations/observation contained in the Two Hundred Ninety-eighth Report of the Committee on Demands for Grants (2017-2018) of the Department of Space.
- (6) 307th Report on the Action Taken by the Government on the recommendations/observations contained in Two Hundred Ninety-ninth Report of the Committee on Demands for Grants (2017-2018) of the Department of Atomic Energy.
- (7) 308th Report on the Action Taken by the Government on the recommendations/observations contained in the Three Hundredth Report of the Committee on Demands for Grants (2017-2018) of the Ministry of Environment, Forest and Climate Change.

15. Report of Standing Committee on Transport, Tourism and Culture

Shri Rahul Kaswan laid on the Table the Two Hundred Fifty-sixth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the 'Issues related to improving consumers' satisfaction of airlines'.

12.10 P.M.

16. Statements by Ministers

- (1) The Minister of Consumer Affairs, Food and Public Distribution laid a Statement (Hindi and English versions) (i) correcting the reply given on 19.12.2017 to Starred Question No. 55 (English version) by Sarvashri Hari Manjhi and P. Kumar, MPs, regarding 'Rise in prices of Pulses' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State (Independent Charge) of the Ministry of Labour and Employment laid a statement (Hindi and English versions) regarding the

- status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Labour and Employment.
- (3) The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Urban Development.
- (ii) the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Urban Development on Demands for Grants (2017-18), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (4) The Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Electronics and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 248th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Tourism.
- (5) The Minister of State in the Ministry of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Skill Development and Entrepreneurship (MSDE).
- (6) The Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 244th Report of the Standing Committee

on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Civil Aviation.

17. Supplementary Demands for Grants – 2017-18

Shri P.P. Chuadhary on behalf of Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants – Third Batch for 2017-18.

12.13 P.M.

18. Amendment made by Rajya Sabha to Government Bill –Agreed to

*The National Bank for Agriculture and Rural Development (Amendment) Bill, 2017

The motion that the following amendment made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri P.P. Chaudhary on behalf of Shri Arun Jaitley:-

CLAUSE 1

1. That at page 1, line 4, *for* the figure "2017", the figure "2018" be *substituted*.

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri P.P. Chaudhary.

The motion was adopted and the amendment was agreed to.

[#]The Bill was passed by Lok Sabha on the 3rd August, 2017, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 2nd January, 2018 and returned it to Lok Sabha on the 3rd January, 2018.

12.16 P.M.

19. Amendment made by Rajya Sabha to Government Bill -Agreed to

*The Insolvency and Bankruptcy Code (Amendment) Bill, 2017

The motion that the following amendment made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri P.P. Chaudhary on behalf of Shri Arun Jaitley:-

CLAUSE 1

1. That at page 1, line 3, *for* the figure "2017", the figure "2018" be *substituted*.

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri P.P. Chaudhary.

The motion was adopted and the amendment was agreed to.

^{*}The Bill was passed by Lok Sabha on the 29^{th} December, 2017, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 2^{nd} January, 2018 and returned it to Lok Sabha on the 3rd January, 2018.

[%]12.19 P.M.

20. Submission by Member

Prof. Saugata Roy made a submission regarding reported mass expulsion of a section of the society from the recently published National Register of Citizens in Assam.

Shri Rabindra Kumar Jena associated.

*Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.

21. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Naranbhai Kachhadiya regarding need to provide passenger amenities at Amreli Airport in Gujarat.
- (2) Shri Rajendra Agrawal regarding need to redesign the Railway Station at Meerut reflecting its rich heritage and historic role in the First War of Independence.
- (3) Shri Ram Prasad Sarmah regarding Bodo problems in Assam.
- (4) Shri Birendra Kumar Chaudhary regarding need to develop places of historical importance in Madhubani district of Bihar as tourist spots.
- (5) Adv. (Shri) Narendra Keshav Sawaikar regarding need to enhance Ceiling of Income Tax on retirement benefits.

⁹⁶From 12.19 P.M. to 1.32 P.M., Members raised matters of urgent public importance [#]Minister of Home Affairs

- (6) Shri Jugal Kishore Sharma regarding need for four-laning of National Highway from Jammu to Poonch in Jammu & Kashmir.
- (7) Shri Bodh Singh Bhagat regarding need to extend benefits of various public welfare schemes to all Gram Panchayats in Balaghat and Seoni districts of Madhya Pradesh.
- (8) Shri Kapil Moreshwar Patil regarding need to rename Karjat and Neral Railway Stations in Central Railway after Shaheed Bhai Kotwal and Shaheed Hiraji Patil who laid down their lives during Indian Freedom Struggle.
- (9) Shri Parbhubhai Nagarbhai Vasava regarding need to repair mobile towers in Surat and Tapi districts of Gujarat.
- (10) Prof. Chintamani Malviya regarding need to provide uniform facilities to veterans of JP movement detained during emergency period.
- (11) Smt. Rama Devi regarding need to rename Bairgania railway station on Sitamarhi-Raxaul railway section in Bihar after Bansi Sah of Sitamarhi, popularly known as Banshi chacha, freedom fighter and social worker.
- (12) Smt. Raksha Nikhil Khadse regarding need to augment production of Indian Medicines Pharmaceutical Corporation Limited (IMPCL) to its full capacity and also fill up the vacant posts.
- (13) Shri Ram Tahal Choudhary regarding need to execute the deepening work of ponds and removal of rubble with the assistance of machinery under MGNREGA.
- (14) Shri Pralhad Venkatesh Joshi regarding need for speedy settlement of crop insurance claims of farmers of Dharwad.
- (15) Smt. Ranjeet Ranjan regarding need to regularise the services of Aanganwadi Sevika and Sahayika and also increase their honorarium till their services are regularised.
- (16) Shri Rajeev Shankarrao Satav regarding need to increase scholarship amount of OBC students.

- (17) Shri R. Parthipan regarding need to establish a Railway Institute in Madurai district, Tamil Nadu.
- (18) Dr. K. Gopal regarding need to create a separate Ministry for Fishermen and also take measures for welfare of fishermen Community.
- (19) Dr. Prabhas Kumar Singh regarding extending incentive for crop loans to medium term (conversion) loans.
- (20) Shri Nagendra Kumar Pradhan regarding need to sort out the Mahanadi river water sharing dispute.
- (21) Shri Arvind Ganpat Sawant regarding refund to the people who invested in Pancards Club Limited.
- (22) Shri Kunwar Haribansh Singh regarding need to set up a Mega Food Park and Food Processing Research Centre in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (23) Shri C. N. Jayadevan regarding need to implement recommendations of 45th Indian Labour Conference.

2.33 P.M.

22. Government Bill – Passed

The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2017.

Time Taken: 4 Hrs. 13 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ravi Shankar Prasad on the 2nd January, 2018, continued.

The following members took part in the debate:-

- 1. Shri Gopal Shetty
- 2. Adv. M. Udhaya Kumar
- 3. Shri Kalyan Banerjee
- 4. Shri Tathagata Satpathy
- 5. Shri Vinayak Bhaurao Raut
- 6. Dr. Pandula Ravindra Babu
- 7. Shri Konda Vishweshwar Reddy
- 8. Dr. A. Sampath

- 9. Dr. Vara Prasada Rao V.
- 10. Shri Rajendra Agrawal
- 11. Shri Anto Antony
- 12. Shri Dharmendra Yadav
- 13. Shri Jai Prakash Narayan Yadav
- 14. Shri Rattan Lal Kataria
- 15. Shri Dushyant Chautala
- 16. Shri Kaushalendra Kumar
- 17. Shri Rajesh Ranjan alias Pappu Yadav
- 18. Shri N.K. Premachandran

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill, as amended, was passed.

6.14 P.M.

23. Supplementary Demands for Grants – 2017-2018

Time taken: 1 Hr. 03 Mts.

Discussion on the Supplementary Demands for Grants No. 31 in respect of Supplementary Demands for Grants – Third Batch for 2017-18 commenced.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Kirit Somaiya
- 3. Prof. (Dr.) Mamtaz Sanghamita
- 4. Shri Bhartruhari Mahtab
- 5. Shri Jayadev Galla
- 6. Smt. V. Sathya Bama
- 7. Shri Mohd, Salim

^{*}Shri Ravi Shankar Prasad replied to the debate.

^{*}Minister of Law and Justice; and Minister of Electronics and Information Technology.

- 8. Dr. Vara Prasada Rao V.
- 9. Shri Vinayak Bhaurao Raut
- 10. Shri Bheemrao B. Patil
- 11. Shri N.K. Premachandran

Supplementary Demands for Grants No. 31 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants – Third Batch for 2017-2018 was voted in full.

7.14 P.M.

24. Government Bill – Introduced

The Appropriation Bill, 2018

25. Government Bill – Passed

The Appropriation Bill, 2018

The motion for consideration moved by \$Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by \$Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

7.17 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 5th January, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

^{\$}Shri Arun Jaitley replied to the debate.

^{*}Minister of Finance; and Minister of Corporate Affairs.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, January 5, 2018 / Pausha 15, 1939 (Saka)

No. 258

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–264 were orally answered. Replies to Starred Question Nos. 265–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2016-2017.
- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2016-2017:-
 - (i) National Institute of Health and Family Welfare, New Delhi

- (ii) All India Institute of Medical Sciences, New Delhi
- (iii) All India Institute of Medical Sciences, Rishikesh
- (iv) All India Institute of Medical Sciences, Patna
- (v) All India Institute of Medical Sciences, Mysore
- (vi) International Institute of Population Sciences, Mumbai
- (vii) Population Research Centre, Delhi
- (viii) Population Research Centre, Bengaluru
- (ix) Population Research Centre, Chandigarh
- (x) Population Research Centre (CRR&ID), Chandigarh
- (xi) Population Research Centre, Gandhi Gram
- (xii) Population Research Centre, Lucknow
- (xiii) Population Research Centre, Thiruvanthapuram
- (xiv) Population Research Centre, Udaipur
- (xv) Population Research Centre, Bhubneshwar
- (xvi) Population Research Centre, Srinagar
- (xvii) Population Research Centre, Vishakhaptnam
- (xviii) Indian Council of Medical Research, New Delhi
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2016-2017.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2016-2017.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

- Sciences, Jodhpur, for the year 2016-2017.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2016-2017.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2016-2017.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, Noida, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, Noida, for the year 2016-2017.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2016-2017.

- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2016-2017.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2016-2017.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Bharat PetroResources Limited, Mumbai, for the year 2016-2017.

- (ii) Annual Report of the Bharat PetroResources Limited, Mumbai, for the year 2016-2017 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
 - (i) S.O.2488(E) published in Gazette of India dated 4th August, 2017 making certain amendments in Notification No. S.O.753(E) dated 6th March, 2017.
 - (ii) S.O.3282(E) published in Gazette of India dated 10th October, 2017 making certain amendments in Notification No. S.O.753(E) dated 6th March, 2017.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 61A of the Mines Act, 1952:-
 - (i) The Coal Mines Regulations, 2017 published in Notification No. G.S.R.1449(E) in Delhi Gazette dated 27th November, 2017.
 - (ii) The Oil Mines Regulations, 2017 published in Notification No. G.S.R.1029(E) in Delhi Gazette dated 18th August, 2017.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' State Insurance Corporation, New Delhi, for the year 2016-2017.

- (14) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the Employees' Provident Funds Appellate Tribunal (Procedure) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.949(E) in Gazette of India dated 20th July, 2017 under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2016-2017.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2016-2017.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2016-2017.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2016-2017, alongwith

- Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2016-2017.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Begaluru, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Begaluru, for the year 2016-2017.
- (22) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2016-2017:-
 - (i) Central Council for Research in Homoeopathy, New Delhi.
 - (ii) Central Council for Research in Ayurvedic Sciences, New Delhi.
 - (iii) Central Council for Research in Unani Medicine, New Delhi.
 - (iv) Post Graduate Teaching and Research in Ayurveda, Jamnagar
 - (v) National Academy of Ayurveda, New Delhi.
 - (vi) Morarji Desai National Institute of Yoga, New Delhi.
 - (vii) National Institute of Naturopathy, Pune.
 - (ix) National Institute of Homoeopathy, Kolkata.
 - (x) Central Council for Research in Siddha, Chennai.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Nuclear Power

- Corporation of India Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2016-2017.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2017 published in Notification No. G.S.R.1000(E) in Gazette of India dated 8th August, 2017.
 - (ii) The Indian Police Service (Pay) Sixth Amendment Rules, 2017 published in Notification No. G.S.R.1001(E) in Gazette of India dated 8th August, 2017.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2017 published in Notification No. G.S.R.1002(E) in Gazette of India dated 8th August, 2017.
 - (iv) The Indian Forest Service (Pay) Fifth Amendment Rules, 2017 published in Notification No. G.S.R.1003(E) in Gazette of India dated 8th August, 2017.
 - (v) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2017 published in Notification No. G.S.R.1035(E) in Gazette of India dated 18th August, 2017.

- (vi) The Indian Forest Service (Pay) Sixth Amendment Rules, 2017 published in Notification No. G.S.R.1036(E) in Gazette of India dated 18th August, 2017.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2017 published in Notification No. G.S.R.1140(E) in Gazette of India dated 8th September, 2017.
- (viii) The Indian Police Service (Pay) Seventh Amendment Rules, 2017 published in Notification No. G.S.R.1141(E) in Gazette of India dated 8th September, 2017.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength)
 Amendment Regulations, 2017 published in Notification No.
 G.S.R.1381(E) in Gazette of India dated 10th November, 2017.
- (x) The Indian Administrative Service (Pay) Second Amendment Rules, 2017 published in Notification No. G.S.R.1382(E) in Gazette of India dated 10th November, 2017.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength)
 Second Amendment Regulations, 2017 published in Notification No.
 G.S.R.1428(E) in Gazette of India dated 17th November, 2017.
- (xii) The Indian Administrative Service (Pay) Third Amendment Rules, 2017 published in Notification No. G.S.R.1429(E) in Gazette of India dated 17th November, 2017.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2017 published in Notification No. G.S.R.1451(E) in Gazette of India dated 27th November, 2017.
- (xiv) The Indian Forest Service (Pay) Seventh Amendment Rules, 2017 published in Notification No. G.S.R.1452(E) in Gazette of India dated 27th November, 2017.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2016-2017.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2016-2017.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2016-2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2016-2017.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science

- Museums, Kolkata, for the year 2016-2017.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2016-2017.
 - (32) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2016-2017, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2016-2017.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish

- Tool Room), Jamshedpur, for the year 2016-2017.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2016-2017.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2016-2017.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2016-2017.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2016-2017.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2016-2017.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2016-2017.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2016-2017.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2016-2017.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the

- MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2016-2017.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2016-2017.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2016-2017.
- (46) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Punjab Re-organization Act, 1966:-
 - (i) The Bhakra Beas Management Board (Amendment) Rules, 2017 published in Notification No. G.S.R.503(E) in Gazette of India dated 24th May, 2017.

- (ii) The Bhakra Beas Management Board (Amendment) Rules, 2017 published in Notification No. G.S.R.1159(E) in Gazette of India dated 15th September, 2017.
- (47) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
 - (i) The Coinage (Issue of Commemorative coins on the occasion of 150th Birth Anniversary of Shrimad Rajchandra) Rules, 2017 published in Notification No. G.S.R.641(E) in Gazette of India dated 24th June, 2017.
 - (ii) The Coinage of One Thousand Rupees and Ten Rupees coins to commemorate the occasion of Shree Jagannath Nabakalebara Festival 2015 Rules, 2017 published in Notification No. G.S.R.829(E) in Gazette of India dated 5th July, 2017.
 - (iii) The Coinage (Issue of Commemorative coins on the occasion of Birth Anniversary of Dr. M. S. Subbulakshmi) Rules, 2017 published in Notification No. G.S.R.1146(E) in Gazette of India dated 11th September, 2017.
 - (iv) The Coinage of One Thousand Rupees and Five Rupees coins to commemorate the occasion of Dr. M. G. Ramachandran Birth Centenary Rules, 2017 published in Notification No. G.S.R.1147(E) in Gazette of India dated 11th September, 2017.
 - (v) The Printing of One Rupee Currency Notes Rules, 2017 published in Notification No. G.S.R.516(E) in Gazette of India dated 25th May, 2017.
- (48) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 44 of the Arms Act, 1959:-
 - (i) The Arms (Amendment) Rules, 2017 published in Notification No. G.S.R.1342(E) in Gazette of India dated 27th October, 2017.
 - (ii) The Arms (Amendment) Rules, 2017 published in Notification No. G.S.R.1468(E) in Gazette of India dated 28th November, 2017.

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2016-2017.
- (50) A copy of the Goods and Services Tax Settlement of funds Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 964(E) in Gazette of India dated 27th July, 2017, together with an explanatory memorandum under Section 24 of the Integrated Goods and Service Tax Act, 2017.
- (51) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Act, 2017:-
 - (i) G.S.R.616(E) published in Gazette of India dated 21st June, 2017, together with an explanatory memorandum seeking to appoint the 22nd day of June, 2017 as the date on which the provisions of sections 1,2,3,4,5,17,21 and section 22 of the UTGST Act, 2017 shall come into force.
 - (ii) G.S.R.701(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to appoint the 1st day of July, 2017 as the day on which the provisions of sections 6 to 16, 18 to 20 and 23 to 26 of the UTGST Act, 2017 shall come into force.
 - (iii) G.S.R.741(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to notify www.gst.gov.in as the Common Goods and Services Tax Electronic Portal for facilitating registration, payment of tax, furnishing of returns, computation and settlement of integrated tax and electronic way bill.

- (iv) The Union Territory Goods and Services Tax (Andaman and Nicobar Islands) Rules, 2017 published in Notification No. G.S.R.742(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (v) The Union Territory Goods and Services Tax (Chandigarh) Rules, 2017 published in Notification No. G.S.R.743(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (vi) The Union Territory Goods and Services Tax (Dadra and Nagar Haveli) Rules, 2017 published in Notification No. G.S.R.744(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (vii) The Union Territory Goods and Services Tax (Daman and Diu) Rules, 2017 published in Notification No. G.S.R.745(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (viii) The Union Territory Goods and Services Tax (Lakshadweep) Rules, 2017 published in Notification No. G.S.R.746(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (ix) G.S.R.747(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to fix the rate of interest per annum for the purposes of the section 21 as specified in UTGST Act, 2017.
- (x) G.S.R.748(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to notify the number of digits of Harmonised System of Nomenclature Codes in the Union Territory Goods and Services Tax (Andaman and Nicobar Islands) Rule, 2017.

- (xi) G.S.R.749(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to notify the number of digits of Harmonised System of Nomenclature Codes in the Union Territory Goods and Services Tax (Chandigarh) Rule, 2017.
- (xii) G.S.R.750(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to notify the number of digits of Harmonised System of Nomenclature Codes in the Union Territory Goods and Services Tax (Dadra and Nagar Haveli) Rule, 2017.
- (xiii) G.S.R.751(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to notify the number of digits of Harmonised System of Nomenclature Codes in the Union Territory Goods and Services Tax (Daman and Diu) Rule, 2017.
- (xiv) G.S.R.752(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to notify the number of digits of Harmonised System of Nomenclature Codes in the Union Territory Goods and Services Tax (Lakshadweep) Rule, 2017.
- (52) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.1155(E) published in Gazette of India dated 11th April, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 40/2012-Cus.(N.T.), dated 2nd May, 2012.
 - (ii) The Levy of Fees (Customs Documents) Amendment Regulations, 2017 published in Notification No. G.S.R.1156(E) published in Gazette of India dated 11th April, 2017, together with an explanatory memorandum.
 - (iii) G.S.R.352(E) published in Gazette of India dated 13th April, 2017, together with an explanatory memorandum making certain

- amendments in the Notification No. 78/2014-Cus. Cus.(N.T.), dated 16th September, 2014.
- (iv) G.S.R.453(E) published in Gazette of India dated 11th May, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 142/2016-Cus.(N.T.), dated 29th November, 2016.
- (v) The Shipping Bill and Bill of Export (Forms) Regulations, 2017 published in Notification No. G.S.R.729(E) published in Gazette of India dated 29th June, 2017, together with an explanatory memorandum.
- (vi) The Shipping Bill (Electronic Declaration) (Amendment) Regulations, 2017 published in Notification No. G.S.R.730(E) published in Gazette of India dated 29th June, 2017, together with an explanatory memorandum.
- (vii) G.S.R.2057(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 93/2016-Cus. Cus.(N.T.), dated 1st July, 2016.
- (viii) G.S.R.804(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus. Cus.(N.T.), dated 2nd April, 1997.
- (ix) The Bill of Entry (Forms) (Amendment) Regulations, 2017 published in Notification No. G.S.R.810(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (x) The Courier Imports and Exports (Clearance) (Amendment) Regulations, 2017 published in Notification No. G.S.R.811(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.

- (xi) The Courier Imports and Exports (Electronic Declaration and Processing) (Amendment) Regulations, 2017 published in Notification No. G.S.R.812(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (xii) The Customs (Import of Goods at Concessional Rate of Duty) Rules, 2017 published in Notification No. G.S.R.803(E) in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
- (xiii) S.O.2671(E) published in Gazette of India dated 17th August, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 83/2012-Cus.(N.T.), dated 17th September, 2012.
- (xiv) G.S.R.1064(E) published in Gazette of India dated 24th August, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 77/2014-Cus.(N.T.), dated 16th September, 2014.
- (xv) G.S.R.1136(E) published in Gazette of India dated 7th September, 2017, together with an explanatory memorandum defining jurisdiction of custom officers for audit.
- (xvi) G.S.R.1154(E) published in Gazette of India dated 14th September, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Cus.(N.T.), dated 24th August, 2017 and Notification No. 85/2017-Cus.(N.T.), dated 7th September, 2017.
- (xvii) G.S.R.1210(E) published in Gazette of India dated 29th September, 2017, together with an explanatory memorandum together with an explanatory memorandum defining jurisdiction of custom officers.
- (xviii) G.S.R.1348(E) published in Gazette of India dated 27th October, 2017, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.

- (xix) G.S.R.1347(E) published in Gazette of India dated 27th October, 2017, together with an explanatory memorandum appointing the Air Freight Station at Kapashera, Delhi, together with a corrigendum thereto published in Notification No. G.S.R.1465(E) dated 28th November, 2017.
- (xx) G.S.R.1272(E) published in Gazette of India dated 13th October, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (xxi) G.S.R.1450(E) published in Gazette of India dated 27th November, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 56/2000-Cus., dated 5th May, 2000.
- (53) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2016-2017.
- (54) A copy of the IRDAI (Outsourcing of Activities by Indian Insurers) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg./5/142/2017 in Gazette of India dated 5th May, 2017 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (55) A copy of the Andhra Bank (Employees') Pension (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. 666/3/P/38 in Gazette of India dated 4th October, 2017 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (56) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (i) The Pension Fund Regulatory and Development Authority (Retirement Adviser) (Third Amendment) Regulations, 2017 published in Notification No. PFRDA/12/RG/139/10 in Gazette of India dated 11th September, 2017.
- (ii) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (First Amendment) Regulations, 2017 published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 10th August, 2017.
- (57) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1528(E) published in Gazette of India dated 21st December, 2017, together with an explanatory memorandum seeking to extend the time limit for filing form GST ITC-01.
 - (ii) G.S.R.1529(E) published in Gazette of India dated 21st December, 2017, together with an explanatory memorandum seeking to extend the time limit for filing form GSTR-5.
 - (iii) G.S.R.1530(E) published in Gazette of India dated 21st December, 2017, together with an explanatory memorandum seeking to extend the time limit for filing form GSTR-5A.
 - (iv) The Central Goods and Services Tax (Thirteenth Amendment) Rules, 2017 published in Notification No. G.S.R.1531(E) published in Gazette of India dated 21st December, 2017, together with an explanatory memorandum.
 - (v) G.S.R.1328(E) published in Gazette of India dated 24th October, 2017, together with an explanatory memorandum seeking to automatically extend notifications issued under CGST Act, 2017 relating to the subjects referred in Section 21 of the UTGST Act, 2017 to the said Act
- (58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2016-2017.
 - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2016-2017.
 - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2016-2017.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Noida, for the year 2016-2017.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Noida, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2016-2017.
 - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2016-2017.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2016-2017.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2016-2017.
- (62) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (63) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2016-2017.
- (64) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Fifteenth Amendment Regulations, 2017 published in

- Notification No. F. No. 2/Stds/CPL&CP/ Notification/FSSAI-2016(part) in Gazette of India dated 31st October, 2017.
- (ii) The Food Safety and Standards (Food Products Standards and Food Additives) (Sixteenth Amendment) Regulations, 2017 published in Notification No. F. No. A-1(1)/Agmark/2012/FSSAI(Pt.I) in Gazette of India dated 21st November, 2017.
- (iii) The Food Safety and Standards (Prohibition and Restrictions on sales) First Amendment Regulations, 2017 published in Notification No. F. No. A-1(1)/Standards/MMP/2012 in Gazette of India dated 13th October, 2017.
- (65) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-
 - (i) The "Dental Council of India (Establishment of New Opening of New Dental College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity in Dental Colleges) (12th Amendment) Regulations, 2017 published in Notification No. DE-22(12)-2017 in Gazette of India dated 11th October, 2017.
 - (ii) Notification No. DE-22(11)-M2-2017 published in Gazette of India dated 12th December, 2017 containing corrigendum to the Notification No. DE-22-2017 dated 28th June, 2017.
 - (iii) Notification No. DE-22(12)-M2-2017 published in Gazette of India dated 12th December, 2017 containing corrigendum to the Notification No. DE-22(12)-2017 dated 3rd October, 2017.
 - (iv) Notification No. DE-22(9)-M2-2017 published in Gazette of India dated 12th December, 2017 containing corrigendum to the Notification No. DE-22-2017 dated 4th July, 2017.
- (66) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-

- (i) The National Council for Teacher Education (Establishment, Location and Territorial Jurisdiction of the Regional Committees) Regulations, 2017 published in Notification No. F. No. 9-21/2016/NCTE/Estt. in Gazette of India dated 22nd June, 2017.
- (ii) The National Council for Teacher Education (Recognition Norms and Procedure) Amendment Regulations, 2017 published in Notification No. F. No. 51-1/2015/NCTE(N&S) in Gazette of India dated 29th April, 2017.
- (iii) The National Council for Teacher Education (Establishment, Location and Territorial Jurisdiction of the Regional Committees) (Amendment) Regulations, 2017 published in Notification No. F. No. NCTE-Estt18/14/2017-Esst Section-HQ in Gazette of India dated 8th May, 2017.
- (iv) The National Council for Teacher Education (Recognition Norms and Procedure) (Amendment) Regulations, 2017 published in Notification No. F. No. 51-1/2015/NCTE(N&S) in Gazette of India dated 9th June, 2017.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2015-2016.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Delhi, Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Delhi, Delhi, for the year 2014-2015.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2015-2016.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2014-2015.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2014-2015.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Punjab, S.A.S. Nagar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Punjab, S.A.S. Nagar, for the year 2015-2016.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu Rashtriya Madhyamik Shiksha Abhiyan, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu Rashtriya Madhyamik Shiksha Abhiyan, Chennai, for the year 2016-2017.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2016-2017.
- (83) A copy of the Annual Report (Hindi and English versions) of the

Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2015-2016, alongwith Audited Accounts.

- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2015-2016.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2016-2017.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2014-2015.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha

Abhiyan Goa, Alto Porvorim, for the year 2015-2016.

- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2016-2017.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Jammu, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society, Jammu, for the year 2015-2016.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat, Gandhinagar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyaan Gujarat, Gandhinagar, for the year 2015-2016.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- (i) The National Fire Service College, Nagpur, Accounts Officer (Group 'B' post) Recruitment Rules, 2017 published in Notification No. G.S.R.274 in Gazette of India dated 5th September, 2017.
- (ii) The National Fire Service College, Nagpur, Administrative Officer, Recruitment Rules, 2017 published in Notification No. G.S.R.287 in Gazette of India dated 14th September, 2017.
- (iii) The National Fire Service College, Nagpur, (Junior Translator), Recruitment Rules, 2017 published in Notification No. G.S.R.288 in Gazette of India dated 14th September, 2017.
- (iv) The National Fire Service College, Nagpur, Librarian (Group 'B' post)
 Recruitment Rules, 2017 published in Notification No. G.S.R.289 in
 Gazette of India dated 14th September, 2017.
- (v) The National Fire Service College, Nagpur, Director (Group 'A' Post) Recruitment Rules, 2017 published in Notification No. G.S.R.286 in weekly Gazette of India dated 16th September, 2017.
- (vi) The Ministry of Home Affairs, National Fire Service College, Fire and Rescue Operator (Group 'C' post) Recruitment Rules, 2017 published in Notification No. G.S.R.429 in Gazette of India dated 5th September, 2017.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2016-2017.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government

- of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2016-2017.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the years 2014-2015 & 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the years 2014-2015 & 2015-2016.
- (100) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Safai Karamchari, New Delhi, for the year 2016-2017.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2016-2017.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi

- Regional Institute of Mental Health, Tezpur, for the year 2016-2017.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2016-2017.
- (105) A copy each of the following Annual Reports (Hindi and English versions) for the year 2016-2017 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (JSS Institute of Economic Research),Dharwad.
 - (ii) Population Research Centre (Department of Statistics, Guwahati University), Guwahati.
 - (iii) Population Research Centre (Department of Statistics, Patna University), Patna.
 - (iv) Population Research Centre (Department of Statistics, Gokhale Institute of Politics and Economics), Pune.
 - (v) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
 - (vi) Population Research Centre (Himachal Pradesh University), Shimla.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2016-2017.

- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India, New Delhi, for the year 2015-2016.
- (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2016-2017.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2016-2017.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2016-2017.

- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2016-2017.
- (113) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2016-2017.
 - (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the years 2009-

2010 to 2014-2015.

- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Special Economic Zone Authority, Kandla, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kandla Special Economic Zone Authority, Kandla, for the years 2009-2010 to 2014-2015.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Export Processing Zone Authority, Chennai, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madras Export Processing Zone Authority, Chennai, for the years 2009-2010 to 2014-2015.
- (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.
- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the years 2009-2010 to 2014-2015.
- (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2016-2017.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2016-2017.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the Kolhapur Foundry and Engineering Cluster, Kolhapur, for the year 2016-2017, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolhapur Foundry and Engineering Cluster, Kolhapur, for the year 2016-2017.
- (125) (i) A copy of the Annual Report (Hindi and English versions) of the Marathwada Auto Cluster, Aurangabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marathwada Auto Cluster, Aurangabad, for the year 2016-2017.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Cluster-Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Ahmedabad Textile Cluster-Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2016-2017.
- (127) (i) A copy of the Annual Report (Hindi and English versions) of the Bamboo Technology Park, Guwahati, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bamboo Technology Park, Guwahati, for the year 2016-2017.
- (128) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.
- (129) A copy of the Rubber (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1513(E) in Gazette of India dated 14th December, 2017 under sub-section (3) of Section 25 of the Rubber Act, 1947.
- (130) A copy each of the following Notifications (Hindi and English versions) issued under Section 14 of the Bureau of Indian Standards Act, 1986:-
 - (i) The Electrical Capacitors (Quality Control) Order, 2017 published in Notification No. S.O.2434(E) in Gazette of India dated 2nd August, 2017.
 - (ii) The Electrical Efficient Induction Motors-Three Phase Squirrel Cage (Quality Control) Order, 2017 published in Notification No. S.O.178(E) in Gazette of India dated 19th January, 2017.
 - (iii) The Energy Efficient Induction Motors-Three Phase Squirrel Cage (Quality Control) Amendment Order, 2017 published in Notification No. S.O.3207(E) in Gazette of India dated 29th September, 2017.
 - (131) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (130) above.

- (132) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2016-2017.
- (133) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2016-2017.
- (134) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2016-2017.
- (135) A copy of the Patents (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1472(E) in Gazette of India dated 1st December, 2017 under Section 160 of the Patents Act, 1970.
- (136) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-
 - (i) The All India Council for Technical Education (Grant of Approvals for the Technical Institution) (1st Amendment) Regulations, 2017 published in Notification No. F. No. AB/AICTE/REG/2016 in Gazette of India dated 6th December, 2017.
 - (ii) The All India Council for Technical Education [National Employability Enhancement Mission (NEEM)] Regulations, 2017 (1st Amendment)

- published in Notification No. F. No. 3-1/D-SDC/NEEM/2017 in Gazette of India dated 13th October, 2017.
- (iii) The All India Council for Technical Education (AICTE) Medical Scheme, 2017 for superannuated employees of AICTE and their dependant family members published in Notification No. F. No. 108-152/B1/Admn.(Medi)/2013 in Gazette of India dated 21st November, 2017.
- (137) A copy of the Statutes of the National Institute of Technology, Andhra Pradesh, 2017 (Hindi and English versions) published in Notification No. G.S.R.988(E) in Gazette of India dated 3rd August, 2017 issued under subsection (1) of Section 26 of the National Institutes of Technology Science Education and Research Act, 2007.
- (138) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-
 - (i) Notification No. CUJ/Regulation/04/2010/550 published in Gazette of India dated 8th August, 2017, relating to Ordinances and one statute amendment of the Central University of Jharkhand.
 - (ii) Notification No. 220/Academic/2017 published in Gazette of India dated 28th July, 2017, framing Ordinances of the Guru Ghasidas Vishwavidyalaya.
 - (iii) Notification No. CUK/STAT/AMENDMENT/12/03126 published in Gazette of India dated 21st September, 2017, relating to statute 22 amendment of the Central University of Kerala.
- (138) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (137) above.
- (139) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2016-2017,

- together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2016-2017.
- (140) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2016-2017.
- (141) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2015-2016.
- (142) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (141) above.
- (143) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2016-2017.
- (144) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Central University of Jammu, Jammu, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2016-2017.
- (145) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2016-2017.
- (146) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2015-2016.
- (147) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (146) above.
- (148) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2016-2017.
- (149) (i) A copy of the Annual Report (Hindi and English versions) of the

- Manipur University, Canchipur, for the year 2016-2017.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2016-2017.
- (150) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2016-2017, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2016-2017.
- (151) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2016-2017, together with Audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2016-2017.
- (152) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for the year 2016-2017, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2016-2017.
- (153) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2016-2017.
- (154) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2015-2016.
- (155) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (154) above.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2015-2016.
- (157) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (156) above.
- (158) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Nagaland University, Lumami, for the year 2016-2017.

- (159) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2016-2017, together with Audit Report thereon.
- (160) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Banaras Hindu University, Varanasi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2016-2017.
- (161) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2016-2017.
- (162) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2016-2017.

- (163) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2016-2017.
- (164) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2016-2017.
- (165) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2016-2017.
- (166) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2016-2017.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2016-2017.
- (167) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2015-2016, together with Audit Report thereon.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2015-2016, together with Audit report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the Central Institute of Classical Tamil, Chennai, for the year 2015-2016.
- (168) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (167) above.
- (169) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2016-2017.
- (170) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Koraput, for the year 2016-2017.
- (171) (i) A copy of the Annual Report (Hindi and English versions) of the

- Board of Apprenticeship Training (Western Region), Mumbai, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2016-2017.
- (172) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2016-2017.
- (173) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2016-2017.
- (174) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Rajasthan, Jaipur, for the year 2016-2017.
- (175) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2016-2017.
- (176) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 2016-2017.
- (177) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2016-2017.
- (178) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2016-2017.
- (179) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Ravangla, for the year 2015-2016.
- (180) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (181) above.
- (182) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2016-2017, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2016-2017.
- (183) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2016-2017.
- (184) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2016-2017, together with Audit Report

thereon.

- (iii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2016-2017.
- (185) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2016-2017.
- (186) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Central University of Gujarat, Gandhinagar, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2016-2017.
- (187) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2016-2017.

- (188) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Patna, for the year 2016-2017.
- (189) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2015-2016.
- (190) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (189) above.
- (191) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, Palakkad, for the year 2016-2017.
- (192) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the School of Planning and Architecture, Bhopal, for the year 2016-2017.

- (193) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 27 of the Institute of Technology Act, 1961:-
 - (i) The First Statutes of Indian Institute of Technology Hyderabad, 2017 published in Notification No. G.S.R.968(E) in Gazette of India dated 31st July, 2017.
 - (ii) The First Statutes of Indian Institute of Technology Bhubaneswar, 2017 published in Notification No. G.S.R.969(E) in Gazette of India dated 31st July, 2017.
 - (iii) The First Statutes of Indian Institute of Technology Gandhinagar, 2017 published in Notification No. G.S.R.970(E) in Gazette of India dated 31st July, 2017.
 - (iv) The First Statutes of Indian Institute of Technology Jodhpur, 2017 published in Notification No. G.S.R.971(E) in Gazette of India dated 31st July, 2017.
 - (v) The First Statutes of Indian Institute of Technology Patna, 2017 published in Notification No. G.S.R.972(E) in Gazette of India dated 31st July, 2017.
 - (vi) The First Statutes of Indian Institute of Technology Ropar, 2017 published in Notification No. G.S.R.973(E) in Gazette of India dated 31st July, 2017.
 - (vii) The First Statutes of Indian Institute of Technology Indore, 2017 published in Notification No. G.S.R.974(E) in Gazette of India dated 31st July, 2017.
 - (viii) The First Statutes of Indian Institute of Technology Mandi, 2017 published in Notification No. G.S.R.975(E) in Gazette of India dated 31st July, 2017.
 - (ix) The First Statutes of Indian Institute of Technology (Banaras Hindu University), Varanasi, 2017 published in Notification No. G.S.R.976(E) in Gazette of India dated 31st July, 2017.
 - (x) The First Statutes of Indian Institute of Technology Tirupati, 2017 published in Notification No. G.S.R.977(E) in Gazette of India dated 31st July, 2017.
 - (xi) The First Statutes of Indian Institute of Technology Goa, 2017 published in

- Notification No. G.S.R.978(E) in Gazette of India dated 31st July, 2017.
- (xii) The First Statutes of Indian Institute of Technology Palakkad, 2017 published in Notification No. G.S.R.979(E) in Gazette of India dated 31st July, 2017.
- (xiii) The First Statutes of Indian Institute of Technology Bhilai, 2017 published in Notification No. G.S.R.980(E) in Gazette of India dated 31st July, 2017.
- (xiv) The First Statutes of Indian Institute of Technology Jammu, 2017 published in Notification No. G.S.R.981(E) in Gazette of India dated 31st July, 2017.
- (xv) The First Statutes of Indian Institute of Technology Dharwad, 2017 published in Notification No. G.S.R.982(E) in Gazette of India dated 31st July, 2017.
- (194) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2016-2017.
- (195) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2016-2017.
- (196) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2016-2017,

- together with Audit Report thereon.
- (197) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2016-2017.
- (198) (i) A copy of the Annual Report (Hindi and English versions) of the Lal Bahadur Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lal Bahadur Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2016-2017.
- (199) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2016-2017, together with Audit Report thereon.
- (200) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2016-2017.
- (201) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2016-2017, together with Audit Report thereon.
- (202) A copy of the Annual Accounts (Hindi and English versions) of the

Central University of Kashmir, Srinagar, for the year 2016-2017, together with Audit Report thereon.

- (203) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2016-2017.
- (204) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2016-2017 alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2016-2017.
- (205) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2016-2017.
- (206) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2016-2017.
- (207) A copy of the All India Council for Technical Education (Norms and

Standards for the conduct of Post Graduate Diploma in Management) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. AICTE/P&AP/PGDM/2017 in Gazette of India dated 15th December, 2017 under Section 24 of the All India Council for Technical Education Act, 1987.

(208) A copy of Notification No. ADM-01/SB/2000-11/12 (Hindi and English versions) published in Gazette of India dated 27th July, 2017, relating to amendment to Statute of the Rajiv Gandhi University under sub-Section (2) of Section 42 of the Rajiv Gandhi University Act, 2006.

(209) A copy of Notification No. Manipur University/1-10/2006 (Hindi and English versions) published in Gazette of India dated 8th December, 2017, relating to Ordinances No. C-10, D-8, E-6, E-7, E-8, E-9, F-3, F-5, G-1, G-8, H-3, H-4 and H-5 under sub-section (2) of Section 46 of the Manipur University Act, 2005.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 28th December, 2017, Rajya Sabha adopted a motion to join the Committee of both the Houses on Welfare of Other Backward Classes and elected the following ten Members of Rajya Sabha to serve on the said Committee:-

- 1. Shri Husain Dalwai
- 2. Shri Ram Narain Dudi
- 3. Shri B.K. Hariprasad
- 4. Shri Ahamed Hassan
- 5. Dr. Vikas Mahatme
- 6. Shri Vishambhar Prasad Nishad
- 7. Shri K.K. Ragesh
- 8. Smt. Vijila Sathyananth
- 9. Shri Ram Nath Thakur
- 10. Smt. Chhaya Verma

5. Minutes of Sittings of the Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Thirty-seventh and Thirty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Eighteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2017-18) on 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in Food Corporation of India (FCI)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.

7. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Committee on External Affairs (2017-18):-

(1) Seventeenth Report* on Action Taken by the Government on the Observations/Recommendations contained in the Twelfth Report (16th Lok Sabha) on the subject 'Recruitment, structure and capacity-building of IFS Cadre, including need for a separate UPSC examination for cadre, mid-career entry and in-service training and orientation'.

^{*}The Seventeenth Report of the Committee on External Affairs (2017-18) was presented to Hon'ble Speaker, Lok Sabha on 31.08.2017 under Direction 71A of the Directions by the Speaker, Lok Sabha. Hon'ble Speaker has accorded permission for printing, publication and circulation of the Report before it is presented/laid in the House under Rule 280 of the Rules of the Procedure and Conduct of Business in Lok Sabha on 5.01.2018.

- (2) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report on the subject 'India's Soft power Diplomacy including role of Indian Council for Cultural Relations (ICCR) and Indian Diaspora'.
- (3) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixteenth Report on the subject 'Indo-Pak Relations'.

8. Reports of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 294th Report on Action Taken by Government on the observations /recommendations contained in the Two Hundred and Eighty third Report on "Sarva Shiksha Abhiyan and Mid-Day-Meal Scheme".
- (2) 295th Report on Action Taken by Government on the observations /recommendations contained in the Two Hundred and Eighty fourth Report on "Issues and Challenges before Higher Education Sector in India".
- (3) 296th Report on Action Taken by Government on the observations/ recommendations contained in the Two Hundred and Eighty seventh Report on Demands for Grants (2017-2018) of the Ministry of Youth Affairs and Sports.
- (4) 297th Report on Action Taken by Government on the observations/recommendations contained in the Two Hundred and Eighty eighth Report on Demands for Grants (2017-2018) of the Department of Higher Education.

- (5) 298th Report on Action Taken by Government on the observations/ recommendations contained in the Two Hundred and Eighty ninth Report on Demands for Grants (2017-2018) of the Ministry of Women and Child Development.
- (6) 299th Report on the National Sports University Bill, 2017.

9. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises on behalf of the Minister of State in the Ministry of Rural Development laid a statement (Hindi and English versions) correcting the reply given on 04.01.2018 to Unstarred Question No. 2831 asked by Dr. Gokaraju Ganga Raju, MP regarding 'Implementation of DILRMP in Andhra Pradesh'.
- (2) The Minister of Commerce and Industry made a statement on the outcomes of 11th Ministerial Conference of the World Trade Organization held in Buenos Aries, Argentina from 10 to 13 December, 2017.
- (3) The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State in the Ministry of Environment, Forest and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 245th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18), pertaining to the Ministry of Culture.
- (4) The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 280th Report of the Standing

- Committee on Industry on Demands for Grants (2017-18), pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (5) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 201st Report of the Standing Committee on Home Affairs on Demands for Grants (2017-18), pertaining to the Ministry of Home Affairs.
- (6) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2017-18), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (7) The Minister of Commerce and Industry on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding -
 - (i) the status of implementation of the recommendations contained in the 131st Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in the 123rd Report of the Committee on Export Infrastructure in India, pertaining to the Ministry of Commerce and Industry.

- (ii) the status of implementation of the recommendations contained in the 133rd Report of the Standing Committee on Commerce on Demands for Grants (2017-18), Demand No.12, pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (iii) the status of implementation of the recommendations contained in the 135th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in the 132nd Report of the Committee on Demands for Grants (2017-18), Demand No.11, pertaining to the Department of Commerce, Ministry of Commerce and Industry.
- (8) The Minister of State in the Ministry of Human Resource Development; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 274th Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the recommendations contained in the 265th Report of the Committee on Demands for Grants (2015-16), Demand No. 60, pertaining to the Department of Higher Education, Ministry of Human Resource Development.
 - (ii) the status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Human Resource Development on Demands for Grants (2016-17), Demand No. 52, pertaining to the Department of Higher Education, Ministry of Human Resource Development.
 - (iv) the status of implementation of the recommendations contained in the 284th Report of the Standing Committee on Human

Resource Development on the subject 'Issues and Challenges before Higher Educational Sector in India', pertaining to the Ministry of Human Resource Development.

12.15 P.M.

10. Government Bill - Withdrawn

The Consumer Protection Bill, 2015

11. Government Bills – Introduced

- (i) The Consumer Protection Bill, 2018
- (ii) The New Delhi International Arbitration Centre Bill, 2018

12.17 P.M.

12. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Thirteenth Session of the Sixteenth Lok Sabha.

12.23 P.M.

13. National Song

The National Song was played.

12.24 P.M.

(Lok Sabha adjourned sine-die at 12.24 P.M.)

SNEHLATA SHRIVASTAVA Secretary General